Vol. 270
No. 4

Monday,
2 February, 2026
13 Magha, 1947 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Papers Laid on the Table (pages 1-3)

Matters raised with Permission–

Demand for a comprehensive National Policy to regulate school fee structure and improve quality of education in the country (pages 3-4)

Need for establishment of an All India Judicial Service (AIJS) (pages 5-6)

Demand for conferring the Bharat Ratna upon Puratchi Thalaivi Dr. J. Jayalalithaa, former Chief Minister of Tamil Nadu (pages 6-7)

Demand for re-routing *Vande Bharat* Express with additional stoppages between Howrah and Gaya (page 7)

Demand for CGHS Wellness Centres in Darjeeling Hills and North Bengal (pages 8-9)

Need for Government intervention to address AI-driven employment crisis in the IT Sector (pages 9-10)

Need for conducting elections to Cantonment Boards (pages 10-11)

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Concern over the rise of fake Caste Certificates and need for strict action (pages 11-12)

Need for addressing farmers issues and ensuring farmer welfare (pages 12-14)

Concern over the delay in the establishment and functioning of the e-Filing Center and the need for a High Court Bench in Meerut (pages 14-15)

Concern over the rising migration of Indian citizens to other countries amid limited acquisition of Indian citizenship (pages 15-16)

Need for revival of the National Integration Council to strengthen national unity (pages 16-18)

Need to address digital divide in the country (pages 18-19)

Need for a National Cyber security Policy to protect critical infrastructure and strengthen digital security (pages 19-20)

Concern over the rising human-animal conflict and the need for urgent amendments to the Wildlife (Protection) Act to protect human life and livelihoods (pages 20-21)

Concern over the rising costs and lack of regulation in private healthcare leading to financial distress (pages 21-22)

Need to increase more benches of the High Court in the remote areas (pages 22-23)

Demand to set up cold storage centres for fishermen in Porbandar and Veraval in Gujarat (pages 23-24)

Concern over the environmental and public health risks arising from the use of PFAS-related machinery and technology used in a chemical plant in Ratnagiri district, Maharashtra (pages 25-26)

Concern over the failure of the National Do Not Disturb Registry and rampant spam communications violating citizens' right to privacy (pages 26-27)

Need for construction of *'Shri Ram Vishram Grih'* and adequate pilgrim rest facilities along the *Ram Van Gaman Path* from Ayodhya to Chitrakut in Uttar Pradesh (pages 27)

Website : http://rajyasabha.nic.in
https://sansad.in/rs
E-mail: rsedit-e@rss.sansad.in

Contents Page

Oral Answers to Questions (pages 27-56)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part – I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials *]*

Observation by the Chair (pages 56-57)

Motion of Thanks on the President's Address– *Discussion not concluded*

(pages 57-140)

Special Mentions–

Need to tackle growing Myopia epidemic in India (page 140)

Demand for approval of Hosur Airport (page 141)

Demand to open an Import-Export Facilitation Center in Bihar (pages 141-142)

Demand for preservation of the historically significant Ramgarh hill in Chhattisgarh (pages 142-143)

Concern over decline in Siri Cow breed (pages 143-144)

Concern over hiring staff in Signal and Telecommunication Department in Railways on contract basis (pages 144-145)

Need for stronger regulatory framework for OTT Platforms (page 145)

Need for effective regulation of smartphone use in schools and restrictions on social media access to under-16 youth (page 146)

Concern over disorganized system of marking Maximum Retail Price (MRP) on goods and consumer products (pages 146-147)

Demand for a Commission for persons with disabilities (pages 147-148)

Concern over rail connectivity in the Kalka region (page 148)

Demand for integration of nutritious breakfast into the PM-POSHAN Scheme (page 149)

Need for tapping of Geo Thermal power (pages 149-150)

Concern over rising water pollution in India (pages 150-151)

Contents Page

RAJYA SABHA

Monday, the 2nd February, 2026/13 Magha, 1947 (Saka)
The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table.

Notifications of the Ministry of Mines

खान मंत्रालय में राज्य मंत्री (श्री सतीश चंद्र दूबे): महोदय, मैं खान और खनिज (विकास और विनियमन) अधिनियम, 1957 की धारा 28 की उप-धारा (1) के अधीन खान मंत्रालय की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेज़ी तथा हिंदी में) सभा पटल पर रखता हूँ :-

(1) S.O. 5446(E)., dated the 26th November, 2025, notifying the private entities, as mentioned therein, as notified accredited prospecting agencies for carrying out prospecting operations for exploration of coal and lignite.

(2) G.S.R. 917(E)., dated the 24th December, 2025, publishing the Colliery Control (Amendment) Rules, 2025.

[Placed in Library. *See* No. L.T. 6183/18/26]

Reports and Accounts (2023-24 and 2024-25) of PMRCL, Patna, Bihar and RSC, New Delhi and related papers

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(i) (1) A copy each (in English and Hindi) under sub-section (1) (b) of Section 394 of the Companies Act, 2013, of the following papers:-

(a) Fifth Annual Report and Accounts of the Patna Metro Rail Corporation Limited (PMRCL), Patna, Bihar, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

Contents Page

(b) Review by Government on the working of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned (1) above.

[Placed in Library. *See* No. L.T. 6198/18/26]

(ii) A copy each (in English and Hindi) of the following papers:-

(a) Annual Report and Accounts of the Rajghat Samadhi Committee (RSC), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Company.

(c) Statement giving reasons for the delay in laying the papers mentioned (a) above.

[Placed in Library. *See* No. L.T. 6196/18/26]

Reports and Accounts (2023-24 and 2024-25) of NMDFC, New Delhi and Haj Committee of India, Mumbai and related papers

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI GEORGE KURIAN): Sir, I lay on the Table:-

(i) (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(a) Thirty-first Annual Report and Accounts of the National Minorities Development and Finance Corporation (NMDFC), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned (1) above.

[Placed in Library. *See* No. L.T. 6187/18/26]

Contents Page

(ii) (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 34 of the Haj Committee Act, 2002: -

(a) Administrative Report of the Haj Committee of India, Mumbai, Maharashtra, for the year 2023-24.

(b) Annual Accounts of the Haj Committee of India, Mumbai, Maharashtra, for the year 2023-24, and the Audit Report thereon.

(c) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned (1) above.

[Placed in Library. *See* No. L.T. 6188/18/26]

MR. CHAIRMAN: Now, Matters raised with permission; Shriman Rajinder Gupta.

MATTERS RAISED WITH PERMISSION

Demand for a comprehensive National Policy to regulate school fee structure and improve quality of education in the country

SHRI RAJINDER GUPTA (Punjab): Chairman, Sir, thank you for giving me this opportunity. ...*(Interruptions)*... Sir, Dr. B.R. Ambedkar reminds us ...*(Interruptions)*...

सुश्री सुष्मिता देव: सर, ...(**व्यवधान**)... *

MR. CHAIRMAN: Please sit down. Nothing will go on record, except Shriman Rajinder Gupta's speech. ...*(Interruptions)*...

SHRI RAJINDER GUPTA: Social democracy begins with common and equal education. ...*(Interruptions)*...

MR. CHAIRMAN: Nothing will go on record except the speech of Shriman Rajinder Gupta. ...*(Interruptions)*... Please sit down. This is not correct. ...*(Interruptions)*... Every time disturbing the House like this is not correct. ...*(Interruptions)*... कृपया आप

---

* *Not recorded.*

बैठिए।...(**व्यवधान**)... नहीं, नहीं, nothing will go on record. *...(Interruptions)...* (*At this stage, some hon. Members left the Chamber.*)

SHRI RAJINDER GUPTA: Sir, as per the latest Economic Survey 2025-26, tabled just days ago, India now operates one of the world's largest schooling systems with nearly 1.5 million schools educating approximately 25 crore students supported by over 10 million teachers. Yet, despite this scale, the Survey highlights challenges in converting enrolment into meaningful learning outcomes beyond the elementary stage, with 54 per cent of schools offering only foundational preparatory education, while just 17 per cent provide secondary education in rural India. Sir, with humility, I submit that even policymakers and officials often do not send their own children to these schools. This reflects a painful loss of trust in our own public institutions. Private school fees are rising 10-15 per cent annually, pushing families into debt. Meanwhile, the coaching industry has risen to an estimated Rs. 58,000 crore market as of today. While I appreciate hon. Finance Minister, Shrimati Nirmala Sitharaman, for raising the budgetary allocation for education by 8.2 per cent, to 1.39 lakh crore this year, the highest ever, with focus on skilling, digital learning and other initiatives, dedicated education expenditure still continues to hover well below the 6 per cent of the GDP target as recommended in the National Education Policy 2020. I would, therefore, respectfully urge, through you, Sir, that public education be strengthened in mission mode; Government schools regain dignity, excellence, and trust; and every child, regardless of birth, begins life on an equal foundation. Finally, I propose the creation of a supreme federal authority, similar to the GST Council, a National School Fee Council, where Centre and States collaborate to decide equitable, transparent fee norms for schools while respecting regional variations. This is a very, very fundamental question for education for building the nation. Thank you very much, Sir. Jai Hind, Jai Bharat, Jai Maa Bharati!

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Rajinder Gupta: Shrimati Rajathi (Tamil Nadu); Shrimati Priyanka Chaturvedi (Maharashtra), Dr. V. Sivadasan (Kerala), Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shrimati Phulo Devi Netam (Chhattisgarh), Dr. John Brittas (Kerala), Shri Gurwinder Singh Oberoi (Jammu & Kashmir), Shri Ramji (Uttar Pradesh) and Dr. Fauzia Khan (Maharashtra).

Now, Dr. K. Laxman.

Contents Page

Need for establishment of an All India Judicial Service (AIJS)

DR. K. LAXMAN (Uttar Pradesh): Sir, I wish to draw the attention of the House to an issue which is pertaining to thousands of law graduates passing out across the country. For national level services, we have, say, the UPSC-held Civil Services, UPSC Engineering Services, SSC, Banking Service Examination; also, for higher education in professional courses, we have CAT, GATE, GATE, JEE, NET, etc., and even, in Defence, we have a common examination throughout the country. But, unfortunately, when it comes to lower judiciary, there is no uniform system, and rules and procedures differ from State to State creating confusion and inequality.

Sir, for most people, the lower judiciary is the first and only point of contact with the judicial system. However, judicial services exams in different States follow different syllabi, different procedures. There is no regularity in conducting uniform examination and procedures are also adopted in different manner. And, when we talk of notifications, exams are often delayed and cancelling of exams also takes place. In many States, posts lie vacant for years. So, it puts extra pressure on the existing Judges, thereby adding to the backlog of cases. Because of this, aspirants are forced to prepare separately. It is not only a financial burden for them, but it is also mental stress to get prepared for different States in different manner.

Sir, our Constitution, under Article 312, makes it clear that an All India Judicial Service is essential. The Supreme Court also consistently said that All India Judicial Services is permissible under Article 312 and asked the Central Government to take appropriate steps, treating a national level service as a major and compelling necessity to strengthen the judicial system.

Hence, I request, through you, the hon. Minister of Law and Justice, to hold consultations with all the stakeholders, concerned people and take concrete steps to build a common national system for recruiting Judges. An All India Judicial Service will not only improve the working of our judiciary but also give hope to lakhs of aspirants, particularly law graduates and help us to move towards the dream of Viksit Bharat 2047. Thank you.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. K. Laxman: Dr. Sasmit Patra (Odisha), Shri Sujeet Kumar (Odisha), Shri Sat Paul Sharma (Jammu & Kashmir), Shri Ramji (Uttar Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Dr. Kavita Patidar (Madhya Pradesh), Dr. Sumer Singh Solanki (Madhya Pradesh), Dr. Fauzia Khan

(Maharashtra), Shri Banshilal Gurjar (Madhya Pradesh), Dr. Kalpana Saini (Uttarakhand), Shri Surendra Singh Nagar (Uttar Pradesh), Shrimati Sangeeta Yadav (Uttar Pradesh), Shri Subhash Barala (Haryana), Shri Kanad Purkayastha (Assam), Shri Sadanand Mhalu Shet Tanavade (Goa), Shri Rameshwar Teli (Goa), Shri Satnam Singh Sandhu (Nominated) and Dr. Bhim Singh (Bihar).

Dr. M. Dhanapal.

Demand for conferring the Bharat Ratna upon Puratchi Thalaivi Dr. J. Jayalalithaa, former Chief Minister of Tamil Nadu

DR. M. DHANAPAL (Tamil Nadu): Hon. Chairman, Sir, I rise to urge the Government of India to consider conferring Bharat Ratna, nation's highest civilian honour, on the former Chief Minister of Tamil Nadu, Puratchi Thalaivi Dr. J. Jayalalithaa, whose life and works were dedicated to the people.

Dr. Jayalalithaa was a transformational leader who combined compassion with administrative efficiency and political courage. From a distinguished career in cinema, she rose to serve Tamil Nadu as Chief Minister for multiple terms, earning the trust and affection of millions, particularly women, poor and marginalized communities. Her guiding principle, [&] 'I am by the people and I am for the people' was reflected in her governance. Widely regarded as the 'Mother of welfare schemes', she pioneered 'Amma Schemes' which became national models of inclusive development. These include Thalikku Thangam Thittam, the Cradle Baby Scheme, All Women Police Stations, rainwater harvesting, maternity assistance, Amma Clinic, Amma Unavagam, Amma Kudineer, Amma Laptops, free cycles for +2 students, Amma Scooty for working women, Amma Baby Care Kits, Amma Cement, Amma Grinder, Mixie and Table Fans, Amma Pharmacy and Amma Arogya Thittam...

MR. CHAIRMAN: Hon. Member, please ask the Central Government what it should do for the State of Tamil Nadu.

DR. M. DHANAPAL: Yes, Sir. I am going to mention that later. These initiatives ensured food security, healthcare access, education, employment, women's empowerment and dignity for both rural and urban population. Dr. J. Jayalalithaa's role in establishing and inclusion of 69 per cent reservation under the Ninth Schedule to the Constitution is considered a landmark achievement in India's social justice

[&] English translation of the original speech delivered in Tamil.

Contents Page

politics, earning her the title of [&] 'Leader who upheld social justice.' Dr. Jayalalithaa was equally known for her firm commitment to law and order, administrative discipline and her steadfast advocacy for Tamil language and culture, while upholding a strong national outlook. Sir, Conferring the Bharat Ratna on Puratchi Thalaivi Dr. J. Jayalithaa would be a fitting tribute to a stateswoman whose legacy of social justice and people-centric governance continues to inspire India. Thank you.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. M. Dhanapal: Shri I.S. Inbadurai (Tamil Nadu), Dr. M. Thambidurai (Tamil Nadu) and Shri R. Dharmar (Tamil Nadu).

Demand for re-routing *Vande Bharat* Express with additional stoppages between Howrah and Gaya

डा. सरफराज़ अहमद (झारखंड): महोदय, मैं आपके माध्यम से रेल मंत्रालय से एक निवेदन करना चाहता हूँ। वर्तमान में जो वंदे भारत ट्रेन हावड़ा से गया चल रही है, वह हावड़ा–दिल्ली मेन लाइन से होकर जाती है। उस लाइन पर पहले से ही बड़ी संख्या में मेल, एक्सप्रेस और राजधानी ट्रेनें संचालित हैं। मैं इस ट्रेन के मार्ग में थोड़ा सा reroute किए जाने का सुझाव देना चाहता हूँ। चूँकि आप झारखंड के राज्यपाल रह चुके हैं, इसलिए आप भली-भांति जानते हैं कि मधुपुर से कोडरमा तक एक नई रेलवे लाइन बनी है, जिस पर दो-तीन ट्रेनें ही चलती हैं। यदि इस वंदे भारत ट्रेन को मधुपुर से वाया गिरिडीह – आप गिरिडीह और देवघर भी गए हैं – और वाया राजधनवार होकर कोडरमा तक संचालित किया जाए, तो झारखंड के तीन प्रमुख जिलों - देवघर, गिरिडीह और कोडरमा - की बहुत बड़ी आबादी को इसका सीधा लाभ मिलेगा। वर्तमान में इस मार्ग पर कोई भी अच्छी ट्रेन उपलब्ध नहीं है।

अतः मैं आपके माध्यम से रेल मंत्रालय से अनुरोध करता हूँ कि जनहित को ध्यान में रखते हुए इस पर गंभीरता से विचार किया जाए। इस क्षेत्र में बहुत बड़ी आबादी है और यह काफी हद तक जंगल का इलाका है, जहाँ विविध सामाजिक वर्गों के लोग निवास करते हैं। इस ट्रेन के संचालन से न केवल यात्रियों को सुविधा मिलेगी, बल्कि व्यापार को भी बढ़ावा मिलेगा और स्थानीय युवाओं को आवागमन में विशेष लाभ प्राप्त होगा। इसके अतिरिक्त, इस मार्ग से पटना और कोलकाता के साथ direct connection हो जाएगा। बहुत-बहुत धन्यवाद। जय हिंद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. Sarfraz Ahmad: Shri R. Girirajan (Tamil Nadu), Shrimati Rajathi (Tamil Nadu), Dr. V. Sivadasan (Kerala), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Shri Sanjay Yadav (Bihar) and Shri Imran Pratapgarhi (Maharashtra).

Shriman Harsh Vardhan Shringla.

[&] English translation of the original speech delivered in Tamil.

Contents Page ↑

Demand for CGHS Wellness Centres in Darjeeling Hills and North Bengal

SHRI HARSH VARDHAN SHRINGLA (Nominated): Sir, I rise to raise a long pending issue concerning the Central Government Health Scheme in Darjeeling Hills, North Bengal Region and Sikkim. Sir, more than two lakh Central Government employees, pensioners and their dependent family members are currently residing across North Bengal and Sikkim. A substantial proportion of them are senior citizens, widows, retired personnel and patients suffering from chronic and critical illnesses who are entirely dependent on CGHS for assured and timely healthcare. However, at present, only one CGHS Wellness Centre is functioning at Siliguri. This single centre is grossly inadequate and wholly disproportionate to the vast beneficiary population it covers.

Sir, under the able leadership of hon. Prime Minister Narendra Modi *ji*, the Government has taken unprecedented steps to strengthen healthcare delivery. However, at present, there is no CGHS Wellness Centre in Darjeeling town. Beneficiaries from the town are compelled to travel nearly 80 to 120 km over difficult hilly terrain to avail even basic CGHS services in Siliguri, which is not only distressing but in many cases physically impossible resulting in denial of timely medical attention. I, therefore, place before this House the following specific requests for expansion of medical infrastructure in North Bengal and Sikkim that reflect the Government's commitment to last mile healthcare delivery. First, establishment of multiple CGHS Wellness Centres at Darjeeling, Kalimpong, Kurseong, Mirik, Bagdogra, Naxalbari and in Sikkim, so that beneficiaries, especially senior citizens, may access primary medical services within a humane and reasonable distance. Second, immediate empanelment of an adequate number of private hospitals, diagnostic lab centres and nursing homes not only in Siliguri but also in these major hill stations of the region. Third, establishment of the office of Additional Director, CGHS, at Siliguri as the principal administrative and medical hub of North Bengal and Sikkim. This will greatly enhance administrative efficiency, grievance redressal and effective supervision of CGHS services across the region. Fourth, the shifting of the existing CGHS Wellness Centre at Siliguri to the BSNL Building already approved by the competent authorities must be expedited. The present rented accommodation is congested, unhygienic and unfit for elderly and sick patients thereby defeating the very objectives of CGHS. Finally, I request early completion of the empanelment process of Hope and Heal Cancer Hospital, Jatiakhali, and Maharaja Agrasen Hospital, Fulbari, and initiation of negotiations for empanelment of Neotia Getwel Hospital, Matigara, and Anandaloke Multi Speciality Hospital, Siliguri, so that CGHS beneficiaries have timely access to

Contents Page

specialised and tertiary healthcare. I request the Ministry of Health and Family Welfare to take time-bound and quick action in this matter. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Harsh Vardhan Shringla: Shri Sat Paul Sharma (Jammu & Kashmir), Dr. Kavita Patidar (Madhya Pradesh),Dr. Meenakshi Jain (Nominated), Shri Ujjwal Deorao Nikam (Nominated), Dr. Medha Vishram Kulkarni (Maharashtra), Shrimati Sudha Murty (Nominated), Shri Satnam Singh Sandhu (Nominated), Shri Dorjee Tshering Lepcha (Sikkim), Shrimati Sangeeta Yadav (Uttar Pradesh), Dr. Sasmit Patra (Odisha), Shrimati Rajathi (Tamil Nadu) and Shri R. Girirajan (Tamil Nadu).

Shriman Ashok Singh.

Need for Government intervention to address AI-driven employment crisis in the IT Sector

श्री अशोक सिंह (मध्य प्रदेश): माननीय सभापति महोदय, मैं आज इस सदन के माध्यम से एक अत्यंत गंभीर और चिंताजनक विषय की ओर सरकार का ध्यान आकर्षित करना चाहता हूं। हमारे देश की मध्यमवर्गीय आकांक्षाओं की रीढ़ कहा जाने वाला आईटी सेक्टर आज एक गहरे संकट से गुजर रहा है और सरकार अपने पुराने नारे 'सब चंगा सी' में व्यस्त है।

महोदय, दशकों से आईटी सेक्टर भारत का रोज़गार इंजन रहा है, लेकिन आज यह इंजन पूरी तरह से ठप हो चुका है। वित्तीय वर्ष 2025-26 के आंकड़े बताते हैं कि देश की big five IT companies में net hirings ज़ीरो रही है। इतिहास में पहली बार कई कंपनियों में कर्मचारियों की कुल संख्या बढ़ाने की बजाए घटी है। जहां एक तरफ 2024-25 में इन टॉप 5 आईटी कंपनियों में लगभग 18 हजार नियुक्तियां हुई थीं, वहीं 2025 की शुरुआत में केवल 1,700 लोगों को ही रोज़गार मिला है।

महोदय, अगर आप वास्तविकता में देखें, तो कैम्पस प्लेसमेंट का अंत ही हो गया है। इंजीनियरिंग के लाखों छात्र आज उन ऑफर्स लेटर्स को हाथ में लिए बैठे हैं, जिन्हें अनिश्चित काल के लिए टाल दिया गया है। आईटी सेक्टर में नौकरी का सपना हमारे युवाओं के लिए अब एक बुरा सपना बनता जा रहा है। Generative AI और Agentic AI अब भविष्य का खतरा नहीं, बल्कि वर्तमान की सच्चाई है। ये तकनीकें Junior Developer, Tester और डेटा एंट्री के पदों को तेजी से खत्म कर रही हैं। रिपोर्टों के अनुसार एआई की उत्पादकता बढ़ने से कंपनियां अब 25 परसेंट कम लोगों के साथ काम कर रही हैं। इसके साथ ही साथ जहां शहरों में रहने का खर्च आसमान छू रहा है, वहीं पिछले दस सालों में आईटी सेक्टर में सैलेरी स्ट्रक्चर वही का वही बना हुआ है।

सभापति महोदय, मेरा इस सरकार से सीधा सवाल है कि हमारे एंट्री लेवल और मिड लेवल इंजीनियर्स को बचाने के लिए क्या कोई पॉलिसी या फंड है? डिजिटल इंडिया, कहीं जॉबलैस इंडिया न बन जाए, क्या इसके लिए सरकार के पास कोई रेगुलेटरी फ्रेमवर्क है? उन लाखों इंजीनियरों के लिए सरकार क्या कर रही है, जिनकी डिग्रियां आज एआई के दौर में बेकार साबित हो रही हैं। महोदय, हम अपने युवाओं को केवल डिजिटल इंडिया के नारों से नहीं पाल सकते हैं। एआई द्वारा उनकी नौकरियां छीनी जा रही हैं। हम मांग करते हैं कि सरकार रोज़गार पर एआई के प्रभाव पर एक व्हाइट पेपर जारी करे और हमारे तकनीकी कार्यबल को बचाने के लिए ठोस योजना पेश करे। आपका बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Ashok Singh: Shri Gurwinder Singh Oberoi (Jammu & Kashmir), Shri Sanjay Yadav (Bihar), Shri Imran Pratapgarhi (Maharashtra), Shrimati Sonia Gandhi (Rajasthan), Shri Pramod Tiwari (Rajasthan), Shri Neeraj Dangi (Rajasthan), Shri Anil Kumar Yadav Mandadi (Telangana), Shri P. P. Suneer (Kerala), Dr. Fauzia Khan (Maharashtra), Dr. Sasmit Patra (Odisha), R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala), Shrimati Phulo Devi Netam (Chhattisgarh), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shrimati Priyanka Chaturvedi (Maharashtra) and Dr. V. Sivadasan (Kerala).

श्री सत पाल शर्मा जी।

Need for conducting elections to Cantonment Boards

श्री सत पाल शर्मा (जम्मू-कश्मीर): सभापति महोदय, मैं आपके माध्यम से सरकार का ध्यान एक महत्वपूर्ण मुद्दे की तरफ दिलाना चाहता हूं। मैं Cantonment Boards के चुनाव तत्काल करवाने की आवश्यकता पर प्रकाश डालने के लिए खड़ा हूं। अगर मैं जम्मू के संदर्भ में बात करूं, तो उसका कार्यकाल समाप्त हो चुका है। मैं आपके माध्यम से सरकार से आग्रह करता हूं कि कैंटोनमेंट एक्ट, 2020 के तहत नया बोर्ड बनाने हेतु अतिशीघ्र चुनाव करवाए जाएं और उसके लिए एक स्पष्ट समय-सीमा तय की जाए।

मान्यवर, मैं सरकार का ध्यान इस ओर भी केन्द्रित करना चाहता हूं कि 2021 के बाद लगभग पूरे भारतवर्ष में कैंटोनमेंट के चुनाव नहीं हुए हैं, जिसके चलते लोगों की पर्याप्त नुमाइंदगी नहीं हो पा रही है। चुनाव नहीं हो पाने के कारण सभी कैंटोनमेंट बोड्र्स के जितने भी वॉड्र्स हैं, उनमें मात्र तीन लोगों के ऊपर सारा काम आधारित होकर रह गया है। सेना का एक ब्रिगेडियर, जो नॉमिनेटिड है। दूसरा, कर्नल रैंक का IDES, Chief Executive Officer और तीसरा एक नामित सिविलियन सदस्य होता है, जो लगभग एक मूक दर्शक की भूमिका निभाता है, क्योंकि दोनों अधिकारी अपनी पावर्स का समय-समय पर इस्तेमाल करके अपनी मर्जी से कार्य कर सकते हैं। जिसके कारण नामित सदस्य योग्य होते हुए भी लोगों के कार्य नहीं कर पाता है। यह सब होना एक लोकतांत्रिक प्रक्रिया के लिए उचित बात नहीं है।

Contents Page

माननीय सभापति महोदय, मैं इसके अतिरिक्त सरकार के सामने एक और सुझाव रखना चाहता हूं कि Cantonment Act, 2020 के संशोधन पर भी विचार किया जाए, ताकि cantonment और अधिक लोकतांत्रिक तरीके से कामकाज कर सके, उसमें पारदर्शिता बनी रहे और सरकार की मंशा पर कोई भी अँगुली न उठा सके। यह एक ऐसा विषय है, जिस पर सरकार को तुरंत कार्य करना चाहिए, ताकि सही समय पर सभी कार्य हो सकें, पारदर्शिता बनी रहे और लोकतांत्रिक तरीके से चुनकर आए प्रतिनिधि लोगों के कार्य करते रहें। सभापति महोदय, मुझे सदन में अपनी बात रखने का अवसर देने के लिए आपका बहुत-बहुत शुक्रिया।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Sat Paul Sharma: Dr. Kavita Patidar (Madhya Pradesh), Shrimati Maya Naroliya (Madhya Pradesh), Dr. Fauzia Khan (Maharashtra), Dr. Sasmit Patra (Odisha), Shri Sujeet Kumar (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri R. Girirajan (Tamil Nadu).

Dr. Sumer Singh Solanki.

Concern over the rise of fake Caste Certificates and need for strict action

डा. सुमेर सिंह सोलंकी (मध्य प्रदेश): धन्यवाद माननीय सभापति महोदय, नर्मदे हर !

मैं शून्यकाल के माध्यम से एक महत्त्वपूर्ण मुद्दा उठाना चाहता हूँ। मैं देश के विभिन्न राज्यों में अनुसूचित जातियों और अनुसूचित जनजातियों, मेरे आदिवासी भाइयों और बहनों के नाम पर फर्जी जाति प्रमाण-पत्र बनाकर उनके हक़ और अधिकारों को छीनने की गंभीर समस्या की ओर आपका एवं सदन का ध्यान आकर्षित करना चाहता हूँ।

हमारे संविधान ने अनुसूचित जाति, अनुसूचित जनजाति और अन्य पिछड़ा वर्ग के नागरिकों को समान न्याय देने के लिए आरक्षण की व्यवस्था की है। इसका उद्देश्य सदियों से वंचित वर्गों को समान अवसर देना है, लेकिन आज यह व्यवस्था कुछ स्वार्थी तत्वों द्वारा विभिन्न राज्यों में फर्जी जाति प्रमाण-पत्र बनाकर कमजोर की जा रही है।

सरकारी जाँच समितियों और राज्य स्तरीय छानबीन समितियों के अनुसार, अनेक राज्यों में बड़ी संख्या में जाति प्रमाण-पत्र जाँच के दौरान जाली या फेक पाए गए हैं। शिक्षा संस्थानों में प्रवेश से लेकर सरकारी सेवाओं तक, आरक्षित वर्ग के लिए निर्धारित नौकरियों पर भी फर्जी जाति प्रमाण-पत्र बनाकर नकली आदिवासी बनकर, अयोग्य लोग देश भर में अनेक पदों पर काबिज़ पाए गए हैं, जिससे हमारे समाज के आदिवासी भाइयों और बहनों के हक़ और अधिकारों को छीनने का काम किया गया है और यह आज भी निरंतर जारी है। इसका सबसे बड़ा नुकसान उस सही व्यक्ति को होता है, जो इसका हक़दार होता है। उस हक़दार को उसका लाभ मिलना चाहिए, जिसका हक़ छीना जा रहा है।

Contents Page

माननीय सभापति महोदय, यह स्थिति केवल सामाजिक अन्याय नहीं है, बल्कि संवैधानिक मूल्यों का भी सीधा उल्लंघन है। सरकारी रिकॉर्ड भी यह दर्शाते हैं कि कई बार फर्जी प्रमाण-पत्र पकड़े जाने के बाद भी कार्रवाई में देरी होती है और दोषी व्यक्ति वर्षों तक पद और वेतन का लाभ उठाता रहता है। मेरे गृह प्रदेश, मध्य प्रदेश में भी छानबीन समिति के पास 232 मामलों की जाँच चल रही है और ऐसे अनेक पदों को मिलाकर 8,000 से अधिक फर्जी जाति प्रमाण-पत्र पाए गए हैं। सुप्रीम कोर्ट ने भी इस मामले में सख्त निर्देश जारी किए हैं। देश के विभिन्न राज्यों में भी इस प्रकार के फर्जी जाति प्रमाण-पत्र निरंतर बन रहे हैं। मैं सरकार से पुनः आग्रह एवं निवेदन करता हूँ कि इस विषय को अत्यंत गंभीरता से लेते हुए पूरे देश में प्रभावी तरीके से जाति प्रमाण-पत्र सत्यापन व्यवस्था सुनिश्चित करने का कष्ट करें। महोदय, दोषियों के विरुद्ध कठोर कार्रवाई होनी चाहिए और यह सुनिश्चित होना चाहिए कि आरक्षण का लाभ केवल वास्तविक और पात्र नागरिकों तक ही पहुँचे।

माननीय सभापति महोदय, आरक्षण कोई कृपा नहीं, बल्कि संवैधानिक अधिकार है और उस अधिकार की चोरी रोकना हम सभी की सामूहिक जिम्मेदारी है। नर्मदे हर!

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Sumer Singh Solanki: Shri Sat Paul Sharma (Jammu & Kashmir), Shri Banshilal Gurjar (Madhya Pradesh), Shri Devendra Pratap Singh (Chhattisgarh), Shri Ramji (Uttar Pradesh), Shri Mithlesh Kumar (Uttar Pradesh), Shri Brij Lal (Uttar Pradesh), Shrimati S. Phangnon Konyak (Nagaland), Shrimati Ramilaben Becharbhai Bara (Gujarat), Shri Ram Chander Jangra (Haryana), Shri Chunnilal Garasiya (Rajasthan), Shri Govindbhai Laljibhai Dholakia (Gujarat), Dr. Kalpana Saini (Uttarakhand), Shri Kanad Purkayastha (Assam), Shrimati Sumitra Balmik (Madhya Pradesh), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Dr. Kavita Patidar (Madhya Pradesh), Shri Naresh Bansal (Uttarakhand), Dr. Medha Vishram Kulkarni (Maharashtra), Dr. Fauzia Khan (Maharashtra), Dr. Bhim Singh (Bihar), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shrimati Priyanka Chaturvedi (Maharashtra), Dr. Sasmit Patra (Odisha), Shri Sujeet Kumar (Odisha) and Shrimati Darshana Singh (Uttar Pradesh) .

Dr. Sasmit Patra.

Need for addressing farmers issues and ensuring farmer welfare

DR. SASMIT PATRA (Odisha): Hon. Chairman, Sir, on behalf of our hon. Leader, Shri Naveen Patnaik and our Party, the Biju Janata Dal, we strongly feel that the need for addressing farmers' issues and ensuring farmers' welfare can no longer be delayed nor denied. Across India, farming has become a high risk and low income

Contents Page

occupation. There are several issues from which the farmers of the country are suffering. I come from the State of Odisha. I would speak about the sufferings of the farmers in my State on behalf of four and a half crore people of Odisha.

Firstly, there is a complete collapse of paddy procurement. The *mandis* have become dysfunctional. It is not that I am saying inside this Parliament, it is on live visuals across the State of Odisha. There are issues relating to even paddy procurement. The lifting of paddy from the *mandis*, wherever it is operating, is delayed by weeks and months leaving farmers no option but to go for distress sale and sometimes having to even sell at many hundred rupees below the MSP. Not only that, this has also become a vicious circle for private millers as well as traders to buy this distress sales for a huge profit.

Second is the menace of *'Katni-Chatni'*. *'Katni-Chatni'* is a practice where arbitrarily *mandis* decide how many kilos of paddy would be deducted without any scientific exercise, flouting the FAQ rules for procurement. In Odisha--it is also live on television--about 8 to 10 Kgs per quintal of paddy is being cut away towards *'Katni-Chatni'* and the farmers are in distress. Third, Sir, in my State of Odisha, it is said that MSP is being provided at three thousand rupees per quintal. Capping has been fixed. Beyond a certain amount of produce, you cannot sell. What does the farmer do? If he has three thousand rupees per quintal and cannot sell his produce, then, what does he do? He goes on the streets. MSP and artificial procurement caps are being made. It is being said that Food Corporation of India does not have enough storage, and, therefore, we cannot procure. What will the farmers do? Where will the farmers go? Fourth is fertilizer shortage. Various districts of Southern Odisha have shown live visuals of farmers erupting on the streets because of scarcity of fertilizers, during the peak season of farming. These are realities and I am not trying to make a political statement. These are visuals which are there very much in the State of Odisha. Fifth is the failure of crop insurance. Sir, I hope the Government will listen to it. Thank you.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. Sasmit Patra: Shri Gurwinder Singh Oberoi (Jammu & Kashmir), Shri Khiru Mahto (Bihar), Shri Sanjay Yadav (Bihar), Shri Ram Ji (Uttar Pradesh), Shri Meda Raghunadha Reddy (Andhra Pradesh), Shri Golla Baburao (Andhra Pradesh), Shri P. P. Suneer (Kerala), Shri Imran Pratapgarhi (Maharashtra), Dr. Fauzia Khan (Maharashtra), Shrimati Priyanka Chaturvedi (Maharashtra), Shri R. Girirajan (Tamil Nadu), Shrimati Rajathi (Tamil Nadu), Dr. V.

Contents Page

Sivadasan (Kerala), Dr. John Brittas (Kerala) and Dr. Kanimozhi NVN Somu (Tamil Nadu)

Dr. Laxmikant Bajpayee.

Concern over the delay in the establishment and functioning of the e-Filing Center and the need for a High Court Bench in Meerut

डा. लक्ष्मीकान्त बाजपेयी (उत्तर प्रदेश): माननीय सभापति जी, मैं आपके माध्यम से एक बड़ा महत्वपूर्ण विषय उठाना चाहता हूँ। 6 अक्टूबर, 2023 को माननीय सर्वोच्च न्यायालय के मुख्य न्यायाधीश जी ने अपने कोर्ट में आदेश दिया था और उसमें यह कहा था - "After a lapse of two weeks from the date of this order, no High Court shall deny access to video conferencing facilities or hearing through the hybrid mode to any member of the Bar or litigant desirous of availing of such a facility." इसके बाद भारत सरकार ने भी एक आदेश जारी करके देश में 4,400 ई-फाइलिंग सेंटर्स बनाने की बात कही और इसके लिए 700 करोड़ रुपए के बजट की व्यवस्था की। महोदय, सारे देश में ई-फाइलिंग सेंटर्स शुरू हो गए हैं, लेकिन उत्तर प्रदेश एक ऐसा राज्य है, जहाँ इलाहाबाद हाई कोर्ट ने एक प्रशासनिक आदेश के माध्यम से माननीय सर्वोच्च न्यायालय के मुख्य न्यायाधीश द्वारा कोर्ट रूम में दिया गया आदेश और उसके बाद उनके सेक्रेटरी जनरल द्वारा जारी आदेश कि फलाना तारीख से उत्तर प्रदेश के प्रत्येक जिलों में ई-फाइलिंग सेंटर काम करेंगे, इस पर अचानक kept in abeyance रख दिया। क्या सर्वोच्च न्यायालय के माननीय मुख्य न्यायाधीश द्वारा कोर्ट रूम में दिया गया आदेश किसी हाई कोर्ट के सेक्रेटरी जनरल द्वारा प्रशासनिक आदेश से kept in abeyance रखा जाता है? यह संवैधानिक प्रश्न उत्तर प्रदेश की जनता के सामने है। इस ई-फाइलिंग सेंटर के माध्यम से व्यक्ति अपना मुकदमा जिले से दाखिल करेगा। वहीं से सुनवाई करेगा, वहीं से जमानत लेगा, वहीं अधिकारी हाजिरी देंगे और वहीं से हाई कोर्ट के सामने अपराधियों की उपस्थिति दर्ज होगी। इतनी महत्वपूर्ण और सुविधाजनक व्यवस्था को इलाहाबाद हाई कोर्ट ने kept in abeyance रख दिया।

मान्यवर, मैं एक बात और कहना चाहता हूँ। यह तो किया ही गया, साथ ही एक लाइन और जोड़ दी गई कि इलाहाबाद हाई कोर्ट में रजिस्टर्ड वकील ही ई-फाइलिंग सेंटर से वाद दायर कर सकेंगे। अगर इलाहबाद हाई कोर्ट के वकील को ही ई-फाइलिंग सेंटर से वाद दायर करना था, तो फिर उत्तर प्रदेश के प्रत्येक जनपद में या देश के प्रत्येक जनपद में ई-फाइलिंग सेंटर की आवश्यकता क्या थी? मैं आपके माध्यम से सरकार से यह आग्रह करना चाहता हूँ कि इस पर तत्काल हस्तक्षेप करें और ई-फाइलिंग को kept in abeyance में रखने का जो प्रशासनिक आदेश है, उसे सुधारा जाए। इसके साथ ही, इलाहाबाद का वकील ही हाजिरी दायर करेगा, इस बाधा को भी हटाया जाए। मेरी प्रार्थना है कि भारत सरकार की मंशा और सर्वोच्च न्यायालय के माननीय मुख्य न्यायाधीश की मंशा के अनुरूप ई-फाइलिंग सेंटर को गतिशील किया जाए।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. Laxmikant Bajpayee: Dr. Sikander Kumar (Himachal

Contents Page

Pradesh), Shri Sanjay Seth (Uttar Pradesh), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri Sat Paul Sharma (Jammu & Kashmir), Shrimati Seema Dwivedi (Uttar Pradesh), Dr. Kavita Patidar (Madhya Pradesh), Shri Surendra Singh Nagar (Uttar Pradesh), Shri Maharaja Sanajaoba Leishemba (Manipur), Shrimati Sumitra Balmik (Madhya Pradesh), Shri Neeraj Shekhar (Uttar Pradesh), Shri Chunnilal Garasiya (Rajasthan), Shri Brij Lal (Uttar Pradesh), Dr. Bhim Singh (Bihar), Shrimati Ramilaben Becharbhai Bara (Gujarat), Shri Banshilal Gurjar (Madhya Pradesh), Shri Devendra Pratap Singh (Chhattisgarh), Shrimati Dharmshila Gupta (Bihar), Shri Satnam Singh Sandhu (Nominated), Shri Shambhu Sharan Patel (Bihar), Shri Baburam Nishad (Uttar Pradesh), Shri Ghanshyam Tiwari (Rajasthan), Shri Lahar Singh Siroya (Karnataka), Shrimati Sangeeta Yadav (Uttar Pradesh), Shri Deepak Prakash (Jharkhand), Shri Rajendra Gehlot (Rajasthan), Dr. Sasmit Patra (Odisha), Shri Kartikeya Sharma (Haryana), Shrimati Darshana Singh (Uttar Pradesh), Shrimati Mamata Mohanta (Odisha), Shri Amar Pal Maurya (Uttar Pradesh), Shri Harsh Vardhan Shringla (Nominated), Shri Babubhai Jesangbhai Desai (Gujarat), Shri Khiru Mahto (Bihar), Shri Kanad Purkayastha (Assam), Shri Gulam Ali (Nominated), Shri Samik Bhattacharya (West Bengal), Dr. Sangeeta Balwant (Uttar Pradesh), Shri Bhubaneswar Kalita (Assam), Shri Rajib Bhattacharjee (Tripura) and Shri Sujeet Kumar (Odisha).

Dr. Fauzia Khan.

Concern over the rising migration of Indian citizens to other countries amid limited acquisition of Indian citizenship

DR. FAUZIA KHAN (Maharashtra): Mr. Chairman Sir, I rise to address a critical disconnect between our national discourse on migration and ground reality. Over the past years, our public discourse has increasingly linked national security with questions of inward migration and citizenship.

The impression is that lakhs and crores of people seek refuge in India because India provides opportunity. This is what the hon. Home Minister said during the CAA debate that lakhs and crores of people shall benefit from the Act, suggesting that a very large population is waiting to be absorbed. Sir, we should look carefully at what evidence tells us. Today's reality is different. Till 2024, approximately, 350 people acquired citizenship under the CAA, with total applications reaching roughly 25,000, very far from the projected scale. More concerning is the absence of consolidated transparent nation-wide data with the Ministry of Home Affairs repeatedly stating that

Contents Page

there is no mandatory comprehensive record-keeping or that such information is exempt from disclosure. While inward migration remains modest, our outward trend is alarming. The Government records show Indians renouncing their citizenship; 2.25 lakhs in 2022, 2.16 lakhs in 2023 and 2.06 lakhs in 2024. This means that for every person acquiring Indian citizenship in 2024, approximately, 590 chose to renounce theirs. It was 1.22 lakhs in 2011 and now it is 2 lakhs annually. The World Migration Report 2024 identifies India as the largest source of international migrants. Nearly 1,800 million Indians live abroad. Approximately, 25 lakh young Indians leave annually for education and employment because they are unable to access quality education, decent jobs and stable livelihoods that they seek in their own country. Migration, Sir, is often the clearest indicator of lived reality. It is rarely an abstract choice. A nation can become *Vishwa Guru* only when its youth sees its future, not in exit visas and foreign campuses, but in classrooms, workplaces and opportunities within their own country. India should step forward in this direction. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Fauzia Khan: Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shrimati Rajathi (Tamil Nadu), Dr. V. Sivadasan (Kerala), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Shri P. P. Suneer (Kerala), Shri Sanjay Yadav (Bihar), and Shri Imran Pratapgarhi (Maharashtra).

Shri Javed Ali Khan.

Need for revival of the National Integration Council to strengthen national unity

श्री जावेद अली खान (उत्तर प्रदेश): सभापति जी, 1961 में भारत के प्रधान मंत्री पंडित जवाहरलाल नेहरू और तत्कालीन सरकार ने राष्ट्रीय एकता परिषद् नाम से एक सलाहकारी निकाय का गठन किया था। इसका उद्देश्य राष्ट्रीय एकता से जुड़े सामाजिक, राजनैतिक मुद्दों पर विचार करके सरकार को सलाह व सहयोग देना था। सर, प्रधान मंत्री इसके अध्यक्ष होते हैं। कई मंत्री उसके अंदर शामिल होते हैं। सभी राज्यों के मुख्य मंत्री उसके सदस्य होते हैं। राजनैतिक दलों के नेता, राष्ट्रीय और प्रादेशिक राजनैतिक दलों के नेता उसके सदस्य होते हैं। पत्रकार, शिक्षाविद, धार्मिक समुदायों के नेता, उद्यमी, सामाजिक राजनैतिक जीवन के प्रसिद्ध कार्यकर्ता भी उसके मेम्बर होते हैं। यह लगभग 125-150 लोगों का एक निकाय है, जो कि उस वक्त बनाया गया था।

सर, जब इसके उद्देश्यों की घोषणा हुई, तो कहा गया कि इसके जो मूल्य हैं, वे हमारे राष्ट्रीय जीवन का आधार होंगे। उसमें कौन से मूल्यों का जिक्र किया गया था? इनमें हैं – समान नागरिकता, विविधता में एकता, धर्मों की स्वतंत्रता, धर्म निरपेक्षता, राजनैतिक, सामाजिक, आर्थिक न्याय, समानता और भाईचारा, लेकिन बड़े अफसोस के साथ कहना पड़ रहा है कि ये

Contents Page

सारे मूल्य, जो हमारे राष्ट्रीय जीवन का आधार बताए गए थे, आज अंडर अटैक हैं, इनके ऊपर हमला हो रहा है। राष्ट्रीय एकता परिषद् ऐसी स्थिति में कुछ अच्छी भूमिका अदा कर सकती है, लेकिन पिछले 13-14 सालों से राष्ट्रीय एकता परिषद् की कोई बैठक नहीं हुई है। यह राष्ट्रीय एकता परिषद्, नेशनल इंटीग्रेशन काउंसिल होम मिनिस्ट्री की वेबसाइट पर तो दिखती है, लेकिन व्यावहारिक जीवन में इसका कोई योगदान आज हमारी सरकार नहीं ले रही है।

मैं विस्तार में जाए बगैर आपसे यह कहना चाहता हूं कि हमें अपने राष्ट्रीय जीवन के मूल्यों का संरक्षण करने के लिए ऐसी परिषद् को दोबारा activate करना चाहिए। मेरा आपसे यह अनुरोध है कि आप सरकार को राष्ट्रीय एकता परिषद् को activate करने के लिए निर्देशित करें, ताकि हम अपने राष्ट्रीय जीवन के जो घोषित मूल्य हैं, उनकी हिफाज़त कर सकें। बहुत-बहुत धन्यवाद।

†**جناب جاوید علی خان) اتر پردیش** : (سبھاپتی جی، 1961 میں بھارت کے پردھان منتری پنڈت جواہر لال نہرو اور تتکالین سرکار نے راشٹریہ ایکتا پریشد نام سے ایک سلاہکاری نکائے کا گٹھن کیا تھا۔ اسکا ادیشیہ راشٹریہ ایکتا سے جڑے ساماجک، راجنیتک مدعوں پر غور کرکے سرکار کو صلاح و سہیوگ دینا تھا۔ سر، پردھان منتری اسکے ادھیکش ہوتے ہیں۔ کئی منتری اسکے اندر شامل ہوتے ہیں۔ سبھی راجیوں کے مکھیہ منتری اسکے سدسیہ ہوتے ہیں۔ راجنیتک دلوں کے نیتا، راشٹریہ اور پرادیشک راجنیتک دلوں کے نیتا اسکے سدسیہ ہوتے ہیں۔ پترکار، شکشاود، دھارمک سمودایوں کے نیتا، ادیمی، ساماجک راجنیتک جیون کے پرسدھ کاریہ کرتا بھی اسکے ممبر ہوتے ہیں۔ یہ لگ بھگ 150-125 لوگوں کا ایک نکائے ہے، جو کہ اس وقت بنایا گیا تھا۔

سر، جب اسکے ادیشیوں کی گھوشنا ہوئی، تو کہا گیا کہ اسکے جو مولیہ ہیں، وہ ہمارے راشٹریہ جیون کا آدھار ہو نگے۔ اس میں کون سے مُلیوں کا ذکر کیا گیا تھا؟ ان میں ہیں — سمان ناگرکتا، وودھتا میں ایکتا، دھرموں کی سوتنترتا، دھرم نرپیکشتا، راجنیتک، ساماجک، آرتھک نیائے، سمانتا اور بھائی چارا، لیکن بڑے افسوس کے ساتھ کہنا پڑ رہا ہے کہ یہ سارے مولیہ، جو ہمارے راشٹریہ جیون کا آدھار بتائے گئے تھے، آج انڈر اٹیک ہیں، انکے اوپر حملہ ہو رہا ہے۔ راشٹریہ ایکتا پریشد ایسی حالت میں کچھ اچھی بھومیکا ادا کر سکتی ہے، لیکن پچھلے 14-13سالوں سے راشٹریہ ایکتا پریشد کی کوئی بیٹھک نہیں ہوئی ہے۔ یہ راشٹریہ ایکتا پریشد، نیشنل انٹیگریشن کاؤنسل ہوم منسٹری کی ویب سائٹ پر تو دکھتی ہے، لیکن ویوہارک جیون میں اسکا کوئی یوگدان آج ہماری سرکار نہیں لے رہی ہے۔

میں تفصیل میں جائے بغیر آپ سے یہ کہنا چاہتا ہوں کہ ہمیں اپنے راشٹریہ جیون کے مُلیوں کا سنرکشن کرنے کے لیے ایسی پریشد کو دوبارہ activate کرنا چاہیئے۔

میرا آپ سے یہ انورودھ ہے کہ آپ سرکار کو راشٹریہ ایکتا پریشد کو activate کرنے کے لیے نردیشت کریں، تاکہ ہم اپنے راشٹریہ جیون کے جو گھوشت مولیہ ہیں، انکی حفاظت کر سکیں۔ بہت بہت دھنیواد۔

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Javed Ali Khan: Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shri R. Girirajan (Tamil Nadu), Shrimati Rajathi (Tamil Nadu), Shri Pramod Tiwari (Rajasthan), Shrimati Sonia Gandhi (Rajasthan), Dr. V. Sivadasan (Kerala), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Shri P. P. Suneer (Kerala), Shri Sanjay Yadav (Bihar), Shri Ramji Lal

† Transliteration in Urdu script.

Contents Page

Suman (Uttar Pradesh), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh), Shrimati Priyanka Chaturvedi (Maharashtra) and Shri Imran Pratapgarhi (Maharashtra).

Dr. V. Sivadasan.

Need to address digital divide in the country

DR. V. SIVADASAN (Kerala): Sir, the data of Indian Mobile Internet and Mobile Association shows that 38 per cent of Indian citizens are out of internet space, out of digital world. The UDSI data report in 2023-24 shows that 43 per cent of schools are working without computer and 46 per cent of schools are working without internet facility! Even there are colleges working without proper computer and internet facility! The students are studying in schools without internet and computer facility and are facing higher dropout rate. [&] "Sir, the data of Indian Mobile Internet and Mobile Association shows that 38 per cent of Indian citizens are out of internet space, out of digital world. The UDSI data report in 2023-24 shows that 43 per cent of schools are working without computer and 46 per cent of schools are working without internet facility! Even there are colleges working without proper computer and internet facility! The students are studying in schools without internet and computer facility and are facing higher dropout rate." I am from Kannur. So, Kannur slang comes in my speech in English. They are also falling behind in competitive examinations. Sir, we are losing bright minds due to digital divide in knowledge economy. So, access to information is very crucial. There is a gender gap of 10 per cent. Rural-urban divide is also very bad. The digital divide is not just a technical issue. Sir, it affects human lives. Now, in our nation, it is a big social challenge. Its consequences are social and administrative. Under MGNREGA, crores of rural workers have faced problems to register their attendance due to lack of internet connectivity. Digital divide excludes the people from the digital space. It prevents them from full participation of their public life. It leads to a serious document divide. This document divide denies people their right and entitlement. The digital divide results in loss of land of poor people, land of downtrodden of the nation. They don't have access to digital documents because of this digital divide. A huge section of people is not getting the services of the Government, including rice, wheat and other necessary things through the Public Distribution System. The citizens of the nation are facing challenges to prove their identity also because of lack of digital documents. Now, to prove their citizenship, they also need document of their forefathers. The newly introduced SIR has increased

[&] English translation of the original speech delivered in Malayalam.

Contents Page

the seriousness of this issue of digital divide. Millions of voters are excluded from the list. They are denied the right to vote due to lack of documents. It is a challenge to our democracy. Sir, i am requesting the Government... (*Time-bell* rings.)...

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. V. Sivadasan: Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shrimati Rajathi (Tamil Nadu), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Shri P. P. Suneer (Kerala), Shri Ramji (Uttar Pradesh), Shri Sanjay Yadav (Bihar) and Dr. Fauzia Khan (Maharashtra).

Shri Babubhai Jesangbhai Desai.

Need for a National Cybersecurity Policy to protect critical infrastructure and strengthen digital security

श्री बाबूभाई जेसंगभाई देसाई (गुजरात): आदरणीय सभापति महोदय, मैं आपके जरिए एक अत्यंत गंभीर मुद्दे पर सदन का ध्यान आकर्षित करना चाहता हूं। आज दुनिया में उभरते साइबर और इंफॉर्मेशन वॉरफेयर के खतरों और हाल में ही वेनेजुएला में बड़ी विवादित घटनाओं के पीछे साइबर हमले और पावर ग्रिड को निशाना बनाए जाने जैसे दावों ने वैश्विक सुरक्षा पर गंभीर प्रश्न खड़े किए हैं। जहां कुछ व्यक्तियों द्वारा वीडियो में यह दावा किया गया है कि पावर ग्रिड, जीपीएस और रडार सिस्टम पर मालवेयर या साइबर हमले के लिए ब्लैकआउट किया गया था, वहीं सरकारी रिपोर्ट बताती है कि पावर ग्रिड की बुनियादी कमजोरियां, रखरखाव की कमी तथा तकनीकी विफलताएं भी बड़ी वजह रही हैं। इसके वास्तविक कारणों का अध्ययन करना आवश्यक है, न कि केवल संदेह और अटकलों पर आधारित निष्कर्ष लेना। भारत जैसे एक तेजी से डिजिटाइज होते देश के लिए यह स्पष्ट कर देना आवश्यक है कि क्रिटिकल इंफ्रास्ट्रक्चर, जैसे पावरग्रिड, टेलीकॉम, रडार, जीपीएस व सरकारी नेटवर्क पर हमले राष्ट्रीय सुरक्षा के लिए गंभीर खतरा हैं।

साइबर हमलों के संभावित तरीके और उनकी प्रभावशीलता को समझना और उसका डिफेंस तैयार करना अत्यंत आवश्यक है। हमें एक राष्ट्रीय साइबर सुरक्षा नीति, आपातकालीन बुनियादी ढांचा प्रोटोकॉल और राष्ट्रीय संकट प्रबंधन रणनीति को और अधिक मजबूत बनाना चाहिए। इससे पहले कि हम दावों या अफवाहों से प्रभावित हों, हमें वैज्ञानिक तथ्यों, तकनीकी विशेषज्ञों और अंतरराष्ट्रीय सहयोग के आधार पर अपनी तैयारी सुनिश्चित करनी चाहिए।

इसलिए मैं सरकार से अनुरोध करता हूँ कि स्ट्रैटेजिक साइबर सुरक्षा नीति को प्राथमिकता दी जाए, नेशनल क्रिटिकल इंफ्रास्ट्रक्चर डिफेंस सेंटर की स्थापना और मजबूत संसाधन उपलब्ध कराया जाए, सार्वजनिक-निजी भागीदारी, पीपीपी के तहत तकनीकी रक्षा तंत्रों को उन्नत किया जाए और हमारे सैन्य तथा नागरिक प्रणालियों के बीच समन्वय अधिक सुदृढ़ बनाया जाए। भारत

Contents Page

को न केवल आज के साइबर खतरों से सुरक्षित रहना है, बल्कि आने वाले दशक के डिजिटल युद्ध, इलेक्ट्रॉनिक युद्ध और सॉफ्टवेयर आधारित हमलों के लिए भी तैयार रहना चाहिए, धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Babubhai Jesangbhai Desai: Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Sat Paul Sharma (Jammu & Kashmir), Shri R. Girirajan (Tamil Nadu), Shrimati Ramilaben Becharbhai Bara (Gujarat), Dr. Sasmit Patra (Odisha), Shri Satnam Singh Sandhu (Nominated), Dr. Medha Vishram Kulkarni (Maharashtra), Dr. Fauzia Khan (Maharashtra), Dr. Bhim Singh (Bihar), Shri Sadanand Mhalu Shet Tanavade (Goa), Shri Kanad Purkayastha (Assam), Dr. Kavita Patidar (Madhya Pradesh), Shri Sujeet Kumar and (Odisha).

Next, Dr. John Brittas.

Concern over the rising human-animal conflict and the need for urgent amendments to the Wildlife (Protection) Act to protect human life and livelihoods

DR. JOHN BRITTAS (Kerala): Mr. Chairman, Sir, we are for a nature-centric approach, but certainly, human beings, their lives, and livelihoods should have a space in it. The nation is paying a heavy price for the concentration of power in Delhi. It is causing havoc. The rising human-animal conflict itself is an irony. There is no conflict; it is a unilateral attack on human beings. It is creating problems for agriculture, farmers, and even urban habitats are under threat in Kerala. When I talked about the concentration of power, Shri Jairam Ramesh always gleefully boasts that Shrimati Gandhi demonstrated her mastery in taking the subject of 'forest and environment' from the State List to the Concurrent List. Sir, left to people like him, he would love to have *Malayalis* vacate Kerala so that wild boars, monkeys, and elephants can roam around. That is their attitude. *...(Interruptions)...*

MR. CHAIRMAN: You please address the Chair. *...(Interruptions)...* Please speak on the issue. *...(Interruptions)...* Please address the issue.

DR. JOHN BRITTAS: Sir, when I talk about the attitude of people with regard to the power of the States, I always accuse them. Shrimati Gandhi took all these things out of the State List. By 'Shrimati Gandhi', I do not mean Shrimati Sonia Gandhi. Unlike many of her colleagues, she is very benevolent towards Kerala. Sir, even in Delhi, the situation is no different. I am living in South Avenue. Here also, the lives of the people have become miserable because of the monkey menace, stray dogs, and cattle. Even my colleague Shri Sivadasan was attacked at least half-a-dozen times by

Contents Page

monkeys. Sir, let us understand the problem. The Wildlife Protection Act has been amended at least seven times, and most of the times, it has been made harsher. In Kerala, 555 human lives have been lost. We requested the Government to declare wild boar as 'vermin'. But, the hon. Minister said that wild boar was required because the tiger should have food. That is the strange rationale of the hon. Minister. They can dismantle Aravalis, but Kerala has protected and expanded the forest cover. You can look at the statistics. So, we want a proper amendment to the Wildlife Act so that the States are empowered to declare certain species as 'vermin'. Sir, in any sensible country, when a particular species crosses the threshold, culling is provided; but, not in India. Let us be reasonable. Let us understand the farmers. Agriculture has to survive.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. John Brittas: Dr. Kanimozhi NVN Somu (Tamil Nadu), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Ajit Kumar Bhuyan (Assam), Shri R. Girirajan (Tamil Nadu), Dr. V. Sivadasan (Kerala), Dr. Sasmit Patra (Odisha), Shri Neeraj Dangi (Rajasthan), Shri P.P. Suneer (Kerala), Dr. Fauzia Khan (Maharashtra), and Shrimati Rajathi (Tamil Nadu).

Next, Ms. Swati Maliwal.

Concern over the rising costs and lack of regulation in private healthcare leading to financial distress

सुश्री स्वाति मालिवाल (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): चेयरमैन सर, आज जब कोई मरीज किसी प्राइवेट हॉस्पिटल की इमरजेंसी में जाता है, तो मानो घर की बचत, गहने जमीन, सब कुछ बेचने की नौबत आ जाती है। आप हॉस्पिटल के अंदर जाइए, beds की category देखिए – Delux, Premium, Suite. इनका room rent कई बार फाइव स्टार होटल से भी ज्यादा होता है। आपसे पहला सवाल पूछा जाता है - इंश्योरेंस है? जैसे ही आपका जवाब 'हां' होता है, उनका मीटर चालू हो जाता है। कमरे में पहुंचते ही थर्मामीटर, disposable gloves, mask, sanitizer - सब कुछ बिल में जोड़ दिया जाता है।

हम डॉक्टरों के इलाज पर सवाल नहीं उठा रहे हैं। वे हमारी जिन्दगी बचाते हैं, वे भगवान समान हैं। Diagnostic tests बिल्कुल जरूरी हो सकते हैं, लेकिन वे कई बार हॉस्पिटल्स के दबाव में बढ़ा-चढ़ा कर लिखे जाते हैं। जेनरिक की जगह महँगी ब्रांडेड मेडिसिन्स लिखी जाती हैं, जो बाहर 15-20 परसेंट डिस्काउंट पर मिलती हैं, लेकिन हॉस्पिटल्स में वे पूरी कीमत पर बेची जाती हैं। Nursing charges, doctor's visit fee, room rent, सब कुछ इतना महँगा, बिल transparent नहीं होते, बल्कि उनमें हिडेन चार्जेज़ और unexplained फीस होती हैं। इंश्योरेंस कंपनियाँ भी इनसे अलग नहीं हैं। प्रीमियम इतना बढ़ रहा है कि लोग पॉलिसी लेकर भी छोड़ने पर

Contents Page

मजबूर हैं। ऊपर से कंपनीज़ छोटी- छोटी बातों पर claims reject कर देती हैं। इसका नतीजा यह होता है कि हर साल लाखों परिवार कर्जे में डूब जाते हैं।

सर, इस सेक्टर को रेगुलेट करने के लिए 2010 में 'Clinical Establishments Act' पास किया गया था, जिसने राज्यों को अधिकार दिया था कि वे medical procedures की maximum rates तय करें, लेकिन आज भी सिर्फ 12 राज्यों ने इस कानून को अपनाया है। यहाँ तक कि देश की राजधानी दिल्ली ने भी यह कानून नहीं अपनाया है।

सर, इसलिए मेरी ये माँगें हैं - पहला, 'Clinical Establishments Act' को सभी राज्यों में mandatory बनाया जाए, दूसरा, इमरजेंसी केयर में कानूनन इलाज पहले, बिल बाद में, तीसरा, हॉस्पिटल्स में transparent and reasonable billing होनी चाहिए, और चौथा, Insurance premium hikes पर सख्त निगरानी हो। सरकार की जिम्मेदारी है कि प्राइवेट हॉस्पिटल्स में भी इंसान को इंसान माना जाए, कोई revenue model नहीं। Sir, this is very important for the health of our nation. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Ms. Swati Maliwal: Shrimati Priyanka Chaturvedi (Maharashtra), Shri R. Girirajan (Tamil Nadu), Dr. V. Sivadasan (Kerala), Shrimati Rajathi (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Ramji (Uttar Pradesh), Dr. Fauzia Khan (Maharashtra), Shrimati Sudha Murty (Nominated), Shri Meda Raghunadha Reddy (Andhra Pradesh), Shri Sujeet Kumar (Odisha), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh) and Dr. Kanimozhi NVN Somu (Tamil Nadu).

Ms. Sushmita Dev.

Need to increase more benches of the High Court in the remote areas

MS. SUSHMITA DEV (West Bengal): Mr. Chairman, Sir, I thank you for giving me the opportunity. Sir, justice delayed is justice denied, and access to justice cannot just be a privilege, it is a basic right of every human being. In that spirit, various provisions of the law and the Constitution of India has empowered several High Courts, which are based in the capital of most States, to set up additional benches or circuit courts within the State, which is away from the principal seat.

Sir, today, I rise to put forth in this House an important demand that emanates from a remote area, Barak Valley, in the State of Assam. We have been demanding a circuit bench or a permanent bench of the Guwahati High Court in an appropriate location in the three districts of Barak Valley in Assam. Sir, if you recollect, in 1981, the

Contents Page

Justice Jaswant Singh Committee, a retired Judge, was set up to look exactly as to how to ensure that there is equality of opportunity and access to justice. There were various reasons, and one of the criteria that was given for the High Courts, to extend this facility, was long distances. Barak Valley is 350 kilometers away from the High Court of Guwahati. Sir, six months in a year, our rail and roadways do not work because of which we cannot reach Guwahati. Apart from that, Article 39A of the Constitution says that opportunities to secure justice cannot be denied to any citizen by reasons of economic disability. So, I also want to say that just giving digital access to the High Courts is not in consonance with Article 39A of the Constitution.

Last but not the least, the North Eastern Areas Reorganization Act 1971, Section 31(2), amended in 2012, and, further, Section 51 of the States' Reorganization Act 1956 also allows for the President of India, in consultation with the Governor of the State and the Chief Justice of India, to set up another seat for the High Court, which I demand for Barak Valley. It has been discussed before in 2014 and 2015, but, since then, 10 years have elapsed and much has changed, whether it is the population, whether it is the number of litigants and whether it is our circumstances where even Secretariats have been set up in Barak Valley and Dibrugarh. So, I see no reason why an additional bench of the hon. High Court of Guwahati should not be set up in the Barak Valley districts of Assam. Thank you, Sir.

MR. CHAIRMAN: Sushmita Dev*ji,* when you are speaking, the whole House is cooperating with you; they are all listening to you. You should follow the same trend when other Members are speaking. *...(Interruptions)..* Please sit down.

The following hon. Members associated themselves with the matter raised by the hon. Member, Ms. Sushmita Dev: Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala), Dr. V. Sivadasan (Kerala), Dr. Fauzia Khan (Maharashtra), Shri Kanad Purkayastha (Assam), Shrimati Rajathi (Tamil Nadu), Dr. Sasmit Patra (Odisha) and Dr. Kanimozhi NVN Somu (Tamil Nadu).

Now, Shri Raghav Chadha; not present. Shri Mokariya Rambhai.

Demand to set up cold storage centres for fishermen in Porbandar and Veraval in Gujarat

SHRI MOKARIYA RAMBHAI (Gujarat): [&] "Hon. Chairman Sir, thank you very much for giving me an opportunity to speak on this very important issue. In Gujarat,

[&] English translation of the original speech delivered in Gujarati.

Contents Page

Porbandar and Veraval are two of the most famous fishing centres. The fishermen of these regions work tirelessly, day and night, facing the challenges of the open sea. They go into deep waters to catch different types of fish and bring back the fish, with immense effort. But, despite their hard work, they face a big question: how to send the fish they catch to faraway big cities like Mumbai. Now, while brokers in Mumbai assure them over the phone with promises like "Send the fish, we will give you a good price", the reality is often different. Once the fish reaches the market, the brokers claim saying, "The fish has spoiled and it cannot be sold in the market." Due to lack of cold storage facilities, the fish does not remain fresh during transportation, and by the time the fish reaches the market, it loses its quality. As a result, the fish has to be sold at a very low price, causing significant financial losses to the fishermen. This situation is not only frustrating but also economically detrimental to the fishermen working on a small scale. The lack of cold storage facilities in the region leads to deterioration in the quality of the fish, and middlemen take advantage of the situation of the fishermen. The fishermen are left with no option but to sell their catch at a loss, causing financial losses of lakhs of rupees to the fishermen. I request the establishment of cooperative cold storage centres in Porbandar and Veraval, so that these fishermen can safely store the fish they catch, until the market situation becomes better. In cold storage, the fish can be preserved in its best quality and sold at the right time. This cold storage will not only protect fishermen from exploitation by middlemen, but will also ensure that their hard-earned produce does not go to waste. This, in turn, will enable fishermen to export more fish to international markets, which will boost the local economy and ultimately improve the living standards of fishing families. The establishment of cooperative cold storage centres in Porbandar and Veraval is not just an investment in infrastructure, but an investment in the future of our fishermen. This is an investment in the economic strength and prosperity of Gujarat.

Jay Somnath!

MR. CHAIRMAN: The following hon. Members associated themselves with the Zero Hour Mention made by the hon. Member, Shri Mokariya Rambhai: Dr. Sasmit Patra (Odisha), Shri Sat Paul Sharma (Jammu & Kashmir), Shrimati Ramilaben Becharbhai Bara (Gujarat), Shrimati Sumitra Balmik (Madhya Pradesh) and Shri R. Girirajan (Tamil Nadu).

Shri Pramod Tiwari.

Contents Page

Concern over the environmental and public health risks arising from the use of PFAS-related machinery and technology used in a chemical plant in Ratnagiri district, Maharashtra

श्री प्रमोद तिवारी (राजस्थान): महोदय, महाराष्ट्र के रत्नागिरी जिले में केमिकल प्लांट द्वारा PFAS नामक एक बहुत ही spurious और dangerous chemical से संबंधित मशीनरी एवं टेक्नोलॉजी के उपयोग से उत्पन्न पर्यावरण एवं सार्वजनिक स्वास्थ्य जोखिमों के संबंध में मैं एक बहुत महत्वपूर्ण विषय उठा रहा हूँ। महोदय, PFAS केमिकल से संबंधित जहरीले उत्सर्जन और रेगुलेटरी निगरानी को लेकर चिंताए बढ़ गई हैं। यह कंपनी मिटेनी, इटली में विरोध के कारण वहाँ पर बंद कर दी गई थी। मिट्टी के एक बड़े PFAS प्रदूषण स्कैंडल के बाद उसे उस देश में बंद किया गया था। मिटेनी के दिवालिया होने के बाद भारतीय कंपनी ने उससे मशीनरी और टेक्नोलॉजी खरीदे। PFAS केमिकल्स पर्यावरण में बहुत लंबे समय तक बना रहता है और यह दुनिया भर में लंबे समय तक पानी और मिट्टी के प्रदूषण से जुड़ा हुआ है। इसे कैंसर, अंगों के नुकसान और प्रजनन संबंधी विकारों से भी जोड़ा गया है। प्रदूषण से जुड़े इस विवाद ने यूरोप में भारत में प्रदूषण फैलाने वाले औद्योगिक उपकरणों के ट्रांसफर और देश के PFAS नियमों की कमी के बारे में बड़ी चिंताओं को उजागर किया है, जिससे पर्यावरण सुरक्षा और सार्वजनिक स्वास्थ्य जोखिमों पर नई बहस शुरू हो गई है। पर्यावरण समूह ने चेतावनी दी है कि पर्यावरण के लिहाज से संवेदनशील क्षेत्रों में PFAS केमिकल के उत्पादन की अनुमति देने की वजह से भू-जल, कृषि और तटीय क्षेत्र को अपरिवर्तनीय नुकसान, यानी irreparable loss हो सकता है। ये प्लांट कोंकण तट के किनारे और पश्चिमी घाट के पास स्थित है, जो ग्रामीण बस्तियों के बहुत करीब है। यह क्षेत्र पर्यावरण की दृष्टि से एक संवेदनशील क्षेत्र है। मैं सदन के माध्यम से सरकार से आग्रह करता हूँ कि वह इस मुद्दे पर महाराष्ट्र प्रदूषण नियंत्रण बोर्ड से एक रिपोर्ट मांगे। साथ ही सरकार को इस बात की भी जाँच करनी चाहिए कि ऐसे उद्योग के लिए अनुमति कैसे दी गई, खासकर जब देश में पीएफ़एएस केमिकल्स को नियंत्रित करने वाले नियमों की कमी है।

मैं बहुत स्पष्ट कर दूँ कि एक देश में आंदोलन चले, वहाँ आंदोलन के बाद उसे बंद करना पड़े और उसे भारत में अनुमति दे दी जाए। यह कहने की ज़रूरत नहीं कि महाराष्ट्र और दिल्ली दोनों जगह डबल इंजन की सरकार है। इसके पीछे एक बड़ा करप्शन है, बड़ा स्कैंडल है और यह देश के लिए खतरनाक है। मैं कहना चाहता हूँ कि इसकी जाँच होनी चाहिए। मैं यह नहीं कह रहा हूं कि इसका संरक्षण होना चाहिए।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Pramod Tiwari: Shri R. Girirajan (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. John Brittas (Kerala), Dr. V. Sivadasan (Kerala), Dr. Fauzia Khan (Maharashtra) and Dr. Sasmit Patra (Odisha), Shri Neeraj Dangi (Rajasthan), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Imran Pratapgarhi (Maharashtra), Shri Anil Kumar Yadav Mandadi (Telangana).

Contents Page

Prof. Manoj Kumar Jha, not present. Shrimati Priyanka Chaturvedi.

Concern over the failure of the National Do Not Disturb Registry and rampant spam communications violating citizens' right to privacy

श्रीमती प्रियंका चतुर्वेदी (महाराष्ट्र): सर, मैं आपका आभार व्यक्त करना चाहूँगी कि करीब लगभग एक साल बाद ज़ीरो आवर में मुझे बोलने का मौका मिला है। लास्ट में आया है, पर आया ज़रूर है, last, but not the least.

सर, मैं एक बहुत इम्पॉर्टेंट मुद्दा आपके ध्यान और संज्ञान में लाना चाहती हूँ और उम्मीद करती हूँ कि ज़ीरो आवर के माध्यम से आप इसे मिनिस्ट्री ऑफ़ टेलीकम्युनिकेशन के सामने भी उठाएँगे। यह जो 'Do Not Disturb' Registry का पूरा failure है, जो नेशनल रजिस्ट्री बनाई गई थी, उसमें कहा गया था कि जो लोग मोबाइल फोन यूज़ करते हैं और इस तरह की स्पैम कॉल्स, टेली कॉल्स आदि से डिस्टर्ब नहीं होना चाहते हैं, वे अगर 'Do Not Disturb' Registry में अपना नाम डाल देते हैं, तो उन्हें इस तरह की कॉल्स नहीं आएँगी। लेकिन जो मशीनरी और फ्रेमवर्क बनाया गया है, वह पूरी तरह से चरमरा गया है, पूरी तरह से कोलैप्स कर गया है और कोई उसका पालन नहीं कर रहा है। हालत यह है कि आप कहीं शॉपिंग करने जाते हैं, एक छोटी-से-छोटी चीज़ भी खरीदते हैं, तो सबसे पहले आपका मोबाइल नंबर लिया जाता है। उस मोबाइल नंबर और पर्सनल डेटा को मॉनिटाइज़ करके बेच दिया जाता है, जो हमारे right to privacy का सीधा हनन है। लगातार स्पैम कॉल्स आती हैं, टेलीसेल्स कॉल्स आती हैं और लगातार डिस्टर्ब किया जाता है। मैं Ministry of Telecommunication के संज्ञान में यह बात बार-बार लाई हूँ कि यह सिर्फ हमारी ही तकलीफ नहीं है, बल्कि पूरे देश की तकलीफ है। जिस तरह से ये स्पैम कॉल्स आती हैं, 'Do Not Disturb' Registry में नाम और नम्बर डालने के बावजूद आती हैं, यह गंभीर चिंता का विषय है। इस मुद्दे को उठाना ज़रूरी है और डिपार्टमेंट ऑफ़ टेलीकम्युनिकेशन को यह बताना ज़रूरी है कि इसका इम्प्लीमेंटेशन क्यों नहीं हो रहा है और इसका पालन किसी भी तरीके से क्यों नहीं किया जा रहा है। कोई पनिशमेंट भी नहीं है कि उन कंपनियों को ब्लैकलिस्ट कर दिया जाए, जो इस तरीके से 'Do Not Disturb' Registry का उल्लंघन करती हैं।

यह डिपार्टमेंट ऑफ़ टेलीकम्युनिकेशन से एक critical questions भी उठाता है कि प्राइवेसी को लेकर जो इतना grave violation हो रहा है, उसका समाधान कब होगा। बार-बार यह मुद्दा उठाया गया है कि सेल्स पॉइंट पर जबरदस्ती मोबाइल नंबर लिया जाता है और जब तक नंबर नहीं दिया जाता, तब तक बिल जेनरेट नहीं किया जाता। यह कहाँ तक सही है? यह तो डीपीडीपी एक्ट का भी violation है। डिपार्टमेंट ऑफ़ टेलीकम्युनिकेशन को इस पर संज्ञान लेकर पुख्ता तरीके से जाँच करनी चाहिए, कार्यवाही करनी चाहिए और ऐसी कंपनियों को ब्लैकलिस्ट करना चाहिए जो हमारे पर्सनल डेटा का मिसयूज़ करती हैं, उसे मॉनिटाइज़ करती हैं और स्पैम कॉल्स व मार्केटिंग कॉल्स को खुली छूट देती हैं कि वे लगातार हमें फोन कॉल करके डिस्टर्ब करें और trouble करें। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करते हुए आपका धन्यवाद फिर से करना चाहूँगी।

Contents Page

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Priyanka Chaturvedi: Shri R. Girirajan (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Akhilesh Prasad Singh (Bihar), Dr. John Brittas (Kerala), Dr. V. Sivadasan (Kerala), Dr. Fauzia Khan (Maharashtra) and Dr. Sasmit Patra (Odisha).

Shri Sanjay Singh - not present. Dr. Sandeep Kumar Pathak - not present. Dr. Ajeet Madhavrao Gopchade - not present. Shri Amar Pal Maurya.

Need for construction of *'Shri Ram Vishram Grih'* and adequate pilgrim rest facilities along the *Ram Van Gaman Path* from Ayodhya to Chitrakut in Uttar Pradesh

श्री अमर पाल मौर्य (उत्तर प्रदेश): माननीय सभापति महोदय, मैं आपके माध्यम से सरकार का ध्यान राष्ट्र की सांस्कृतिक और आध्यात्मिक चेतना के जीवंत मार्ग राम वन गमन पथ की ओर आकर्षित करना चाहता हूँ। यह मार्ग अयोध्या से चित्रकूट की ओर जाता है - वाया सुल्तानपुर, प्रतापगढ़, प्रयाग, कौशाम्बी और चित्रकूट।

महोदय, श्रद्धालुओं का इस मार्ग पर बहुत बढ़ता हुआ दबाव है। अयोध्या में भव्य राम मंदिर के लोकार्पण के बाद से इस मार्ग पर यातायात में तीन सौ प्रतिशत से अधिक की वृद्धि हुई है। वर्तमान में लगभग तीस से चालीस हज़ार लोग प्रतिदिन इस मार्ग का उपयोग करते हैं, विशेषकर पर्वों और मेलों के दौरान। यह मार्ग उत्तर प्रदेश के आर्थिक रूप से उभरते हुए जिलों के लिए एक जीवनदायिनी के रूप में उभर रहा है। महोदय, इस मार्ग पर यात्रा करने वाले...

MR. CHAIRMAN: Time is over. The hon. Member, Dr. Sasmit Patra (Odisha), associated himself with the matter raised by hon. Member, Shri Amarpal Maurya.

MR. CHAIRMAN: Now, Question Hour.

12.00 **Noon**

ORAL ANSWERS TO QUESTIONS

Tadicherla Coal Block

*16. SHRI ANIL KUMAR YADAV MANDADI: Will the Minister of COAL be pleased to state:

Contents Page

(a) whether Government has taken any decision regarding allocation of Tadicherla Coal Block to Singareni Collieries Company Ltd. (SCCL) for which the State Government of Telangana is time and again insisting upon;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES (SHRI SATISH CHANDRA DUBEY): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) All the coal blocks are being offered for allocation by way of auction for sale of coal. No coal block has been allocated to Public Sector Unit (PSU) through allotment route after June, 2020.

This is being done in the context of the High-Level Committee (HLC) headed by the Vice-Chairman, NITI Aayog on Mines, Mineral and Coal sectors which was constituted in 29.03.2019 to give recommendations for enhancing exploration, domestic production, reducing imports and achieving rapid growth in exports of coal.

The Ministry of Coal has accepted the recommendations made in the HLC report that all concessions for exploration and mining will be gradually shifted for commercial purposes. After one year of the acceptance of the said report, all auctions/allotments would be given for (i) commercial purpose only and, (ii) that after one year, direct allotment route shall be closed except under exceptional circumstances to be determined by Ministry of Coal and (iii) PSUs may also participate in auction of coal blocks.

Tadicherla -I, which was a CMSP block was allocated on 31.08.2015 to TSPGCL and is currently operational.

Tadicherla -II remains un-allocated.

SHRI ANIL KUMAR YADAV MANDADI: Sir, Telangana is the youngest State in the country. Energy is one of the important core sectors which supports the progress of the State. Yesterday, in the Budget, my State Telangana had very high expectations. But, unfortunately, no Budget allocations were made to the State. We were expecting some money would be allocated for Musi development; we were expecting

Contents Page

allocation for metro extension and we were expecting allocation for RRR Outer Ring Road. But, unfortunately, there was no allocation to the State of Telangana. At least, we were expecting money for IIM, which is a long-pending issue from the State of Telangana. Even money for this was also not allocated. In the reply, the hon. Minister said that under the exceptional circumstance, direct allotment may be evoked. Why is the Government not concerned to accept the request of hon. Chief Minister, Shri Revanth Reddy *Garu*, again and again?

श्री सतीश चंद्र दूबेः सभापति महोदय, MMDR Act, 2015 के अनुसार कोयला ब्लॉक देने के लिए सरकार के पास दो रास्ते हैं। पहला, नीलामी का रास्ता है और दूसरा, बिना नीलामी के आवंटन का रास्ता है। वर्ष 2020 में नीति आयोग की सिफारिश थी कि अब कोई दूसरा रास्ता नहीं है। यह नीलामी के तहत ही दिया जाए और हम नीलामी की तरफ आगे बढ़े भी हैं। अभी तक किसी को इस तरह का ब्लॉक नहीं दिया गया है। उसके बाद कोयला मंत्रालय, राज्य सरकार के द्वारा इस ब्लॉक पर दिए गए प्रस्ताव का परीक्षण कराने के लिए तैयार है, लेकिन इसके लिए राज्य सरकार को एक प्रस्ताव भेजना होगा, जिसमें वह बताए कि यह मामला, बाकी मामलों से अलग क्यों है? अगर प्रस्ताव आता है, तो आयोग की सिफारिश के अनुसार विचार कर तेलंगाना राज्य के लोगों की भलाई की दिशा में निर्णय किया जा सकता है। ऐसा तभी हो सकता है, जब राज्य सरकार की ओर से प्रस्ताव आए। दूसरा, हमने नीति आयोग के माध्यम से 2020 से लेकर अभी तक 136 ब्लॉक्स की नीलामी की है और सिंगरेनी क्षेत्र ने छह हजार करोड़ रुपये से अधिक मुनाफा कमाया है। आखिर वे उसमें पार्टिसिपेट क्यों नहीं करते हैं? नीलामी में पार्टिसिपेट करके अब कोल इंडिया भी - उसके जितने पीएसयूज़ हैं, पार्टिसिपेट करके ब्लॉक लेता है, तो वह पार्टिसिपेट क्यों नहीं करता है। उसके बावजूद भी अगर वहां की सरकार फिर प्रस्ताव भेजती है कि आखिर इस ब्लॉक में क्या खास बात है, तो फिर उस पर विचार किया जा सकता है।

MR. CHAIRMAN: Hon. Member, you please be specific about your questions, so that I can request the Minister also to be specific about his answer. Second supplementary; Shri Anil Kumar Yadav Mandadi.

श्री अनिल कुमार यादव मंदादीः सर, मंत्री जी बोल रहे हैं कि हमारी सरकार की तरफ से कोई रिप्रेज़ेंटेशन नहीं आई है।

MR. CHAIRMAN: You be specific about your question, please.

श्री अनिल कुमार यादव मंदादीः सर, हमारी सरकार बार-बार केन्द्र सरकार को रिप्रेज़ेंटेशन दे रही है और मंत्री जी उत्तर देने के बजाय बार-बार यह कह रहे हैं कि स्टेट से कोई रिप्रेज़ेंटेशन नहीं आई है। सर, मेरा दूसरा सप्लीमेंटरी है। When there is an enabling provision in law, why is the Government hesitatant to allocate Tadicherla Coal Block to Singareni Collieries?

Contents Page

MR. CHAIRMAN: Now, the hon. Minister.

श्री सतीश चंद्र दूबे: सभापति महोदय, पूर्व में भी भारत सरकार ने उन्हें तीन कोल ब्लॉक्स दिए थे। उनमें एक नैनी, दूसरा पिनागडापा और तीसरा न्यू पत्रपाडा था। 2022 में सरकार काम नहीं कर पाई, इसलिए भारत सरकार को पुनः वापस कर दिये। ..(**व्यवधान**)..महोदय, एक नैनी ब्लॉक चालू है। इसमें उत्पादन तो हो रहा है, लेकिन डिस्पैच नहीं हो रहा है। हम कहते हैं कि 2013 से लेकर 2026 तक, 13 साल का डिफरेंस है और समय-समय पर नियम बदलते रहते हैं। महोदय, 2013 में उनका पत्र आया था, 2015 में कुछ ब्लॉक्स, जिनमें तादिचेरला -1 भी दिया गया था, लेकिन मैं यह अवश्य कहूँगा कि 2015 के बाद इन्हें एक विशेष प्रस्ताव भेजने में क्या परेशानी थी? ये हमारे पास विशेष रूप से एक प्रस्ताव बनाकर भेजें कि उसमें क्या खासियत है।

MR. CHAIRMAN: Hon. Minister, please be specific about your answer. ...(*Interruptions*)...

SHRI JAIRAM RAMESH: Sir, he has not answered the question.

MR. CHAIRMAN: Please wait. Let him answer.

श्री सतीश चंद्र दूबे: सभापति महोदय, ये एक विशेष प्रस्ताव भेजें। हमारे द्वारा उसका पुनः निरीक्षण कराकर तेलंगाना राज्य के आम जनमानस के हित में पुनर्विचार किया जाएगा।

MR. CHAIRMAN: Third supplementary, Shrimati Seema Dwivedi.

श्रीमती सीमा द्विवेदी: माननीय सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहती हूं कि कमर्शियल माइनिंग, यानी वाणिज्यिक खनन की नीलामी कितनी सफल रही है?

MR. CHAIRMAN: Now, the hon. Minister.

श्री सतीश चंद्र दूबे: आदरणीय सभापति महोदय, 2020 के बाद 136 ब्लॉक्स सफल नीलामी के तहत दिए गए हैं। जब हम उनसे उत्पादन शुरू करेंगे, कोल निकालना शुरू करेंगे, तो भारत सरकार को प्रत्येक साल लगभग 43 हज़ार करोड़ से अधिक राशि का राजस्व मिलेगा। इससे 5 लाख से अधिक लोगों को डायरेक्ट एवं इन्डायरेक्ट रूप में नौकरियाँ प्राप्त होंगी, रोजगार प्राप्त होगा। महोदय, इसमें खास कर 44 नई कंपनियाँ शामिल हुई हैं। पहले यह व्यवस्था थी कि जिसके पास पॉवर प्लांट रहेगा, हम उसी को देंगे। इसमें और भी बहुत-सी गाइडलाइन्स थीं, जैसे पहले एक व्यवस्था थी कि जो सरकार के नजदीक होगा, उसी को मिलेगा, जिसमें सुप्रीम कोर्ट से संबंधित कोलगेट विषय की भी चर्चा हुई थी, लेकिन आज झारखंड और मध्य प्रदेश में सबसे ज्यादा नीलामियाँ हुई हैं। 2020 के बाद 136 खदानों का नीलामी के माध्यम से सफल आवंटन किया गया है और उसमें सभी को पार्टिसिपेट करने का मौका भी मिला है।

MR. CHAIRMAN: Fourth supplementary, Dr. M. Thambidurai.

Contents Page

DR. M. THAMBIDURAI: Sir, the Minister, in his reply, has stated that all the coal blocks are being offered for allocation by way of auction for sale of coal. No coal block has been allocated to the public sector units through allotment routine after June, 2020. Coal is very important for generating electricity. The State Governments depend on imports for coal for the thermal plants. If the allocation is done through auction, the private parties may take more, thereby not giving enough coal to the public sector undertakings. In this connection, I want to know from the hon. Minister whether he will consider giving priority to the State Government or Central Government undertakings while allocating coal for the power plants. If we do not allocate coal blocks like that, there may be shortage. For example, in Tamil Nadu, the shortage of coal is there. Most of the coal is being imported from Indonesia. Some allegations come up when we import like that. ...(*Interruptions*)... These kinds of allegations must not come. For that, I want to know from the hon. Minister...(*Interruptions*)...

MR. CHAIRMAN: He is not saying anything. He is talking only generally.

DR. M. THAMBIDURAI: I want to know from the hon. Minister whether he will give more coal allocation to the public sector undertakings on priority basis instead of auction.

MR. CHAIRMAN: Now, the hon. Minister.

श्री सतीश चंद्र दूबे: आदरणीय सभापति महोदय, माननीय सदस्य हमारे बहुत सीनियर सदस्य हैं। आप पहले भी इस सदन के मेम्बर रहे हैं और उससे पहले भी सदस्य रहे हैं। 2020 के बाद जब प्रक्रिया नीलामी की तरफ बढ़ी, तब नीति आयोग का जो आदेश हुआ, वह निजी ढंग के हिसाब से ही हुआ। ऐसी कोई भी प्रदेश सरकार नहीं है, जो ब्लॉक लेने की नीलामी में बैठने के लिए सक्षम नहीं है। अगर विशेष परिस्थिति होती है, तब भी हम लोग इसे पार्टिसिपेशन के माध्यम से देने का ही प्रयास करेंगे। कोल ब्लॉक में जो अधिक दाम लगाएगा, जो भारत सरकार को अधिक राजस्व देगा, उसी को हम लोग कोल ब्लॉक देंगे।

श्री सुजीत कुमार: सभापति महोदय, ओडिशा के अनुगुल जिले में नैनी कोल ब्लॉक है, जिसका जिक्र मंत्री जी ने भी किया। मैं मंत्री जी से जानना चाहता हूँ कि उस कोल ब्लॉक को चालू करने के लिए मंत्रालय ने क्या-क्या कदम उठाए हैं?

श्री सतीश चंद्र दुबे: माननीय सभापति महोदय, नैनी ब्लॉक को चालू करने के लिए भारत सरकार लगातार प्रयास कर रही है कि कैसे भूमि अधिग्रण कम समय के अंदर हो जाए। इसके साथ-साथ भारत सरकार के द्वारा उन्हें जो भी एनओसी मिलती है, जैसे वन विभाग से जमीन ट्रांसफर के लिए पर्यावरण मंत्रालय और ओडिशा सरकार से लगातार बैठक करके मंजूरी दिलाई गई।

मंत्रालय लगतार प्रयास कर रहा कि वहाँ से कोयले का उत्पादन हो, लेकिन Singareni ने माइन प्लान ठीक से नहीं किया, जिसके चलते कोयले का तो उत्पादन हो रहा है, लेकिन वह डिस्पैच नहीं हो पा रहा है। इस कारण से परेशानी बढ़ गई है। निश्चित रूप से, इसमें भारत सरकार अपना सहयोग दे रही है। आने वाले दिनों में भी हम सहयोग करेंगे। मैं आपको बताना चाहता हूँ कि जब भी हम कोयले की कोई माइन प्लान करके, कोल ब्लॉक की खदान शुरू करते हैं, कोयले का उत्पादन करते हैं, तो हम वहाँ से कोयला डिस्पैच करने का प्रयास भी करते हैं। हम ऐसी व्यवस्था भी करते हैं। निश्चित रूप से, आपकी चिंता जायज है और उस पर सरकार निश्चित रूप से काम कर रही है।

MR. CHAIRMAN: Now, Question No.17. The questioner is not present. Now, supplementaries.

*17. *[The questioner was absent.]*

Status of JJM in the State of Telangana

*17. SHRIMATI RENUKA CHOWDHURY: Will the Minister of JAL SHAKTI be pleased to state:

(a) the details of the funds allocated under Jal Jeevan Mission (JJM) for the State of Telangana, as per the Central Government's share;

(b) the initial target of JJM for Telangana and total household tap water connections provided, district-wise;

(c) nation-wide amount lost to the public exchequer due to such irregularities, if so, the amount involved, State-wise;

(d) whether any penalties, recoveries, blacklisting of contractors, or disciplinary action have been initiated against various irregularities as reported by media; and

(e) whether funds under the JJM have been withheld, reduced, or delayed for certain States including Telangana?

THE MINISTER OF JAL SHAKTI (SHRI C R PATIL): (a) to (e) A Statement of reply is laid on the Table of the House.

Contents Page

Statement

(a) The details of the funds allocated under Jal Jeevan Mission (JJM) for the State of Telangana are as under:

(Amount in Rs. Crore)

Year	Central Share					Expenditure under State share
	Opening Balance	Allocation	Fund Drawn	Available Fund	Reported utilization	
2019-20	4.48	259.14	105.52	110.00	88.33	72.89
2020-21	31.10	412.19	82.71	113.81	61.17	133.98
2021-22	55.15	1,653.09	0.00	55.15	17.70	68.88
2022-23	37.44	1,657.56	0.00	37.44	11.39	13.52
2023-24	26.06	0.00	0.00	26.06	0.00	0.00
2024-25	26.06	0.00	0.00	26.06	0.00	0.00
			188.23		178.59	

₹188.23 crores were released for the National Rural Drinking Water Programme (NRDWP) schemes of Telangana during financial years 2019-20 and 2020-21. Funds in the subsequent years during the mission period was not released for want of approved annual action plan (AAP).

(b) Government of India in partnership with States/Union Territories (UTs) is implementing Jal Jeevan Mission (JJM) to provide potable tap water supply through functional household tap connections to rural households across the country including 53.98 lakh rural households in Telangana. Government of Telangana,

reported in 2021 that 100% of its rural households in all its districts have been covered with potable tap water supply.

(c) and (d) As per the data reported by 34 States/UTs, action has been taken against 627 Departmental Officials, 969 contractors and 153 Third Party Inspection Agencies (TPIAs) in cases of financial irregularities and poor quality of works under JJM. The departmental officials involved in irregularities are undergoing administrative action, including suspension, departmental inquiries, issuance of charge sheets as per established procedures. In the case of contractors, actions taken include blacklisting or recommendation for blacklisting, termination of contracts, debarment, forfeiture of earnest money deposits and imposition of penalties, depending on the nature of violation. With regard to TPIAs, the concerned officials have been removed from empanelment, and in other cases, show-cause notices have been issued and recoveries initiated.

Furthermore, States/UTs have been repeatedly advised to adopt a zero-tolerance approach toward any financial, procedural, or quality-related violations. All States/UTs have been advised to ensure that every complaint is duly examined, field verification is carried out promptly, and all required disciplinary, contractual, and legal actions are taken without exception to uphold transparency and accountability of the mission.

Six States namely Tamil Nadu, Tripura, Gujarat, Assam, Maharashtra, and Rajasthan have reported significant action in imposing penalty and recovery process in cases of financial irregularities and poor quality of works under JJM. In addition, 02 states (Uttar Pradesh and Tripura) have reported to have made recovery from contractors on account of liquidated damages, while 02 states (Karnataka and Tripura) on account of forfeiture of Earnest Money Deposit (EMD)/Fixed Deposit Receipt (FDR). The state-wise details of penalties imposed, and recoveries made are annexed as **Annexure**.

(e) During mission period 2019-2024, funds were allocated and released to all the eligible States/UTs including Telangana as per guidelines of Ministry of Finance and JJM as per their approved Annual Action Plan (AAP).

Contents Page

Annexure

State-wise details of penalties imposed, and recoveries made

(Amount in Rs.)

S. No.	State	Penalty/ Recovery Imposed	Penalty/ Recovery Made	Liquidated Damages Recovered	Forfeiture of EMD/ FDR
(1)	(2)	(3)	(4)	(5)	(6)
1.	Tamil Nadu	3,00,000	3,00,000	-	-
2.	Tripura	1,22,96,739	1,22,96,739	7,09,903	2,83,065
3.	Gujarat	1,20,65,00,000	6,65,00,000	-	-
4.	Assam	5,08,089	5,08,089	-	-
5.	Maharashtra	2,02,04,200	10,37,000	-	-
6.	Karnataka	-		-	1,01,71,600
7.	Rajasthan	5,34,47,000	3,77,29,000	-	-
8.	Uttar Pradesh	-	-	340,00,00,000	
	Total	129,32,56,028	11,83,70,828	340,07,09,903	1,04,54,665

MR. CHAIRMAN: Third supplementary, Shri Sanjay Raut.

श्री संजय राउत: सर, मंत्री जी ने जो रिप्लाई दिया है, उसमें छः राज्यों का नाम लिया है, जिनमें तमिलनाडु, त्रिपुरा, गुजरात, असम, महाराष्ट्र और राजस्थान हैं, जहाँ जल जीवन मिशन के अंतर्गत फाइनेंशियल irregularities हो गई हैं, गवर्मेंट फंड का अपहार हो गया है, यह आपने कहा है। आपने यह भी कहा है कि जल जीवन मिशन के अंतर्गत जो काम किया है, वह भी क्वालिटी वर्क नहीं हुआ है। सर, जो मेरा सवाल है, वह मूल क्वेश्चन के पार्ट 'ई' के तहत है। "Whether funds under the Jal Jeevan Mission have been withheld, reduced or delayed for certain States including Telangana?" सर, महाराष्ट्र में जल जीवन मिशन के बहुत से प्रोजेक्ट फंड के अभाव से बंद हुए हैं, रोके गए हैं। यह मैं नहीं कह रहा हूँ। वहाँ पर भारतीय जनता पार्टी की सरकार है। वहाँ के जो मंत्री हैं, वे भी पाटिल ही हैं। जो वहाँ के जल जीवन मिशन के मंत्री हैं - गुलाब रघुनाथ पाटिल जी, वे assembly में कहते हैं कि 2 अक्टूबर, 2024 से हमें जल जीवन मिशन के

Contents Page

अंतर्गत किसी भी प्रोजेक्ट के लिए सेंट्रल फंड से एक रुपया भी नहीं मिला है। क्या यह सच है? अगर सच है, तो महाराष्ट्र का फंड रोकने का क्या कारण है?

श्री सी. आर. पाटिलः माननीय चेयरमैन सर, माननीय सदस्य ने जो जो प्रश्न पूछा है, उसका जवाब देने से पहले मैं बताना चाहूँगा कि माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने जब यह स्कीम शुरू की थी, उस टाइस पूरे देश में लोगों को सिर्फ 3,29,000 कनेक्शन्स मिले थे। आज करीब 16 करोड़ घरों में पानी का कनेक्शन और नल से जल मिला है। आज तक उसके अंदर करीब-करीब 4 लाख करोड़ रुपये का खर्च हुआ है। उसके अंदर सेंटर गवर्नमेंट की ओर से भी 2.08 लाख करोड़ रुपये उसके अंदर आवंटित किए गए हैं और उसे सभी राज्यों को दिया गया है। अगर आप देखेंगे कि अलग-अलग राज्यों में जो सिस्टम बना है, उसके अंतर्गत राज्यों के अंदर डीपीआर बनता है। डीपीआर बनने के बाद उसका टेंडर करते हैं। टेंडर देने के बाद हम उसमें आर्थिक और टेक्निकल मदद भी करते हैं। आप देखेंगे कि अभी तक करीब 16 करोड़ घरों में कनेक्शन देने के बाद और 4 लाख करोड़ खर्च होने के बाद अलग-अलग राज्यों से, लोक सभा और राज्य सभा के सभी मेम्बर्स से करीब 17,074 शिकायतें प्राप्त हुई थीं। उसी के अंदर 627 मामलों में विभागीय अधिकारियों को, 969 मामलों में ठेकेदारों को और 153 मामलों में तृतीय पक्ष निरीक्षण एजेंसियों के विरुद्ध कार्रवाई की गई है।

महोदय, कल माननीया फाइनेंस मिनिस्टर ने बजट के अंदर 67,000 करोड़ रुपये इसके लिए आवंटित किए हैं। माननीय प्रधान मंत्री, मोदी जी का भी निर्देश है कि अभी जो करीब 4 लाख करोड़ घरों में कनेक्शन देना है, वह भी हमें देना है। जो पैसा स्टेट को प्राप्त हुआ है, उसके संबंध में उससे स्टेट ने कितना काम किया, किस क्वालिटी का किया है और जो कम्प्लेट्स हैं, उनको वे दूर करें, इनके संबंध में हम उनको बार-बार बता रहे हैं। एक एमओयू भी स्टेट के साथ साइन करवाने के बाद हमने उनको यह आवंटित किया है।

महोदय, मैं ऑनरेबल मेम्बर को भी कहना चाहूंगा कि इसमें कम्प्लेंट्स भी आती रहेंगी और पैसा भी आवंटित किया जाएगा। इसमें अच्छा काम हो, अच्छी क्वालिटी का काम हो, उसके लिए पूरी कोशिश की जा रही है। हम चाहते हैं कि इसमें आप सबकी भी मदद मिले। हम सभी सांसदों को भी कहते हैं कि आपके क्षेत्र में जहां भी कुछ प्रॉबलम है, उसे आप बताइए। ...(**व्यवधान**)...हम उसके ऊपर काम करेंगे। काम करने के बाद जो उसकी कम्प्लिशन की जानकारी आएगी, उसके बाद ही उनको पैसा आवंटित किया जाएगा।

MR. CHAIRMAN: Fourth Supplementary, Shrimati Rajathi.

SHRIMATI RAJATHI: Respected Chairman, Sir, under the Jal Jeevan Mission, works amounting to Rs. 18,123.5 crore have been sanctioned for Tamil Nadu, with a Central share of Rs. 9,025.68 crore. However, no releases by the Centre under this scheme have been made since September, 2024. Tamil Nadu Finance Minister requested the Union Government to immediately release the pending Central share of Rs. 3,112 crore to ensure timely completion of these important works. As a representative of

Contents Page

Tamil Nadu in this House, I seek the reasons for delay in transfer of the Central funds and the details of the pending funds from the Central Government to the State of Tamil Nadu under the Jal Jeevan Mission, and by when it will be transferred. We expected to get it in this Budget also, but we did not get it. Thank you, Sir.

MR. CHAIRMAN: Hon. Minister.

श्री सी. आर. पाटिलः माननीय सभापति जी, ऑनरेबल मेम्बर ने जो कहा है, उसे देखते हुए मुझे लगता है उनके पास पूरी इन्फॉर्मेशन नहीं है। जल जीवन मिशन का जो हमारा पोर्टल है, उसके ऊपर हर स्टेट को हमने जिलावाइज़ जो पैसा दिया है, उसकी डिटेल है। यह पब्लिक डोमेन में है और कोई भी उसको देख सकता है। वे उसको एक बार वेरिफाई कर लें।

दूसरा, जो उनकी इन्फॉर्मेशन है कि बजट के अंदर कुछ भी आवंटित नहीं किया गया है, तो मैं उनको बताना चाहूंगा कि माननीय प्रधान मंत्री, मोदी जी के निर्देश से माननीया फाइनेंस मिनिस्टर ने करीब 67,000 करोड़ रुपये जल जीवन मिशन के लिए आवंटित किए हैं और 2025 के बजट के दरमियान, उन्होंने 2028 तक इस प्रोजेक्ट को आगे बढ़ाना भी तय किया है। उनको यह इन्फॉर्मेशन वहां से मिल सकती है कि तमिलनाडु को कितना पैसा मिला है। यह पब्लिक डोमेन में है।

MR. CHAIRMAN: Fifth Supplementary, Shriman Rajeev Shukla.

श्री राजीव शुक्लाः सभापति जी, मंत्री जी कह रहे हैं कि हमारी मिनस्ट्री के पोर्टल पर जानकारी है। आप उसको देख सकते हैं। मैंने उसमें देखा है और मैं उस हिसाब से बता रहा हूं कि जल जीवन मिशन 2024 में पूरा होना था। वह पूरा नहीं हो सका, इसलिए आपने 2028 की डेट दी है। आपने 2026 में जो जानकारी डैशबोर्ड में डाली है, उसके हिसाब से अब भी सिर्फ 52 प्रतिशत घरों में ही नल में पानी आ रहा है। जल जीवन मिशन में भ्रष्टाचार के संबंध में आपने 100 जिलों में कमेटी भेजी थी, तो मैं जानना चाहता हूं कि इसकी रिपोर्ट का क्या हुआ? मंत्री जी, सभी जगहों पर जो कुल 129 करोड़ की पेनल्टी लगी है, उसमें से 120 करोड़ की पेनल्टी तो केवल गुजरात पर लगी है, जहां से आप आते हैं। मुझे इन सवालों का जवाब आपसे चाहिए।

MR. CHAIRMAN: Hon. Minister.

श्री सी.आर. पाटिलः सभापति महोदय, माननीय सदस्य ने जो प्रश्न पूछा है, उसके जवाब में मैं उनको कहना चाहूंगा कि 2024 तक हमें जो योजना पूरी करनी थी, वह पूरी नहीं हुई, क्योंकि राज्यों ने अपना काम समय पर पूरा नहीं किया। इसके कारण इसको 2028 तक आगे बढ़ाया गया है। महोदय, उन्होंने यह कहा कि जो कंप्लेंट्स आई हैं, उनमें गुजरात में सबसे ज्यादा दंडित किया गया है, पेनल्टीज़ लगाई गई हैं। इस संबंध में गुजरात में एक ही जिले से कंप्लेंट आई थी और उसको भी बख्शा नहीं गया है। हम बार-बार कहते हैं कि कोई भी स्टेट हो, कोई भी सरकार हो, उसको बख्शा नहीं जाएगा। इसके लिए हमें माननीय प्रधान मंत्री, मोदी जी का स्पष्ट निर्देश मिला

Contents Page

है और उसी के ऊपर हम काम भी कर रहे हैं, क्योंकि इस योजना के द्वारा लोगों को पानी घर में मिलना चाहिए, हमारी बहनों को नल से जल मिलना चाहिए। करीब 9 करोड़ बहनें पानी के लिए रोज दूर तक जाती थीं और इसमें उनके 4.5 करोड़ घंटे खर्च होते थे। इसके जरिए उनको फायदा हो, इसके लिए 81 परसेंट तक लोगों के घरों में पानी मिला है। तेलंगाना की सरकार ने इसके लिए जितना भी पैसा मांगा है, उसको वह आवंटित किया गया है, मगर इसके अंदर स्टेट गवर्नमेंट का जो शेयर आना चाहिए, वह नहीं आता है, इसके कारण वह पूरा पैसा यूज़ नहीं करती है।

श्री राजीव शुक्ला: मंत्री जी, मैंने भ्रष्टाचार के ऊपर भी सवाल किया था, उस संबंध में आपने क्या कार्रवाई की है?

श्री सी.आर. पाटिल: मैं अभी बताता हूं। करीब 119 टीमें बना कर उनको अलग-अलग राज्यों के अलग-अलग जिलों में इंक्वायरी करने के लिए भेजा गया था। मैं दुख के साथ कहना चाहूंगा कि इसके अंदर हमें सभी राज्यों में कोई न कोई कंप्लेंट मिली। चूंकि इसके ऊपर राज्यों को ही एक्शन लेना होता है, इसलिए हमने इसके लिए सभी राज्यों से कहा, सी.एम. से कहा और सी.एस. को लिख कर भेजा है कि वे हमें बताएं कि उन्होंने इसके ऊपर क्या-क्या एक्शन लिया। हमने गुजरात के ऊपर प्रेशर डाला, तो वहां ज्यादा काम हुआ। बाकी राज्यों में अभी तक जो एक्शन लेना चाहिए था, उसके अंदर कमी है। इसके कारण आपको इसका फिगर बड़ा दिख रहा है। जो कंप्लेंट्स आई हैं, जब तक सभी राज्य उनके ऊपर एक्शन नहीं लेंगे और जो क्षति है, वह दूर नहीं करेंगे, तब तक हम उनको आगे पैसा देने वाले नहीं हैं, यह भी स्पष्ट है।

MR. CHAIRMAN: Question No.18.

Status of water quality and water pollution

#*18. SHRI RAMJI LAL SUMAN: Will the Minister of JAL SHAKTI be pleased to state:

(a) the position at which India stands in the Global Water Quality ranking;

(b) whether it is a fact that approximately 70 per cent of groundwater in the country has become polluted;

(c) the percentage of groundwater which has become polluted in different States of the country, the details thereof, State-wise; and

(d) the details of steps taken by Government so far to prevent a day-zero situation regarding water?

Original notice of the question was received in Hindi.

Contents Page

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RAJ BHUSHAN CHOUDHARY): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) There is no universally accepted global water quality ranking of countries.

(b) No. Ground water quality analysis varies with the sample size, time and area of sampling etc. The data on ground water quality generated by the Central Ground Water Board (CGWB) and State Governments from time to time indicates that the ground water in the country remains largely potable with localized occurrences of contaminants in isolated pockets.

(c) There can be no fixed percentage of ground water that can be termed as polluted at any given point of time for any State. Sampling and testing are done at certain locations every year by CGWB and State Governments as required.

(d) 'Water' being a State subject, sustainable development and management of water and groundwater resources is primarily the responsibility of the State Governments. However, Central Government on its part, facilitates the efforts of the State Governments by way of technical and financial assistance through its various schemes and projects. The major steps taken in this direction are provided below:

i. Efforts of the Central Government for augmenting the water/groundwater resources of the country are mainly channeled through the flagship campaign of Jal Shakti Abhiyan (JSA). JSA is a time bound and mission mode programme being conducted annually by the M/o Jal Shakti, covering both rural and urban areas, wherein all the efforts and funds under various schemes and projects are converged to deliver water harvesting and artificial recharge works on the ground.

ii. To further strengthen the momentum of Jal Shakti Abhiyan, Jal Sanchay Jan Bhagidari: A Community-Driven Path to Water Sustainability in India has been launched by the Hon'ble Prime Minister with a vision to make rain water harvesting a mass movement in the country. By promoting community ownership and responsibility, the initiative seeks to develop cost-effective, local solutions tailored to specific water challenges across different regions.

iii. M/o Jal Shakti has successfully demonstrated the efficacy of community led participatory ground water management through Atal Bhujal Yojana, which was implemented in 80 water stressed districts in 7 States. Construction of various rain

Contents Page

water harvesting and recharge structures like check dams, ponds, shafts etc. as well as promotion of micro irrigation was taken up through convergence and by use of incentive funds under the scheme. As a result, around 83,000 structures were constructed and more than 9 lakh hectares of land was brought under efficient irrigation practices in the scheme implementation area.

iv. After the successful completion of National Aquifer Mapping & Management Programme (NAQUIM) 1.0, which mapped country's aquifers and provided a macro-level understanding of our nation's groundwater resources, the Central Ground Water Board has now embarked upon NAQUIM 2.0, focusing on water stressed and quality affected pockets. Under NAQUIM 2.0 state-of-the-art technologies are harnessed, for generating highly detailed, scientific data which serve as an important tool for making informed decisions for sustainable groundwater management.

v. Mission Amrit Sarovar was launched by the Government of India which aimed at developing and rejuvenating at least 75 water bodies in each district of the country. As an outcome nearly 69,000 Amrit Sarovars have been constructed/rejuvenated in the country leading to enhanced water storage and ground water recharge.

vi. Department of Agriculture & Farmers' Welfare (DA & FW) is implementing Per Drop More Crop Scheme since 2015-16, which focuses on enhancing water use efficiency at farm level through Micro Irrigation leading to conservation of ground water.

vii. With an objective to ensure sustainability of water resources in urban areas, M/o Housing and Urban Affairs (MoHUA), GoI, has been implementing AMRUT and AMRUT 2.0 Schemes, which are major initiatives to improve the quality of life in cities, enabling them to become 'self-reliant' and 'water secure'. Rejuvenation of urban water bodies and supplying safe drinking water are important thrust areas under the scheme.

viii. Additionally, the government is promoting conjunctive use of Ground water and Surface water and further supporting several dam/water body desiltation programmes, canal development and extension projects, inter-linking of rivers etc. to augment the supply and coverage of surface water to cater to various agricultural, industrial and domestic needs of the country.

श्री रामजी लाल सुमनः सभापति महोदय, इस समय हमारे देश की जो प्रमुख समस्याएं हैं, मैं समझता हूं कि उनमें सबसे बड़ी समस्या प्रदूषित पेय जल की समस्या है। अभी पिछले दिनों आपने

Contents Page

देखा कि इंदौर, नोएडा सहित तमाम प्रदेशों में दूषित पेय जल का मामला उठा। इंदौर में तो तमाम लोग मारे भी गए। सभापति महोदय, यह सरकार जो जवाब दे रही है, मंत्री महोदय ने जो जवाब दिया है, उसका सत्यता से कोई संबंध नहीं है। असल सवाल यह है कि पूरे देश में सब लोगों को जानकारी है कि हमारे देश में प्रदूषित जल मिल रहा है। अभी इलाहाबाद में कुंभ हुआ, वहां स्नान करने लायक पानी नहीं था। जहां-जहां जल के स्रोत हैं, सब प्रदूषित हैं। सरकार ने यह कहा है कि जो भूजल है, यह काफी हद तक पीने योग्य है। इससे ज्यादा असत्य और दूसरा कोई हो नहीं सकता। सरकार का कहना है कि विश्व स्तर पर पानी की जो गुणवत्ता है, उसकी कोई रैंकिंग नहीं है। सभापति महोदय, मेरे पास कुछ आँकड़े उपलब्ध हैं। संयुक्त राष्ट्र की एक रिपोर्ट है, उसके मुताबिक पानी की गुणवत्ता के लिहाज से हम 122 देशों में से 120वें पायदान पर हैं। इससे ज्यादा असत्य सरकार और क्या बोल सकती है! सभापति महोदय, हमें 85 प्रतिशत जल भूजल से मिलता है। हमारे देश में 70 परसेंट पेय जल प्रदूषित है।

MR. CHAIRMAN: Suman *ji*, if you take so much time to put your question, then, the Minister will also be giving a long speech. ...*(Interruptions)*...Then we cannot move to other questions.

श्री रामजी लाल सुमनः सभापति जी, यह एक बहुत महत्वपूर्ण सवाल है, जो मैं पूछ रहा हूं। सभापति महोदय, यह सरकार सदन को ...(**व्यवधान**)...

MR. CHAIRMAN: Please be specific about your question. ...*(Interruptions)*... No long lecture, please.

श्री रामजी लाल सुमनः सभापति महोदय, मैं आपका संरक्षण चाहता हूं। इतने बड़े सवाल पर - यह इनका अमृत काल है और ये अमृत काल में सीवर का पानी पिला रहे हैं। इनके पास स्वच्छ जल की कोई व्यवस्था नहीं है। सभापति महोदय, मैं आपके मार्फत यह जानना चाहूंगा कि..

MR. CHAIRMAN: Please come to your question. ...(*Interruptions*)...

श्री रामजी लाल सुमनः सभापति महोदय, मैं आपके मार्फत यह जानना चाहूंगा कि यह, देश की सबसे बड़ी समस्या है।

MR. CHAIRMAN: You please come to your supplementary question.

श्री रामजी लाल सुमनः सर, मैं पूछ रहा हूं। हर साल देश में प्रदूषित पानी से दो लाख लोग मारे जाते हैं। जो गंभीर बीमारियां हैं, वे प्रदूषित पानी से होती हैं। मैं जानना चाहता हूं कि प्रदूषित जल से ये जो बीमारियां फैलती है और लोग मारे जाते हैं, तो क्या सरकार, उनके निदान के लिए कोई गंभीर प्रयास कर रही है?

Contents Page

श्री राज भूषण चौधरीः आदरणीय सभापति महोदय, माननीय सदस्य ने जो सर्वमान्य विश्व रैंकिंग की बात की है, तो कोई सर्वमान्य विश्व रैंकिंग नहीं है। ये सदन को मिसलीड करने की कोशिश कर रहे हैं, जबकि ...(**व्यवधान**)...

श्री रामजी लाल सुमनः सर, ...(**व्यवधान**)...

श्री राज भूषण चौधरीः और जहां तक शुद्ध पेयजल की ...(**व्यवधान**)... इसकी कोई स्टैंडर्ड ...(**व्यवधान**)...

MR. CHAIRMAN: If you make allegations, the Minister is also bound to give answers for those allegations. You please be specific about your question. I will ask the Minister to give specific reply. Everybody should cooperate.

श्री राज भूषण चौधरीः सर, जहां तक ग्राउंड वाटर की क्वालिटी का सवाल है, तो ग्राउंड वॉटर क्वालिटी एनालिसिस की जो रिपोर्ट होती है, वह इस पर डिपेंड करता है कि सैंपल साइज क्या है, उसका समय है और किस क्षेत्र का सैंपल लिया जा रहा है। सेंट्रल ग्राउंड वाटर बोर्ड और राज्य सरकारों द्वारा समय-समय पर जारी की गई ग्राउंड वॉटर क्वालिटी डेटा से यह संकेत मिलता है कि देश का ग्राउंड वाटर काफी हद तक पीने योग्य है, तथापि कुछ छिटपुट जगहों पर ऐसी contamination पाई गई है, लेकिन maximum जगहों पर वॉटर क्वालिटी अच्छी है, वह पीने योग्य है। ...(**व्यवधान**)...

MR. CHAIRMAN: Mr. Minister, please address the Chair. ...(*Interruptions*)... You please address the Chair.

श्री राज भूषण चौधरीः सर, इसलिए ऐसा नहीं है कि देश के किसी भी आदमी को प्रदूषित पानी पीने के लिए मजबूर होना पड़ता है। जहां तक contamination का सवाल है, तो JJM के माध्यम से, जब 2019 में 'जल जीवन मिशन' लागू किया गया था, तो मात्र 15 प्रतिशत ग्रामीण क्षेत्रों में स्वच्छ पेय जल की व्यवस्था थी, safe drinking water, piped water की व्यवस्था थी, लेकिन आज लगभग more than 80 per cent ग्रामीण क्षेत्रों में safe drinking water की व्यवस्था, देश के आदरणीय प्रधान मंत्री जी के vision से प्रेरणा लेकर की गयी है। इसलिए देश के किसी भी क्षेत्र का आदमी अशुद्ध जल या contaminated water पीने के लिए बाध्य नहीं है।

MR. CHAIRMAN: Second supplementary; Shriman Ramji Lal Suman. Please be specific about your question.

श्री रामजी लाल सुमनः सभापति जी, बहुत मुश्किल हो जाएगा। यह सरकार असत्य बोल रही है। इनका सच्चाई से कोई संबंध नहीं है। पता नहीं, ये कौन सी दुनिया में रहते हैं। इस देश में जो प्रदूषित पानी है, इनको वह कहीं दिखाई नहीं दे रहा है। सभापति महोदय, मैं आपके मार्फत यह जानना चाहूंगा कि इन्होंने ...(**व्यवधान**)...

Contents Page

MR. CHAIRMAN: If you make a political speech, then he will also give a political answer. Please be specific about your question.

श्री रामजी लाल सुमनः सभापति महोदय, मैं सवाल पूछ रहा हूं। सभापति महोदय, इन्होंने जवाब दिया है कि भारत सरकार द्वारा 'अमृत सरोवर' शुरू किए गए हैं और हमारे देश में 69,000 अमृत सरोवर बन गए हैं, जिनसे जल स्तर में वृद्धि हुई है। मंत्री महोदय, आपके अधिकारी जो लिखकर भेज देते हैं, वही आप पढ़ देते हैं। क्या कभी आपने एक 'अमृत सरोवर' देखा है? सभापति महोदय, गांवों में तालाब सूखे पड़े हैं, उनमें गंदगी है, कहीं पानी का नामोनिशान नहीं है। सभापति महोदय, ये आंकड़े बिल्कुल असत्य आंकड़े हैं।

सभापति महोदय, मैं आपके मार्फत यह जानना चाहूंगा कि इन्होंने जो 'अमृत सरोवर' बनाए हैं, तो आप मेहरबानी करके हमें बता दीजिए कि वर्षा के पानी को छोड़कर, इन 'अमृत सरोवरों' में पानी कहां से आएगा? क्या आपको मालूम है कि सारे तालाब सूखे पड़े हैं?

MR. CHAIRMAN: What is your question? ...(*Interruptions*)...

श्री रामजी लाल सुमनः और आपके पास पानी का कोई इंतजाम नहीं है।

MR. CHAIRMAN: Sumanji, what is your question?

श्री रामजी लाल सुमनः सभापति महोदय, हमें आपका संरक्षण चाहिए। ये लोग असत्य बोलने के अलावा और कोई दूसरा काम नहीं करते। ...(**व्यवधान**)...

MR. CHAIRMAN: Please be specific about your question.

श्री रामजी लाल सुमनः सभापति महोदय, मैं यह जानना चाहता हूं कि सरकार यह बताए कि 'अमृत सरोवरों' में पानी कहां से आएगा?

श्री राज भूषण चौधरीः आदरणीय सभापति महोदय, इन्होंने बताया है कि 69 हजार 'अमृत सरोवर' बनाए गए या rejuvenate किए गए।...(**व्यवधान**)... हमारी सरकार ने प्रधान मंत्री जी के मार्गदर्शन में 75 water structure प्रत्येक डिस्ट्रिक्ट में बनाने का काम किया है। उसमें बारिश का पानी accumulate होता है और वह ground water को recharge करने का काम करता है। ...(**व्यवधान**)... सभी 'अमृत सरोवर' के बारे में जानकारी public domain में उपलब्ध है। आप public domain में देख सकते हैं कि कहाँ कितने 'अमृत सरोवर' बने हैं और उनकी स्थिति क्या है। मैं अभी हाल में मेघालय गया था, वहाँ 'अमृत सरोवर' को देख कर बहुत अच्छा लगा। मैंने बहुत सारी जगहों पर खुद जाकर 'अमृत सरोवर' को देखा है। ...(**व्यवधान**)... वे बहुत अच्छी कंडीशन में हैं और उनसे वहाँ rain water accumulate होकर ground water recharge हो रहा है।

MR. CHAIRMAN: Third supplementary, Shri Naresh Bansal.

Contents Page

श्री नरेश बंसलः सभापति जी, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि जल संचयन की दिशा में क्या प्रगति हुई है? क्या सरकार इस पर कोई अभियान चलाने का इरादा रखती है? नदी व जल स्रोतों में हो रहे प्रदूषण की प्रभावी रोक हेतु क्या कदम उठए गए हैं और 'नमामि गंगे मिशन' के तहत कितना काम हुआ है और कितना बाकी है?

MR. CHAIRMAN: Hon. Minister.

श्री राज भूषण चौधरीः आदरणीय सभापति महोदय, जल शक्ति अभियान के तहत दो करोड़ से ज्यादा recharge structure बनाए गए हैं और 'जल संचय जन भागीदारी' के तहत लगभग 40 लाख से ज्यादा water structure बनाए गए हैं। ये सब जन भागीदारी के द्वारा बनाए गए हैं। प्रधान मंत्री जी ने एक स्लोगन दिया, 'जल संचय जन भागीदारी के द्वारा', इसलिए जन भागीदारी के तहत लोगों ने स्वतः आगे बढ़ करके यह काम किया है। उन्होंने एक स्लोगन दिया, 'कर्मक्षेत्र से मातृभूमि की तरफ'। इससे प्रेरित होकर लोगों ने स्वतः आकर अपनी-अपनी मातृभूमि की तरफ जाकर water structure को rejuvenate करने काम किया, नए स्ट्रक्चर बनाने का काम किया। 'नमामि गंगे परियोजना' के अंतर्गत गंगा की सफाई हेतु अब तक STP की कुल 218 परियोजनाएँ शुरू की गई हैं, जिनकी लागत लगभग 35,698 करोड़ रुपए है। इनके माध्यम से लगभग 6,610 MLD क्षमता के STP plant के निर्माण या पुनर्वास का काम तथा 5,238 किलोमीटर लंबा sewerage network बिछाने का कार्य किया गया है, जिनमें से 138 परियोजनाएँ पूर्ण की जा चुकी हैं, जिनकी क्षमता लगभग 3,977 MLD है तथा 4,571 किलोमीटर लंबा sewerage network भी पूरा किया जा चुका है।

MR. CHAIRMAN: Fourth supplementary, Shri Pramod Tiwari.

श्री प्रमोद तिवारीः सर, मैं एक गंभीर विषय की ओर, जो पूरी मानवता से जुड़ा हुआ है, हिंदुस्तान के हर आदमी से जुड़ा हुआ महत्वपूर्ण सवाल है, आपके माध्यम से सरकार का ध्यान खींचना चाहता हूँ। गांधीनगर, गुजरात में है। माननीय मंत्री जी भी गुजरात से हैं। वहाँ प्रदूषित जल पीकर कितने लोग बीमार हुए, इंदौर में कितने लोग मरे। यह हालिया घटना है। 26 लोग...(**व्यवधान**)... 29 लोग। मैं चाहता हूँ कि चूँकि राज्य मंत्री जी तो लड़खड़ा रहे हैं, इसलिए कैबिनेट मंत्री जी, आप उठिए, आप मोर्चा संभालिए। मैं जानना चाहता हूँ कि यह विश्व की मानवता से जुड़ा हुआ, हर इंसान से जुड़ा हुआ एक महत्वपूर्ण सवाल है, इसलिए क्या आप इस पर सदन को आश्वस्त करेंगे कि जो ground water है, उसकी क्वालिटी बेहतर करने के लिए आपके पास क्या कार्य योजना है? क्या आप उससे सदन को अवगत कराएँगे? पानी सबसे गंभीर विषय है और जहरीला पानी यह सरकार पिला रही है, इसमें कोई दोराय नहीं हैं। मैं साफ कहना चाहता हूँ कि इस विभाग में जितना करप्शन है, शायद किसी दूसरे विभाग में इतना करप्शन नहीं है, इसलिए इस पर गंभीरता से विचार होना चाहिए। मैं माननीय मंत्री जी से कार्य योजना के बारे में जानना चाहता हूँ।

MR. CHAIRMAN: Hon. Minister.

Contents Page

श्री सी. आर. पाटिलः माननीय सभापति जी, ऑनरेबल मेम्बर ने गुजरात का उल्लेख किया, गांधी नगर का उल्लेख किया और इंदौर का उल्लेख किया है। वैसे यह MoHUA के अंतर्गत है और उसका छठा प्रश्न भी यहाँ आया हुआ है। इसके बारे में जवाब खुद मंत्री जी देने वाले हैं।

सर, ये जो जहरीला पानी पीने की बात कर रहे हैं, तो आप देखिए कि WHO की रिपोर्ट कहती है कि नल से जल देने के कारण लोगों को जो शुद्ध पानी मिला, उसके कारण आरोग्य के लिए लोगों के जो अपने 8.4 लाख करोड़ रुपये खर्च होते थे, उसमें बचत हुई है। हर साल जो बच्चे बाहर जाते थे, उनको जो पानी मिलता था, उसे वे पीते थे और उसके कारण भी हर साल 60,000 बच्चों की मौत होती थी, उसको भी रोका गया है। सर, पानी के कारण सबसे ज्यादा रोग होते हैं। पहली बार, सरकार ने विश्वास के साथ करीब 24,80,000 महिलाओं को, यानी हर गाँव में करीब चार-पाँच महिलाओं को ट्रेनिंग दी, उनको किट दिया और उनसे कहा कि आप अपने घर या गाँव में आने वाले पानी को चेक कीजिए। अगर वह अशुद्ध है, तो कंप्लेन कीजिए। करीब 8 लाख बहनों ने इस पोर्टल के ऊपर अपनी रिपोर्ट भी दी है। अगर कुछ नेगेटिव है, तो वह भी दिया है और अगर कुछ पॉजिटिव है, तो वह भी दिया है। यह प्रयोग पहली बार माननीय प्रधान मंत्री, मोदी साहब के निर्देश के कारण ही हुआ है। इसमें जो इतने लोगों को ट्रेनिंग दी गई है, यह अपने आपमें ही एक बहुत बड़ी बात है। वह पानी राज्य सरकारें सप्लाई करती हैं, क्योंकि यह राज्य सरकार का काम है। यह अभी तक नहीं हुआ, इतने सालों में नहीं हुआ। माननीय प्रधान मंत्री, मोदी जी ने आर्थिक और टेक्निकल सहयोग देकर जो यह योजना बनाई, उसके कारण 3 करोड़, 23 लाख में से 16 करोड़ घरों में पानी गया है। यह अपने आपमें एक बहुत बड़ी बात है और यह एक विश्व रिकॉर्ड हो सकता है।

सर, मुझे यही कहना है कि पानी की जो क्वॉलिटी दी जा रही है, उसमें बिल्कुल शुद्ध पानी देने का प्रयास है। अगर कहीं कोई गड़बड़ी हुई होगी, तो उसके ऊपर स्टेट को काम करना चाहिए। इंदौर और गांधी नगर, इन दोनों के बारे में माननीय मंत्री जी डिटेल में जवाब देंगे, इसलिए मैं इसके ऊपर कोई कमेंट नहीं करूँगा। एक जिले में अगर कभी कोई ऐसी शिकायत आती है तो उसके कुछ कारण हो सकते हैं, मगर इस योजना के पीछे जो हेतु है, वह नल से जल देकर महिलाओं को सुरक्षित करना है। अगर 9 करोड़ महिलाएँ पानी लेने के लिए दूर तक जाएँ और वे साढ़े चार करोड़ घंटे रोज खर्च करें, पानी का बोझ उठाकर लाएँ, जहाँ से जिस क्वॉलिटी का पानी मिले, वह पिएँ, तो उसकी बजाय उनको अब जो ट्रीटेड वाटर मिलता है, अच्छी क्वॉलिटी का पानी मिलता है, यह पहली बार हमारे देश में "जल जीवन मिशन" के कारण हो पाया है, धन्यवाद। ...(**व्यवधान**)...

MR. CHAIRMAN: Fifth supplementary; Shrimati Sudha Murty.

SHRIMATI SUDHA MURTY: Thank you Mr. Chairman, Sir, for giving me an opportunity to ask a supplementary. Sir, water is called *'jeeva'* in Sanskrit because without water we cannot exist. The quality of water is very important and I am asking through you, the hon. Minister: Do we have water testing labs in every State? If it is

so, is it private or is it Government? What are the criteria for each region for testing water? My second point, Sir, is this. You may be having tap but where are the sources? One of the water sources is river, then spring, third one is groundwater and in a place where nothing is there, then, how are you taking care of that? My request to you is to get the details about water testing. धन्यवाद, जय हिंद!

MR. CHAIRMAN: Hon. Minister.

श्री सी. आर. पाटिल: माननीय सभापति जी, माननीय सदस्या ने एक बहुत ही अच्छा प्रश्न किया है और कहा है कि हम जल के बिना नहीं रह सकते, जो कि एक बहुत ही स्वाभाविक बात है। मैंने पहले भी कहा कि जल का परीक्षण करने के लिए 24,80,000 महिलाओं को ट्रेनिंग दी गई है और वे किट के माध्यम से चेक कर सकती हैं, ऐसी व्यवस्था हमने खड़ी की है। उन्होंने लैब्स के बारे में पूछा है। मैं बताना चाहता हूँ कि जल की गुणवत्ता के परीक्षण के लिए पूरे देश में 2,868 लैब्स बने हैं। "जल जीवन मिशन" के अंतर्गत सबसे ज्यादा लैब्स बने हैं, जिनमें जल का रोज का रोज परीक्षण होता है।

सर, जल का जो स्रोत होता है, उसके बारे में मैंने पहले ही कहा है कि "जल जीवन मिशन" के अंदर जो डीपीआर बनती है, वह स्टेट बनाती है और उसकी टेंडरिंग और implementation भी खुद स्टेट ही करती है। यदि कहीं पर सोर्स कम हो जाता है, मान लीजिए, इसके अंदर स्टेट को source funding करने के लिए पहले एक कमेटी बनाकर काम करना चाहिए था, मगर उन्होंने वह नहीं किया, जिसके कारण कई जगहों पर दिसम्बर-जनवरी में ग्राउंड में से पानी खत्म हो जाता है, जिसके कारण वहाँ सरफेस वाटर की ओर जाना पड़ता है। इन दोनों को मिलाकर भी सबको पूरा पानी मिले, ऐसी हमारी कोशिश है। मैं मानता हूँ कि जो भी कमियाँ हैं, आने वाले दिनों में उन्हें भी दूर करते हुए जो नए कनेक्शन देने हैं, उसके अंदर सोर्स फंडिंग करके हम देंगे, ताकि उसके लिए पूरा सोर्स उसको मिले। हम तो यहाँ तक कुछ-कुछ क्षेत्रों में चौबीस घंटे पानी देने की योजना भी इसमें रखते हैं, मगर इसको ठीक करने के बाद ही हम आगे बढ़ेंगे। अच्छा जल देना, शुद्ध जल देना, यह माननीय प्रधानमंत्री जी का निर्देश है और हम उसे बिल्कुल गंभीरता के साथ पूरा करेंगे।

MR. CHAIRMAN: Now Q. No.19.

Progress and coverage of FHTCs under the JJM

#*19. SHRIMATI MAYA NAROLIYA: Will the Minister of JAL SHAKTI be pleased to state:

Original notice of the question was received in Hindi.

Contents Page

(a) the current status of Functional Household Tap Connections (FHTCs) under the Jal Jeevan Mission (JJM) in the country, particularly in the State of Madhya Pradesh and the total number and percentage of rural households covered so far;

(b) the details of the States and Union Territories that have achieved 100 per cent 'Har Ghar Jal' (tap water in every home), the status so far and the timeline set for achieving universal coverage in the remaining States; and

(c) the updated status of tap water supply coverage in schools and Anganwadi centers across the country particularly in the State of Madhya Pradesh?

THE MINISTER OF JAL SHAKTI (SHRI C R PATIL): (a) to (c) A statement is laid on the table of the House.

Statement

(a) to (c) Government of India is implementing Jal Jeevan Mission (JJM), in partnership with states to make provision of tap water supply to every rural household as well as public institutions in villages like schools, anganwadi centres, ashramshalas (tribal residential schools), health centres, Gram Panchayat building, etc., across the country, including those in the state of Madhya Pradesh.

Significant progress has been made in the country since the launch of Jal Jeevan Mission, towards enhancing access to tap water to rural households. At the start of Jal Jeevan Mission in August 2019, only 3.23 crore (16.72%) rural households were reported to have tap water connections. So far, as reported by states, more than 12.55 crore additional rural households have been provided with tap water connections under JJM. Thus, as on 28.01.2026, out of 19.36 crore rural households in the country, more than 15.79 crore (81.56%) households are reported to have tap water supply in their homes and works for the remaining households are at various stages of implementation as per saturation plan of the respective State/ UT.

Similarly, as reported by Madhya Pradesh, as on 28.01.2026, out of 111.38 lakh rural households, around 81.72 lakh (73.38%) rural households are reported to have tap water supply in their home.

So far, 11 States/ Union Territories, namely Arunachal Pradesh, Goa, Gujarat, Haryana, Himachal Pradesh, Gujarat, Mizoram, Punjab, Telangana, Andaman &

Nicobar Islands, Dadra Nagar Haveli & Daman Diu (DNH & DD), and Puducherry, have achieved 100% coverage of rural households and have attained the '*Har Ghar Jal (HGJ)*' status. Year-wise and State/ UT-wise status of tap water connection provided under the Mission in rural areas is also in public domain and accessible at:

https://ejalshakti.gov.in/JJM/JJMReports/Physical/JJMRep_HouseholdTapWaterConnection.aspx

As reported by the States/ UTs on JJM-IMIS, as on 26.01.2026, 89.62% schools and 85.62% anganwadi centres in the country have tap water supply connection. State of Madhya Pradesh has reported tap water supply connection in 75,931 (81%) schools and 43,875 (65%) anganwadi centres. The State/ UT-wise information of tap water connections in school and anganwadi centres including those of Madhya Pradesh is available in public domain and may be accessed at below link:

https://ejalshakti.gov.in/jjmreport/School/JJMSchool_India.aspx

MR. CHAIRMAN: First supplementary, Shrimati Maya Naroliya.

श्रीमती माया नारोलिया: माननीय सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहूँगी कि क्या मध्य प्रदेश के ग्रामीण क्षेत्रों में कार्यात्मक घरेलू नल कनेक्शनों की कार्यशीलता, जल दाब तथा आपूर्ति की नियमितता के आकलन हेतु किसी स्वतंत्र गुणवत्ता ऑडिट या तृतीय-पक्ष निरीक्षण का आयोजन किया गया है? यदि हाँ, तो ऐसे ऑडिट अथवा निरीक्षणों के प्रमुख निष्कर्ष क्या रहे हैं, विशेष रूप से गैर-कार्यात्मक या आंशिक रूप से कार्यशील कनेक्शनों से संबंधित?

MR. CHAIRMAN: Hon. Minister.

श्री सी. आर. पाटिल: माननीय सभापति जी, माननीय सदस्या ने मध्य प्रदेश के बारे में जो प्रश्न पूछा है, मैंने आपको पहले भी कहा है कि उसका डीपीआर बनाना, उसकी टेंडरिंग करना, उसका इम्प्लीमेंटेशन करना और उसका रख-रखाव करना - इन सबके लिए स्टेट गवर्नमेंट की अपनी जवाबदेही होती है। हमने यह स्कीम पंद्रह दिन पूरा चलाने के बाद सभी ग्राम पंचायतों को हैंडओवर करने का प्रावधान किया है। ग्राम पंचायत के स्तर पर ही, क्योंकि हर गाँव में जाने वाले पानी को अलग-अलग चेक करना चाहिए, उसके लिए व्यवस्था करने के लिए भी हमने सभी स्टेट्स से इसके बारे में बार-बार बात की है। जो पानी जा रहा है, वहाँ कई जगह अभी तक जो कम्प्लेंट्स आई हैं, वे अलग-अलग प्रकार की हैं - कहीं नल है, जल नहीं है। मगर उन कम्प्लेंट्स को दूर करने के लिए हम लगातार कोशिश कर रहे हैं। जल की क्वालिटी को चेक करने के लिए जो 2868 लैब्स बनी हैं, उनके अंदर राज्य सरकार और केंद्र सरकार के अधिकारी दोनों मिलकर

Contents Page

जॉइंट इंस्पेक्शन करते हैं और क्वालिटी भी चेक करते हैं। जहाँ-जहाँ भी कम्प्लेंट आती है, उसे पूरी तरह से दूर करने की पूरी कोशिश की जाती है।

MR. CHAIRMAN: Second supplementary, Shrimati Maya Naroliya.

श्रीमती माया नारोलियाः मैं माननीय मंत्री जी से जानना चाहूँगी कि क्या मध्य प्रदेश के जिलों से जल गुणवत्ता अथवा अनियमित जल आपूर्ति से संबंधित कोई शिकायत प्राप्त हुई है? यदि हाँ, तो कार्यात्मक घरेलू नल कनेक्शनों की दीर्घकालिक स्थिरता सुनिश्चित करने हेतु कौन-कौन से सुधारात्मक कदम उठाए गए हैं?

श्री सी. आर. पाटिलः माननीय सभापति जी, अभी तक 17,024 कम्प्लेंट्स अलग-अलग जगहों से आई थीं। उनके निर्मूलन के लिए हमने सभी स्टेट्स को लिखा है। हमारे यहाँ से भी 119 टीमें जाकर वहाँ चेक कर चुकी हैं। जिन कम्प्लेंट्स की पुष्टि हुई है, उन्हें सॉल्व करने के लिए और उनकी रिपोर्ट मंगवाई गई है। कई जगह टेक्निकल खामियाँ हैं, कई जगह पानी का सोर्स नहीं है। क्वालिटी को लेकर अभी तक बहुत कम कम्प्लेंट्स आई हैं, लेकिन जहाँ भी आई हैं, उन्हें हमने स्टेट को, सीएस को और सीएम को लिखकर उनके निर्मूलन के लिए भेजा है।

MR. CHAIRMAN: Third supplementary, Shri G.C. Chandrashekhar.

SHRI G.C. CHANDRASHEKHAR: Sir, in the financial year 2024-25, the State of Karnataka received only Rs. 570 crore under the Jal Jeevan Mission against the central allocation of Rs.3,804 crores, which is only 15 per cent of the amount that we have received. At the same time, the State Government, to achieve this progress, has released an advance of Rs.7,065.5 crores. Where is Rs.7,000 crores and where is Rs. 550 crores against Rs.3,000 crores! I do not know why the Central Government is not releasing the fund to the State Government. If you are not going to release proper money to the States, how can they achieve this? In the rural areas of Karnataka, we have to achieve the progress. So, without giving money, it is very difficult. Sir, I would like to know from the hon. Minister: What is the problem? What is the reason that the Central Government is not giving sufficient funds and releasing to the State?

श्री सी. आर. पाटिलः सभापति महोदय, माननीय सदस्य ने जो सवाल पूछा है, मैं बताना चाहता हूं कि उसी के अंदर उसका जवाब भी आ जाता है कि केन्द्र सरकार की ओर से उसको तीन हजार करोड़ रुपये आवंटित किए गए थे। राज्य सरकार ने भी उसमें अपना शेयर देना था। जब वे अपना शेयर देते हैं, तो उसी के बाद ही उनको पैसे मिलते हैं। आप डेट चैक कर लीजिए। उन्होंने जो पैसा दिया है, वह 2024 के बाद दिया है। दूसरा, उन्होंने बेंगलुरु में पानी पीने की जो व्यवस्था की है, उसके अंदर सभी गांव में जल जीवन मिशन का पैसा यूज़ कर लिया है। यह जल-जीवन मिशन का पैसा है, वह गांव में पानी देने के लिए और शहर के लिए नहीं है, मगर उन्होंने जो पैसा दिया, उसके लिए हमने कई बार मीटिंग की, उनको पत्र लिखे कि आप बताइए कि आपने जल-जीवन

Contents Page

मिशन में से कितना पैसे खर्च किए हैं। आज तक उनकी ओर से उस बारे में कोई डिटेल नहीं मिली है। जब तीन हज़ार करोड़ रुपये दिए थे, यदि उस टाइम बाकी बचे हुए 2,500 करोड़ रुपये भी दे देते, तो हमारे पास उनके पैसे थे, जिसको हम उस समय भी देने के लिए तैयार थे और आज भी तैयार हैं। ...(**व्यवधान**)... आप मेरा जवाब सुनिए।

सर, मार्च, 2024 तक यह स्कीम समाप्त होनी थी। आपने कॉन्ट्रेक्टर को 2024 के बाद पैसा दिया है। आप चैक कर लीजिए। आपने 2024 के बाद पैसा दिया है और 2024 तक यह स्कीम समाप्त करनी थी। फिर भी माननीय प्रधान मंत्री जी के निर्देश से hon. Finance Minister ने 2028 तक इस स्कीम को आगे बढ़ाया है। उसको आगे बढ़ाने के लिए कुछ सिस्टम बना है, MoU करना है, उसको स्कीम बनाना है, तो ही उसको completion certificate देंगे, लेकिन आज तक कर्णाटक की ओर से हमने जो मांगा है, उसके बारे में कोई भी डिटेल नहीं मिली है। जो भी गड़बड़ी होगी, उसकी वजह से रिप्लाई नहीं मिलता है, जिसकी वजह से उनको पैसा नहीं मिला था। अभी भी कॉन्ट्रेक्टर को उन्होंने जो पैसा दिया है, उसको हम चैक करेंगे। यदि वह सही होगा, तो मैं कहना चाहता हूं कि सभी को पैसे मिलेंगे।

MR. CHAIRMAN: Fourth supplementary, Shri Banshilal Gurjar; not present. Now, fourth supplementary, Shri Imran Pratapgarhi.

श्री इमरान प्रतापगढ़ी: सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से बहुत स्पेसिफिक सवाल पूछना चाहता हूं।

सर, मध्य प्रदेश का इंदौर शहर, जो स्वच्छता के मामले में देश का सबसे नंबर वन शहर माना जाता है, उसमें प्रदूषित पानी पीने से 32 दिन में 31 लोगों की मौत हो चुकी है। मैं आपके माध्यम से मंत्री जी से पूछना चाहता हूं कि इन मौतों का जिम्मेदार किसको माना जा रहा है? क्या इसके लिए सिर्फ राज्य सरकार जिम्मेदार है और क्या जल शक्ति मंत्रालय ने इस बारे में संज्ञान लिया, राज्य सरकार से इस बारे में कोई सवाल पूछा, राज्य सरकार ने क्या रिपोर्ट प्रस्तुत की और किसको जिम्मेदार माना गया? यह मेरा बहुत स्पेसिफिक सवाल है।

श्री सी.आर. पाटिल: सभापति महोदय, माननीय सदस्य को गलतफहमी है कि इंदौर देश में सबसे स्वच्छ शहर है। मैं आपको बताना चाहता हूं कि मंत्रालय की ओर से जो competition होता है, उसमें सूरत सबसे स्वच्छ शहर है। दूसरा, जो पानी की व्यवस्था है, इंदौर शहर का MoHUA का प्रश्न है। उसमें MoHUA के बारे में दो प्रश्न लगे हैं, तो उसकी पूरी डिटेल मैं माननीय सदस्य को इस प्रश्न के बाद जो प्रश्न आएगा, उसके अंदर उपलब्ध करवा दूंगा।

MR. CHAIRMAN: Fifth supplementary, Shri Sanjay Singh.

श्री संजय सिंह: महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूं कि जल-जीवन मिशन के लिए आपने जो बजट खुद से निर्धारित किया था, वह 67 हज़ार करोड़ रुपये 2025-26 के लिए निर्धारित किया था, जिसको रिवाइज्ड बजट में कम करके 17 हज़ार करोड़

Contents Page

रुपये, यानी कि आपने चार गुना बजट को कम कर दिया। अभी आपने फिर 2026-27 में 67,670 करोड़ रुपये का बजट एलॉट किया है। क्या यह सिर्फ भरमाने के लिए, देश को यह बताने के लिए हम बहुत बड़ा बजट एलॉट कर रहे हैं और वास्तविकता में कोई काम नहीं होता है, तो मैं आपके माध्यम से मंत्री जी से पूछना चाहता हूं कि जल-जीवन मिशन के तहत जो टंकियां टूट रही हैं, क्या उनको एड्रेस करने का, उस पर कार्रवाई करने का कोई तरीका आपके पास है?मैं आपको उत्तर प्रदेश का उदारहण दे सकता हूँ कि यहाँ सीतापुर, लखीमपुर और सुल्तानपुर जैसी जगहों पर ऐसी पचासों टंकियाँ हैं, जो चली ही नहीं हैं। शुरुआत में ही, जैसे ही उस टंकी से पानी देने का काम शुरू हुआ, वह टंकी टूट गई, ध्वस्त हो गई, जमींदोज़ हो गई। मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि आप इसके लिए क्या कार्यवाही कर रहे हैं? सभापति महोदय, मैं इसके साथ ही यह भी बताना चाहता हूँ कि अभी कुछ दिनों पहले, बुंदेलखंड में इनके ही विधायक ने इनके मंत्री का घेराव किया था। श्री बृजभूषण राजपूत ने वहाँ के माननीय मंत्री स्वतंत्र देव सिंह जी का घेराव किया था। यह बहुत ही दुर्भाग्यपूर्ण है कि आपके विधायक ही सरकार से संतुष्ट नहीं हैं।

MR. CHAIRMAN: Hon. Minister.

श्री सी. आर. पाटिलः माननीय सभापति महोदय, माननीय सदस्य, संजय जी ने जो प्रश्न पूछा है, मैं उस संदर्भ में उन्हें बताना चाहता हूँ कि 2025 के बजट में भी माननीया फायनेंस मिनिस्टर ने हमें 67 हज़ार करोड़ रुपये दिए थे। जो ऐसी कम्प्लेंट्स आ रही थीं और 2024 में यह पूरी स्कीम खत्म भी हो गई थी, मगर माननीया फायनेंस मिनिस्टर ने कहा था, हम उसे 2028 तक आगे लेकर जाएँ और उन्होंने हमें इसके लिए पैसा भी दिया था।

महोदय, जो कम्प्लेंट थी, उसमें जो शर्तें डालनी थीं, उनके साथ जो एमओयू करना था, जो कमियाँ सामने आई थीं, उन्हें दूर करना था, लेकिन जब तक स्टेट दायित्व पूरा नहीं करे, तब तक उन्हें एकतरफा पैसा देने का कोई मतलब नहीं था। इसी कारण से सितंबर महीने में, जब फायनेंस मिनिस्टर का रिव्यू हुआ, जो पैसा यूज नहीं हुआ, उसके लिए उन्होंने 17 हज़ार करोड़ रुपये एलॉट कर दिए थे और कल के बजट में भी उन्होंने 300 करोड़ रुपये बढ़ाकर, यानी 67,300 करोड़ रुपये आवंटित किए हैं। हमने इसके लिए अभी जो कंडीशन्स बनाई हैं, जब वे फुलफिल होंगी, तब उसके आधार पर उनको पूरा पैसा मिलेगा।

महोदय, उन्हें पैसा नहीं देने का कोई कारण नहीं है। पैसा आवंटित करना और सिर्फ फिगर दिखाना – यह हमारा काम नहीं है। हमारी सरकार ऐसा कोई काम नहीं करती है। इस सरकार की जितनी भी योजनाएं चलती हैं - आपने देखा भी होगा कि 11 सालों में पैसे की वजह से एक भी योजना नहीं रुकी है और यह अपने आप में एक बहुत बड़ा काम है, अतः मैं इस पर शंका करने का कोई कारण नहीं देखता हूँ। उन्होंने जो उत्तर प्रदेश की बात कही है कि कुछ टंकियाँ टूट गईं, इसके लिए मैं उन्हें बताना चाहता हूँ कि यहाँ पर 16 करोड़ कनेक्शन्स दिए गए हैं और अलग-अलग राज्यों ने जो किया है, वह भी सामने है, लेकिन जहाँ कहीं भी टंकी टूटी है, मैं उस संदर्भ में एक बात का उल्लेख करना चाहूँगा कि पहले जमाने नें ठेकेदार पर भी कोई एक्शन नहीं होता था,

लेकिन आज हमने 6-7 ऑफिसर्स सहित ठेकेदारों को भी जेल में डाल दिया है, यानी उनके ऊपर एक्शन लिया गया है। ऐसे कड़क एक्शन लेने का कार्य इतने सालों में पहले कभी नहीं हुआ था, लेकिन अब इसके अंदर यह काम भी हो रहा है। यह प्रश्न रिपीट हो रहा है, इसलिए मैं कह रहा हूँ कि यदि इसके अंदर कोई कमी होगी, क्षति होगी, तो जो व्यक्ति इसके लिए जवाबदेह होगा, उस पर पूरा एक्शन होगा। 2024 के बाद, उसे जो एक्सटेंशन देना तय हुआ है, मैं उस पर भी बताना चाहता हूं कि मार्च, 2024 तक हमने जितनी डीपीआर sanctioned की होंगी, हम उन्हीं के लिए पैसा आवंटित करेंगे। यदि उसके बाद कुछ स्टेट्स ने अपनी मर्जी से कुछ किया होगा, तो हम उसकी कोई जिम्मेदारी नहीं लेते हैं।

MR. CHAIRMAN: Now, Question No. 20.

Present status of UDAN Scheme

*20. SHRI HARSH MAHAJAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) present status of UDAN Scheme in the country and major objectives of the Scheme at this stage;

(b) proposals envisaged under UDAN Scheme for the State of Himachal Pradesh, including development/expansion of airports and heliports and the commencement or expansion of fixed-wing aircraft and helicopter services;

(c) whether Government is aware that regular flight services are not being operated from Shimla airport in Himachal Pradesh under UDAN Scheme and, if so, the reasons therefor; and

(d) concrete steps being taken by Government to commence regular flight services from Shimla airport at the earliest and whether any timeline has been fixed in this regard?

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPU RAMMOHAN NAIDU): A statement is laid on the Table of the House.

Statement

(a) The Regional Connectivity Scheme-Ude Desh ka Aam Nagrik (RCS-UDAN) was launched in 2016 with the objective of enhancing regional air connectivity to remote and unserved areas of the country through a demand based bidding mechanism that incentivizes airlines to connect unserved/underserved airstrips in the

Contents Page

country. Under the Scheme, 657 RCS routes have been operationalised, connecting 93 unserved and underserved airports, including 15 heliports and 2 water aerodromes as on 20.01.2026. More than 160 Lakhs passengers benefitted by connecting through 3.36 Lakhs RCS flights operated under the scheme.

(b) Under the UDAN scheme, two airports and nine helipads have been identified in the state of Himachal Pradesh for development and operation of RCS flights. A total of 38 RCS routes have been operationalised, connecting 6 (six) aerodromes namely Shimla, Kullu, Rampur (Heliport), Mandi (Heliport), Reckong Peo (Heliport) & Sanjoli (Heliport) in the State of Himachal Pradesh.

(c) and (d) M/s Alliance Air operated flight services on the Shimla-Delhi-Shimla and Shimla-Amritsar-Shimla routes under the RCS-UDAN using ATR-42 aircraft. However, operations on the Delhi sector were discontinued effective from 16th October, 2025, following the completion of the prescribed three-year Viability Gap Funding (VGF) tenure, while the Amritsar service, which commenced on November 16, 2023, was discontinued with effect from October 17, 2025, due to a shortage of operational aircraft in the airline's fleet.

If any airline submits a valid bid for the RCS routes connecting Shimla airport, in the upcoming rounds of bidding, the same may be considered as per the provisions of the UDAN Scheme.

Further, the Government has announced the launch of the modified UDAN Scheme to increase regional connectivity to 120 new destinations across the country, to cater to 4 crore passengers over the next 10 years.

SHRI HARSH MAHAJAN: Mr. Chairman, Sir, through you, I would like to ask the hon. Minister whether the new modified UDAN scheme includes Shimla or not. Secondly, I would like to know whether the two ATRs, which were specially purchased for Shimla, are with Alliance Airways. If yes, why are they not operational? For what reasons, are they not operational? And when will this flight to Shimla start?

MR. CHAIRMAN: Hon. Minister.

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, the hon. Member has asked two questions. The first one is: Will the UDAN scheme be modified, and will the modified UDAN include Shimla? Sir, the UDAN scheme has revolutionised the Indian civil aviation sector, and we were able to extend connectivity to regional remote areas,

Contents Page

especially tier 2 and tier 3 cities, where we established airports, but connectivity was still a challenge. So, under the UDAN scheme, which was launched under the visionary leadership of the hon. Prime Minister, we have operationalised 657 routes, and 159 lakh passengers have travelled on these routes.

So, the success of this UDAN story needs to be continued because we are in the plan of opening up more airports in the country. So, it is a necessity that the UDAN needs to be extended. But, the good thing that we are doing right now is, from whatever feedback we got in these 10 years, we felt that the UDAN scheme can be bettered. Taking in the update from the present scenario, we are bringing in those changes. I am very thankful to the hon. Finance Minister, who in the last budget only announced that the UDAN is going to be extended. The specific things that were mentioned were, 120 new destinations are going to be established in the coming 10 years and, especially, the hilly terrain, the North Eastern States and the Himalayan States are going to be given a priority in establishing regional connectivity. So, definitely, Himachal Pradesh, and to the extent Shimla, is going to be there in the extended UDAN also. The second thing is the ATR 42s. There are two types of ATR aircraft, one is the ATR 72 seater and the other is the 42 seater. Alliance Air has two ATR 42s. One is on the ground right now. As there are some issues, it is not operational. There is one which is operational, which is specifically operating in the Uttarakhand sector. And, Shimla being an airport which is only 1093 meters, it is very specific in the kind of aircraft that can operate there. It is a very small runway and the Shimla airport is such a way that all around the airport there is a lot of hilly terrain. So, when you have to land, you have to use only specific number of aircraft. The ATR 42, which is a 42 seater aircraft, even if it is landing there, it is with a load penalty. That means that you cannot operate with fully 42 seats also. This has been going on for some time now with the help of UDAN itself. If I remember correctly, Shimla was one of the first routes which was started under UDAN also in 2016. So, that was the priority with which Shimla was started. UDAN is not a scheme which is going to continuously provide funding for eternity. It was designed in such a way that is going to spark the connectivity. We are going to invite the airlines, we are going to familiarize the airports with the connectivity, and, then, as and when people get used, the commercial angle takes over and the airlines are going to start the connectivity without the VGF. This period was designed to be for three years. For three years, the operations at Shimla have continued. Once the UDAN ended, the scheme was taken out, the operation stopped. But, very recently, the hon. Chief Minister of Himachal Pradesh has also met me. He has come up with the idea of providing Viability Gap

Contents Page

Funding for this specific route. So, that adds an added incentive for the airlines also to start immediately and we are also pushing because we are one aircraft short. In the ATR 42, we are one aircraft short. We are trying to up it as soon as possible. Even with the existing one single aircraft that we have, we are trying to look into the timings in such a way that the existing connectivity within which the aircraft is operating does not get disturbed and the new connectivity to Shimla also establishes at a very fast pace. So, we are looking into it.

MR. CHAIRMAN: Second supplementary, Shrimaan Harsh Mahajan.

SHRI HARSH MAHAJAN: The hon. Minister has said that there are nine heliports which you are establishing. Can I know the status of those, what are the names and how much funding have you given for that?

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, there are nine heliports. In terms of providing connectivity, it is a challenge especially in the hilly terrains to establish an airport. But the connectivity, the air connectivity is still a big demand because of the kind of time advantage it gives in terms of travelling. So, the other idea is, we have extended the UDAN not only to create airports but to create helipads and heliports also, and Himachal has been a great beneficiary of this. We have established nine locations where helipads are going to be there. Out of them, I will start talking about the ones which are already operational. Simla, Sanjauli-- it is already operational. Mandi is operational. Rampurhat is operational, and very recently, on 21st of January 2026, Reckong Peo hasalso become operational. These are the four airports that have become operational. And, the other ones which we are in the process of getting them operational are Baddi, Manali, Dalhousie, Rakkar helipad in Dharmashala and Chamba. These are the other helipads which we are actively pursuing and, very soon, we are going to make them operational. If you consider, on an average, we are spending up to 13 crores per helipad. This is the budgetary support that Central Government is giving to create these helipads. Operational ones are already done and the remaining ones, there is a budgetary spending of up to 50 to 60 crores that is still pending on these helipads.

MR. CHAIRMAN: Third supplementary; Shri Maharaja Sanajaoba Leishemba.

SHRI MAHARAJA SANAJAOBA LEISHEMBA: Sir, how many routes in the North-East sectors are operational under UDAN Scheme at present now and the factors responsible for ...

Contents Page

MR. CHAIRMAN: Question Hour is over. The House stands adjourned to meet at 2.00 p.m.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part — I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise *]*

The House then adjourned for lunch at one of the clock.

The House re-assembled after lunch at two of the clock,

MR. CHAIRMAN *in the Chair.*

OBSERVATIONS BY THE CHAIR

MR. CHAIRMAN: Hon. Members... ...(*Interruptions*)...

SHRIMATI SAGARIKA GHOSE (West Bengal): Sir, I want to raise a very serious issue in the House today.

MR. CHAIRMAN: Let me complete my observations.

Hon. Members, the House will now take up Discussion on the Motion of Thanks on the hon. President's Address.

As hon. Members are aware, adequate time of 16 hours has been allotted for this important discussion. Members are requested to give their names well in time, utilize their time effectively and conclude their speeches within the time allotted to each. It is also requested that hon. Members may speak in their turn only.

During the speeches, anything said in violation of Rule 238 would not form part of the record.

Finally, all hon. Members present in the House during the discussion are expected to adhere to Rule 235 till its conclusion, so that there is no disorder or disruption.

Contents Page

I count on the kind cooperation of all hon. Members to uphold the decorum and dignity of the House.

Yes, Shrimati Sagarika Ghose.

SHRIMATI SAGARIKA GHOSE: Sir, I would like to raise a very serious issue that has happened today.* *...(Interruptions)...*

MR. CHAIRMAN: I think this cannot be raised here now. ...(*Interruptions*)...

SHRIMATI SAGARIKA GHOSE: *

MR. CHAIRMAN: Let me give my ruling. Let me hear her and give my ruling. This cannot be discussed now. We are going ahead with the Business. ...(*Interruptions*)... Now, Shri C. Sadanandan Master to move that an Address be presented to the President in the following terms:

"That the Members of the Rajya Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on January 28, 2026." ...(*Interruptions*)...

No, no; this is not correct. You are doing this every time. I am sorry to say this. Hon. Members, every time you are disturbing the House. This is not correct. *...(Interruptions)...*Nothing will go on record except what Shri Sadanandan Master says. Let him speak. ...(*Interruptions*)...

(*At this stage, some hon. Members left the Chamber.*)

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

SHRI C. SADANANDAN MASTER (Nominated): Sir, with your kind permission, I move that an Address be presented to the President in the following terms:

* Not recorded.

Contents Page

"That the Members of the Rajya Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both the Houses of Parliament assembled together on January 28, 2026."

Hon. Chairman, Sir, it is a matter of great pride and honour for me that I am given an opportunity to thank the hon. President for her speech and express my views on the same. Sir, before I enter the subject, I wish to talk about myself before this hon. House."

MR. CHAIRMAN: Just a minute. Shri Sadanandan Master, you have to make your speech in support of the Motion. Fifteen minutes have been allocated to you. You have to conclude within 15 minutes. You may go ahead.

SHRI C. SADANANDAN MASTER: Sir, what I am going to say is that these are my two legs. I was a person with two strong legs; but, nowadays, I am using artificial limbs below knees. Why? Every time I hear from this House about democracy, democracy and democracy. But, those who are roaring about democracy committed an attack on me 31 years ago. *...(Interruptions)...*

MR. CHAIRMAN: Let him speak. If there is anything unparliamentary, I will remove it. Let him speak.

SHRI C. SADANANDAN MASTER: I was on my way to home. I was returning from my uncle's house after discussing the marriage of my sister. In a bazaar, an organised group of criminals caught me. Immediately after getting down from the bus, they caught me from back side, put me down on the road and cut off my two legs. They were shouting '*Inquilaab Zindabaad*'; they were shouting about democracy. ...(*Interruptions*)...

MR. CHAIRMAN: You have every right to answer to it when your turn comes. ...(*Interruptions*)... You are also going to speak in that. ...(*Interruptions*)... Nothing will go on record except Shri Sadanandan Master's speech. ...(*Interruptions*)...

SHRI C. SADANANDAN MASTER: In this particular situation ...(*Interruptions*)... Brittas *ji*, you are intolerant; you are intolerant.

MR. CHAIRMAN: Brittas *ji*, please sit down. ...(*Interruptions*)... Let him speak.

Contents Page

SHRI C. SADANANDAN MASTER: I want to show to the nation, I want to show to people and I want to show to the Members of this House what democracy is. ...(*Interruptions*)... You are always telling about democracy, you are always telling about tolerance and you are always telling about humanity. But, your commitment is based on the political violence. ...(*Interruptions*)... Political violence is not good for democracy and that is why I am showing this here. ...(*Interruptions*)...

MR. CHAIRMAN: What is your point of order? Under what rule are you raising it?

DR. JOHN BRITTAS (Kerala): I am quoting the rule. My point of order is to ensure your ruling in the House that we should not display objects, badges and all those things. ...(*Interruptions*)... He is displaying it and further...

MR. CHAIRMAN: What is he displaying? ...(*Interruptions*)... I will ask him to put his artificial legs down. Please, let him speak. ...(*Interruptions*)...

SHRI C. SADANANDAN MASTER: Brittas *ji*, be patient. Why are you impatient? ...(*Interruptions*)...

MR. CHAIRMAN: No questions, please. ...(*Interruptions*)...

SHRI C. SADANANDAN MASTER: Why are you roaring? ...(*Interruptions*)... This is democracy? ...(*Interruptions*)... You are only standing for democracy. But what is democracy? ...(*Interruptions*)...

MR. CHAIRMAN: Nothing will go on record except Shri Sadanandan Master's speech. ...(*Interruptions*)...

SHRI C. SADANANDAN MASTER: Why are you provoked? ...(*Interruptions*)...

MR. CHAIRMAN: Nothing will go on record except your speech. ...(*Interruptions*)...

SHRI C. SADANANDAN MASTER: You are the person, always telling about democracy. You are the person, always raising the questions of democracy. But, you are intolerant! It is not good. It is not fair. Please be seated. ...(*Interruptions*)...

MR. CHAIRMAN: Brittas *ji*, I have asked him to sit. ...(*Interruptions*)... Why are you shouting? ...(*Interruptions*)..

SHRI C. SADANANDAN MASTER: Let me complete my speech. ...(*Interruptions*)...

Contents Page

MR. CHAIRMAN: Now, Shri C. Sadanandan Master, please go ahead. ...(*Interruptions*)...

SHRI UJJWAL DEORAO NIKAM (Nominated): They asked as to why he is not standing. Therefore, he had requested. ...(*Interruptions*)... I am a lawyer. He had requested me.

SHRI C. SADANANDAN MASTER: Let the Members see what democracy is. We have always been telling about democracy. They have also been telling about democracy, but I am the victim of so-called democracy which they have been preaching. ...(*Interruptions*)...

MR. CHAIRMAN: Nothing should go on record except the speech of Shri C. Sadanandan Master.

SHRI C. SADANANDAN MASTER: Sir, I am a Member nominated by the hon. President of the nation. As this is my first speech in this House, I would like to express my gratitude to the hon. President, Shrimati Droupadi Murmu, and the hon. Prime Minister. Even though I am a disabled man, our hon. President chose me to come to this House and perform. So, I would like to again express my gratitude to our great President of Bharat. And, I would like to express my gratitude to the hon. Prime Minister, Shri Narendra Modiji, also for giving me the opportunity to be a Member of this great House and to serve my country through that. I also thank the respected Leader of the House, Shri J.P. Nadda, and the respected Minister of Parliamentary Affairs, Shri Kiren Rijiju, for delegating me to perform this important task before this House today. I am a fresher here. I hereby request the co-operation and support of all the respected Members of the House too in fulfilling my mission.

Sir, I rise to support the gracious Address delivered by the hon. President of Bharat. Her Excellency has articulated a clear and confident vision of India's journey towards Viksit Bharat, a nation defined by unity, inclusive growth, national security, infrastructure expansion and development, technological progress and social justice. Her Address was a mirror reflecting the aspirations of a nation that has stopped walking and started sprinting. As she meaningfully stated, "For India, the completion of the first 25 years of this century has been marked by numerous successes, glorious achievements and extraordinary experiences." This period has indeed become a strong cornerstone for India's rapid journey towards becoming Viksit Bharat by 2047. Her speech did not just speak of survival; it spoke of dominance, reminding us that

Contents Page

social justice means, every citizen gets to exercise full rights and without any discrimination.

The esteemed President began her speech by referring to the 150th Anniversary of *'Vande Mataram'*, which was adopted as the mantra of life by those who sacrificed their lives to liberate our motherland from foreign forces. The First Citizen of the nation began her speech by congratulating the Members for organizing a special discussion in the Parliament as millions of people paid homage to the author of *'Vande Mataram'*, Rishi Bankim Chandra Chattopadhyayji. As we are all aware, *'Vande Mataram'* is not only the National Song but a precious and pious statement of "जननी जन्मभूमिश्च स्वर्गादपि गरीयसी", that is, one's own mother and this land Bharat are far greater than the heavens of any sort. The hon. President also mentioned to remember the names of the great sons of Bharat, our *matrubhumi*, who have sacrificed their lives for us in the years passed, so that now we enjoy the benefits of a free and democratic country.

Sir, let me mention that the message from hon. President is a glorious one reflecting the importance the Modi Government attaches to patriotic procedure.

Respected Chairman, Sir, now, as I speak in this House, some lines of a particular *prarthana*, prayer, come to my mind. I learnt it from a great national patriotic organization, Rashtriya Swayamsevak Sangh, which completes its hundred years of *karmasadhna*. It begins with "नमस्ते सदा वत्सले मातृभूमे" and ends with "परं वैभवं नेतुमेतत् स्वराष्ट्रम् समर्था भवत्वाशिषा ते भृशम्।" It means that I bow to my great motherland and I am dedicated to the all-round development of my nation. That is why, the concept of '*Viksit Bharat*', which expresses the sublime and superior state of our country, is important to us.

Sir, there is a very famous patriotic song in Malayalam. It is commonly known as '*Gana Geetham*". It goes like this. [&] "On this extremely sacred soil, to worship Mother India, there are beautiful gardens irrigated by the holy flows." Worshipping Mother India means serving Indians. The words of Swami Vivekananda are relevant here. Swamiji or Narendranath Datta reminds us that worshipping the poor is the real *Narayana* puja." Today, the modern Narendra, our beloved Prime Minister, is surely leading us on the holy path of human service. That is why, we are filled with enthusiasm to serve the people while seeing everyone as one.

[&] English translation of the original speech delivered in Malayalam.

Contents Page

Sir, here, let me again quote two lines of Malayalam patriotic song. [&] "Our Bharat should become a place where everyone, regardless of caste, creed or other differences, is considered as the beloved children of the Mother and where everyone cooperates with each other with a sense of brotherhood." Thus, we can shape our country as '*Ek Bharat, Shreshtha Bharat*' as our Prime Minister always speaks. ...(*Interruptions*)... No doubt, Sir.

MR. CHAIRMAN: He is telling that everyone is included. ...(*Interruptions*)... I think, he wants to exclude only the terrorists and not anybody else.

SHRI C. SADANANDAN MASTER: No doubt, Sir. The question arises: how can India become '*Shreshtha Bharat*'? From day one, the NDA Government, our national Government, has been very clear about the need for social justice and poverty eradication. Our concept of '*Viksit Bharat*' can be built only with the basic strategy that is "*Sabka Saath, Sabka Vikas, Sabka Vishwas and Sabka Prayas*." Our Government was able to help 25 crore people come out of poverty in the last decade and that process continues till date. By this, our Government is bringing crores of our fellow citizens to the mainstream of nation building and rewarding all with the benefits of *Viksit Bharat*.

Hon. Chairman, Sir, history is often shaped by the vision of a single leader who dares to dream what others deem impossible. Today, if *Bharat* is standing tall on the global stage, it is only because of the *sadhana* and uncompromising resolve of our beloved Prime Minister, Shri Narendra Modi. We have moved from the fragility of promises to the solidity of delivery. Sir, using various schemes like the Prime Minister's Awas Yojana, Jal Jeevan Mission, Ujjwala Yojana, Ayushman Bharat Yojana, Kisan Samman Nidhi, PM SHRI Project, Swachh Bharat Abhiyan and the newly-shaped VB-G RAM G, the benefits reach in full to the deserving and are not leaked at any stage to the intermediaries. Sir, I remember the famous and interesting comment of one of our beloved Prime Ministers that when the Government spends one rupee for the people, only fifteen paisa reaches them. The remaining eighty-five paisa is taken by the middlemen. This is a thing of the past. Today, every paisa spent by the Government belongs to the citizens. Our Government's commitment to the all-round well-being of our people is based on the ancient saying, "लोकः समस्तः सुखिनो भवन्तु।" It means, 'may all beings everywhere be happy and free.' It is not a prayer

[&] English translation of the original speech delivered in Malayalam.

Contents Page

meant only for people of India, but a universal prayer promoting peace and compassion. Sir, independent agencies around the globe have expressed steady and fast growth of India in all sectors. Our idea of growth is not particular to a few segments, but every segment that benefits our 140 crore population. Along with excellent industrial output, we also have developed the agriculture sector to a level where we are now self-sufficient. Sir, our nation's growth of this proportion is made possible by our Government by following four-point action. The first one is transparent and corruption-free public and private business process. The second one is latest and advanced technology shared and made available to the real grass-root beneficiary. The third one is strict discipline with the country. And the last one is sense of security to all people both internally and externally. Sir, our vision and mission about our fellow nation is based on *shanti mantra* of our ancient texts, that is, ऊँ सह नाववतु, may God protect all of us; सह नौ भुनक्तु, He be kind to feed all of us; सह वीर्य करवावहै, make all of us vigorous and energetic; तेजस्वि नावधीतमस्तु, let our teachings be effective and brilliant; मा विद्विषावहै, may we not hold hate or hostility. Once more, Sir, I can say, may we not hold hate or hostility. We always treat other countries as friends, irrespective of their population, skin colour or economic situation. We take lead of many international alignments like SAARC and BRICS to support each other with the end goal of creating and maintaining universal brotherhood. Hon. Chairman, Sir, we have demonstrated to the world that India, under our Prime Minister, will not allow someone to destroy our national and international interests in any manner. India will remain the guiding light of the world and will never compromise in the security of nation and her population.

Hon. President confirmed that about 95 crore Indians have social security cover today. This is a transition from *rajneeti* to *rashtraneeti,* ensuring that the benefits of development reach the *antyodaya*. Let us look beyond the macroeconomics and see the human story that the hon. President so touchingly described. The Opposition often asks, 'What has changed?' I invite them to look into the eyes of millions of mothers whose lives have been transformed. The hon. President noted that through the Ujjwala Yojana, till date, more than ten crore households have been provided with LPG connections. This is not just a cooking appliance. It is the dignity of a smoke-free life. Look at the *Jal Jeevan Mission*. For 70 years, women walked miles for water. Today, as the hon. President informed the House, 12.5 crore new households have been provided piped water, with tap connections reaching one crore new households in the last year alone. Furthermore,

under the Ayushman Bharat Yojana, more than 11 crore free medical treatments have been given, assuring the poor that the Government stands with them in their hour of crisis. The world is watching this miracle, Indian miracle, with jealousy.

The hon. President says that 25 crore citizens have overcome poverty during the last decade, a large number than the population of many nations. We have moved from a 'scarcity mindset' to a 'saturation mindset'. The hon. President rightly congratulated the citizens on the conclusion of negotiations for a Free Trade Agreement with the European Union, which will give new inspiration to our manufacturing. From a nation that wants important basics, we have achieved a record production of over 350 million tonnes of food grains. And the hon. President proudly stated that India has become the largest rice-producing country in the world.

This did not happen by magic. It happened because, as the Address mentioned, the Government is moving forward on the path of Reforms Express, updating old rules to meet future needs.

The Economic Lion of Bharat is roaring. We are witnessing unprecedented investment in modern infrastructure. Hon. President highlighted that India's total metro network has crossed the historic mark of 1,000 km, making us the possessor of third largest metro network in the world. We are connecting the remotest corners of the country. As was noted with pride, Aizawl in Mizoram and New Delhi have been connected by direct rail route.

Sir, for New India, even the sky is not the limit. As the hon. President said, space tourism is also not beyond India's reach, marking the historic journey of our astronauts and the enthusiastic work on Gaganyan Mission. Moreover, with the enactment of the SHANTI Act, we are marching toward 100 GW of nuclear energy, ensuring that we become a powerhouse of green growth. However, while the hon. President has rightly outlined India's forward momentum, it is also our duty in this House to reflect on whether every State has fully aligned with this national vision, of pursuing national interest while upholding the constitutional values.

Sir, Kerala, my home State, presents a painful contradiction. I am here to point out something before you. Our youth in Kerala is migrating, but it is not because they lack talent. They are migrating because opportunity has been systematically denied. ...(*Interruptions*)...

Contents Page

MR. CHAIRMAN: You please address the Chair. ...(*Interruptions*)... Sadanandanji, you please address the Chair. ...(*Interruptions*)... Nothing will go on record except Mr. Sadanandan Master's speech. ...(*Interruptions*)... You can reply. ...(*Interruptions*)... Dr. Brittas, you cannot interfere like this. You can give your reply. ...(*Interruptions*)... When you get your chance, then, you can reply. Please sit down. ...(*Interruptions*)...

SHRI C. SADANANDAN MASTER: Respected Chairman, Sir, Kerala has now become an old-age place. Around 4.5 lakh youth are going outside for getting good education or for getting well-being. This is the picture of Kerala. ...(*Interruptions*)... In each house, we can see old father and mother only. ...(*Interruptions*)...

MR. CHAIRMAN: Nothing will go on record except his speech. ...(*Interruptions*)... Hon. Member, you will have your turn to reply to his speech. ...(*Interruptions*)... Why are you interfering? This is not correct. ...(*Interruptions*)... Please sit down. Let him continue with his speech. ...(*Interruptions*)...

SHRI C. SADANANDAN MASTER: Everybody knows about Sabarimala...

MR. CHAIRMAN: Dr. Brittas, please sit down. ...(*Interruptions*)... You ask your Members to sit down. ...(*Interruptions*)...

SHRI C. SADANANDAN MASTER: [&] "The youth of Kerala are increasingly dependent on foreign countries for education and employment. As a result, students are moving abroad in record numbers, causing crores of rupees that could have fueled Kerala's development to flow out of the State. This trend highlights the administrative inefficiency of the current Kerala Government." ...(*Interruptions*)...

MR. CHAIRMAN: I will take care of it. ...(*Interruptions*)... I have already asked him to sit down. ...(*Interruptions*)... Why are you worried? ...(*Interruptions*)... You please take your seat. I will take care of him. ...(*Interruptions*)...

SHRI C. SADANANDAN MASTER: [£]...(*Interruptions*)...

MR. CHAIRMAN: Dr. Brittas, please! ...(*Interruptions*)... Nothing will go on record except Mr. Sadanandan Master's speech. ...(*Interruptions*)... Please sit down. I will take care of him. ...(*Interruptions*)... I will give my ruling. ...(*Interruptions*)...

[&] English translation of the original speech delivered in Malyalam.

[£] Exupnged as ordered by the Chair.

Contents Page

MR. CHAIRMAN: No, no. ...(*Interruptions*)... Madam, you will get your chance. ...(*Interruptions*)...

SHRI C. SADANANDAN MASTER: £ & "When such crises of integrity unfold in Kerala, the common people are left feeling completely disempowered. Consequently, there is a growing aspiration among the people of Kerala for a development-focused administration, similar to the Narendra Modi government, to take charge of the State."

MR. CHAIRMAN: No point of order. ...(*Interruptions*)... First, you keep the House in order; then, we will talk about point of order. ...(*Interruptions*)...

You please continue. ...(*Interruptions*)... Mr. Sadanandan, you please continue and conclude. ...(*Interruptions*)... Do not waste his time. Let him continue.

SHRI C. SADANANDAN MASTER: Hon. Chairman, Sir, a few weeks ago, US President said that India's economy is a dead economy. ...(*Interruptions*)... He said that India's economy is a dead economy. Unfortunately, somebody endorsed it here, although all international agencies rated Bharat as the fastest growing economy. ...(*Interruptions*)... The European Commission President in her recent visit said: "India has risen and Europe is truly glad about it because when India succeeds, the world is more stable, more prosperous, more secure and we all benefit." ...(*Interruptions*)... There is a confidence on Bharat.Our growth is not for threatening others. ...(*Interruptions*)... Our mantra is development of the entire humanity.

MR. CHAIRMAN: Sadanandan Master*ji*, try to conclude.

SHRI C. SADANANDAN MASTER: Okay, Sir. ...(*Interruptions*)...

MR. CHAIRMAN: There is no placard here. ...(*Interruptions*)... He can speak .....(*Interruptions*)...You please continue. ...(*Interruptions*)...

SHRI C. SADANANDAN MASTER: Hon. Chairman, Sir, my point is that a nation cannot become a superpower if it is ashamed of its own soul. ...(*Interruptions*)...

MR. CHAIRMAN: I have asked... ...(*Interruptions*)...No, no. I have asked the Minister to sit down. ...(*Interruptions*)... You please sit down. Let him continue, please. ...(*Interruptions*)...

£ Exupnged as ordered by the Chair.

& English translation of the original speech delivered in Malyalam.

Contents Page

SHRI C. SADANANDAN MASTER: Under the guidance of hon. Prime Minister Modi*ji,* we are witnessing a magnificent "Cultural Renaissance". *...(Interruptions)...*The signs of this are already visible. Ram Lalla is back in Ayodhya after long centuries of *vanvas*. *...(Interruptions)...* A few days ago, we celebrated Swabhiman Parv at Somnath. Hon. Prime Minister Modi*ji* has participated in it. Somnath is not merely a place of worship but a living symbol of India's civilizational continuity. Sir, I am proud; similarly, even as I speak, Maha Magham festival, also called Kerala's Kumbh, is celebrated after 250 years at Thirunavaya of Malappuram district. As Vivekananda said, every country in the world has a purpose for its existence and in Bharat's case, it is spirituality. That is why, when Gen-Zees of other countries in neighbourhood turned to violence, our Gen-Z is turning to bhajans, as Modi*ji* has rightly said in his *Mann ki baat.* Till a few years ago, campuses where slogans like *'Bharat tere tukde honge, insha alllah, insha allah'* were raised, now Vande Mataram is reverberating. Sir, in Lal Chowk in Srinagar, where once Pakistani flags used to flutter, today, Tricolour is fluttering with all its glory. Sir, hon. President spoke of how we are preserving our heritage. *...(Interruptions)...*

MR. CHAIRMAN: Let him conclude.

SHRI C. SADANANDAN MASTER: Quoting the wisdom of Shri Guru Teg Bahadur, hon. President reminded us, we should neither instill fear, nor live in fear. *...(Interruptions)...*

MR. CHAIRMAN: You are also going to have your own time to reply to all his speech. Why are you interfering every time? *...(Interruptions)...* If you interfere on every word, how can he conclude his speech? *...(Interruptions)...*

SHRI C. SADANANDAN MASTER: Brittas*ji* please, you are my best friend and my well-wisher; so, please. *...(Interruptions)...* The spirit was visible to the world during "Operation Sindoor", where using our own resources, our country destroyed terrorist base camps. *...(Interruptions)...* We have also seen a decisive victory against international threats. The President informed us that the challenge of Maoist terror, once it was in 126 districts, has been reduced to just eight districts now bringing peace to the lives of lakhs of citizens.

As I conclude, Sir, I want to leave this House with a thought about the future. We are living in the Amrit Kaal. Please listen to the hon. President's words: "The goal of Viksit Bharat is not limited to any one Government or one generation. It is a continuous journey." She highlighted the rise of Nari Shakti, noting that the first batch

of women cadets has graduated from the National Defence Academy, strengthening the belief that women stand at the forefront of the nation's development. I appeal to my friends in the Opposition, let us not oppose for the sake of opposing. As the hon. President urged, "Let every Member of Parliament take a unified stand on issues of national interest." The foundation has been laid by a visionary Prime Minister.

The walls are rising. Let history record that when the time came to build a glorious *Bharat*, this House stood united. We are not just coming together for ourselves. It is for the entire humanity. India has a global mission. It is to lead the world towards goodness. Let us always remember this by writing these two lines in our hearts.

"एक साथ उच्चार करें, हम ऐसा व्यवहार करें।
एक मन्त्र का घोष करें, कृण्वन्तो विश्वमार्यम्।।"

Sir, in my conclusion, I regret that I could not stand while making my maiden speech due to the torture exerted on me by the CPI (M) earlier. Sir, with these words, supporting the hon. President's faith that "citizens will discharge their duties in national interest," ...(*Interruptions*)... I proudly and humbly move this Motion of Thanks. *Bharat Mata Ki Jay*. Thank you very much, Sir.

SHRI A.A. RAHIM (Kerala): Sir, I have a point of order. ...(*Interruptions*)...

श्री सभापतिः आप बैठिए। ...(**व्यवधान**)... Let me make my observation. ...(*Interruptions*)... प्लीज़ बैठिए। ...(**व्यवधान**)... एक मिनट बैठिए।

SHRI A.A. RAHIM: Sir, I have a point of order. ...(*Interruptions*)...

DR. JOHN BRITTAS: Sir,... ...(*Interruptions*)...

श्री सभापतिः एक मिनट बैठिए। ...(**व्यवधान**)... Let me complete my observation. Brittas*ji*, Somebody has chopped off his two legs. You asked him to remove his artificial legs and that they should not be shown. That has also been done today. *...(Interruptions)...*

DR. JOHN BRITTAS: No; Sir. *...(Interruptions)...*

MR. CHAIRMAN: One minute. *...(Interruptions)...* You should follow the 'same' strictness when somebody is showing their placards here. They should not be

Contents Page

shown. On that day, I want to see you taking the same stand. *...(Interruptions)...* That is my observation. *...(Interruptions)...* Now,...

SHRI A. A. RAHIM: Sir, I have a point of order. ...(*Interruptions*)... Sir, I have a point of order. ...(*Interruptions*)...

MR. CHAIRMAN: That is his artificial legs. *...(Interruptions)...* Nothing else! Even that has been removed from the table. *...(Interruptions)...* I hope, you will allow him to have his artificial legs now. *...(Interruptions)...*

DR. JOHN BRITTAS: Sir, you spoke. *...(Interruptions)...* You referred to him. *...(Interruptions)...* Sir, please give the mic to clarify. *...(Interruptions)...* Please give the mic for that.

MR. CHAIRMAN: Yes, it is already there.

DR. JOHN BRITTAS: Sir, I will take thirty seconds. *...(Interruptions)...* Sir, thank you very much for the kind indulgence. I was only reminding your good self that you had banned display of items.

MR. CHAIRMAN: Yes.

DR. JOHN BRITTAS: And, he was asked to remove the artificial limbs which he had displayed on the table. *...(Interruptions)...*

MR. CHAIRMAN: Let him speak. *...(Interruptions)...* Let him speak. *...(Interruptions)...* Please, Mr. Minister. *...(Interruptions)...*

DR. JOHN BRITTAS: How many Chairmen are there in the office? *...(Interruptions)...* How many Chairmen here, Sir? *...(Interruptions)...* Sir, he has been coming to the House for so many days, for more than 2-3 months. He was been walking with his artificial limbs. It is unfortunate that he lost them...

MR. CHAIRMAN: But, today only... *...(Interruptions)...*

DR. JOHN BRITTAS: But, Sir, to display it on the table and somebody who sits with him, the lawyer, -- he should be a lawyer... *...(Interruptions)...* There are eminent lawyers here, but he turned out to be a *. *...(Interruptions)...* But, he is displaying it to help him. *...(Interruptions)...*

---

* Withdrawn by the hon. Member.

Contents Page

MR. CHAIRMAN: Okay, okay. Let me give my observation. *...(Interruptions)...*

DR. JOHN BRITTAS: Sir, you handle it. *...(Interruptions)...* Sir, you handle it. *...(Interruptions)...*

MR. CHAIRMAN: Let me give my observation. *...(Interruptions)...* प्लीज़, आप बैठिए। Let me speak and I will give my observation. *...(Interruptions)...*

MR. CHAIRMAN: You are a Minister. *...(Interruptions)...* प्लीज़, आप बैठिए। I will ask him... *...(Interruptions)...*

DR. JOHN BRITTAS: Sir, the Ministers are behaving unruly. *...(Interruptions)...* Sir, you gave me the mic. Sir, 200 CPI (M) cadres have been brutally killed in Kerala. *...(Interruptions)...* He was also implicated. *...(Interruptions)...*

श्री सभापतिः प्लीज़, आप बैठिए। ...(**व्यवधान**)... Now, hon. Leader of the House. *...(Interruptions)...* Now, hon. Leader of the House. Brittas*ji*, I hope that you have no objection in him having the artificial legs. *...(Interruptions)...* Right! Okay, please.

THE LEADER OF THE HOUSE (SHRI JAGAT PRAKASH NADDA): Chairman Sir, my friend, Dr. John Brittas, has used certain undesirable words when he was speaking; that should be removed. *...(Interruptions)...*

MR. CHAIRMAN: I will look into it. If any unparliamentary or unwanted word is there hurting the feeling of others, we will look into it, that will be expunged. *...(Interruptions)...*

DR. JOHN BRITTAS: Sir, I withdraw the word used against one of the Members; I withdraw.

MR. CHAIRMAN: You withdraw!

DR. JOHN BRITTAS: I withdraw the word *. *...(Interruptions)...*

MR. CHAIRMAN: Thank you, Brittas*ji*. Thank you for your cooperation. *...(Interruptions)...*

SHRI A. A. RAHIM: Sir, I have a point of order.

---

* Withdrawn by the hon. Member.

Contents Page

MR. CHAIRMAN: Under which rule?

SHRI A. A. RAHIM: Sir, it is under Rule 238. It says, “A Member while speaking shall not refer to any matter of fact on which a judicial decision is pending.” Sir, unfortunately, during the speech of Shri C. Sadanandan Master, he mentioned here a particular incident of the unfortunate Sabarimala scam allegation. This is pending before the hon. High Court of Kerala and an honest investigation is going on in the High Court of Kerala. So you kindly go through the proceedings and expunge it from the proceedings.

MR. CHAIRMAN: I will go into it. If it is against the judicial decision, then ...*(Interruptions)*... No, if judicial decision is pending, if it is against the rule, I will look into it. Is it fine? Okay! Now, Dr. Medha Vishram Kulkarni to make her speech seconding the motion. Fifteen minutes have been allocated to you.

डा. मेधा विश्राम कुलकर्णी (महाराष्ट्र)ः माननीय सभापति महोदय, आपने मुझे माननीया राष्ट्रपति जी के अभिभाषण के ऊपर धन्यवाद प्रस्ताव पर अपनी बात रखने का मौका दिया, इसके लिए मैं आपका आभार प्रदर्शित करना चाहती हूँ। मैं माननीया राष्ट्रपति, द्रौपदी मुर्मू जी द्वारा दिए गए अभिभाषण का समर्थन करती हूँ और उनके प्रति कृतज्ञता व्यक्त करती हूँ। उनका भाषण बरसों पहले की मानसिकता से निकले हुए भारत, भारत के किए गए प्रयास और भारत की प्रगति पर प्रकाश डालता है।

"बीते कल की राहों पर जब दृष्टि हमारी जाती है,
संघर्षों की हर गाथा प्रेरणा बन कर आती है।
काँटों पर चल कर हमने सपनों को आकार दिया,
निष्ठा, श्रम और विश्वास से हर लक्ष्य साकार किया।"

माननीया राष्ट्रपति जी ने हमारा आवाहन किया कि राष्ट्र से बड़ा कोई भी नहीं है और कुछ भी नहीं है। लोकतंत्र में विभिन्न मत हो सकते हैं और उनका होना स्वाभाविक है, लेकिन जब राष्ट्र की बात आती है, राष्ट्र के हित की बात आती है, राष्ट्र की सुरक्षा की बात आती है, तो कोई दो राहें नहीं हो सकतीं, एक मत होकर काम करना चाहिए। उन्होंने कहा कि राष्ट्र से बड़ा कुछ नहीं है और हम यह मानते हैं, क्योंकि हम इसी विचारधारा से हैं - 'नेशन फर्स्ट'। हमारी गिनती 'नेशन फर्स्ट' से शुरू होती है, लेकिन जिनकी गिनती 'सेल्फ फर्स्ट' से शुरू होती है, उन्होंने माननीया राष्ट्रपति जी के अभिभाषण का भी विरोध किया, उनके भाषण के समय हंगामा किया और उनके भाषण में अवरोध पैदा किया। यह असंवैधानिक है। बार-बार जब संसद और सदन चलता है, तो वे ऐसे ही हंगामा करते है। अभी सदानन्दन जी ने अपनी बात रखनी चाही, उनके ऊपर गुजरी हुई एक समस्या, एक घटना का उल्लेख करना चाहा, जो अन्यायकारक घटना थी, उस पर भी उन्होंने आपत्ति जताई और बार-बार डिस्टर्ब किया। ये हमेशा ऐसे हंगामा करते हैं और चर्चा की

Contents Page

माँग करते हैं, लेकिन जब चर्चा होती है, तब वे सदन त्याग करके चले जाते हैं। मैं ऐसी मानसिकता, ऐसी वृत्ति का कड़े शब्दों में निषेध करती हूँ, जो राष्ट्र हित की गंभीरता को जानते ही नहीं।

माननीय सभापति महोदय, आदरणीय प्रधान मंत्री, नरेन्द्र मोदी जी ने हमें कहा कि यह इक्कीसवीं सदी है और यह इक्कीसवीं सदी का दूसरा क्वार्टर चल रहा है, उस दूसरे क्वार्टर में आत्मविश्वास भरा भारत विश्व को एक आशा की किरण लग रहा है

(**उपसभापति महोदय** *पीठासीन हुए।*)

और एक आकर्षण का केंद्र बन चुका है। भारत और यूरोप में जो फ्री ट्रेड चल रहा है, उसके चलते बहुत सारे ऐसे अवसर आएँगे। ऐसे अवसरों को न्याय देने के लिए युवाओं को अच्छी क्वालिटी का काम करना चाहिए।

मैं आदरणीय नरेन्द्र मोदी जी का शुक्रिया करती हूं, धन्यवाद देती हूं कि उन्होंने हमें यह प्रेरणा दी। मैं उनका अभिनंदन करती हूं कि कल ही उनके कार्यकाल का 12वां बजट यहां प्रस्तुत हुआ। मैं आदरणीया निर्मला सीतारमण जी का भी अभिनंदन करती हूं कि उन्होंने लगातार नौवीं बार बजट प्रस्तुत किया और अपने आप में एक रिकॉर्ड स्थापित किया।

माननीय उपसभापति महोदय, भारत सरकार को, भारत के साथ यह जो 'विकासशील' वाला टैग लगा है, वह हटाना है और इस टैग को हटाकर 'विकसित भारत' का टैग लगाना है। इसीलिए माननीय मोदी जी के नेतृत्व में हर साल हम नए-नए उपाय लेकर आते हैं और देश को आगे बढ़ा रहे हैं। कुछ दिन पहले जो इकोनॉमिक सर्वे आया है, वह इस बात पर प्रकाश डालता है कि भारत की अर्थव्यवस्था कितनी मजबूत है। आज भारत का growth rate 7.2 तक चला गया है और वह बढ़कर 7.4 होने को है। हम GST का revenue collection देखें, तो GST का revenue collection जो हुआ है, वह 1.93 लाख करोड़ हुआ है। गत वर्ष में तकरीबन 3 करोड़ tax payers बढ़े हैं। पिछले साल 6.92 करोड़ tax payers थे और इस साल 9.2 करोड़ tax payers हो गए हैं। इसका अर्थ यह है कि भारत के लोगों को रोजगार उपलब्ध है, भारत के वासी जमकर काम कर रहे हैं, जमकर खर्चा कर रहे हैं और टैक्स भी दे रहे हैं। इसका यही अर्थ है। माननीया राष्ट्रपति जी ने हमें यह याद दिलाया कि 25 करोड़ से भी ज्यादा लोग, जो extreme poverty line के नीचे थे, ऐसे 25 करोड़ से ज्यादा लोग गरीबी रेखा से ऊपर आ गए। यह बात हम नहीं कह रहे हैं। जिन लोगों के पास रोटी, कपड़ा और मकान जैसी मूलभूत जरूरतों के लिए भी पैसा नहीं था, कोई भी expenditure की क्षमता नहीं थी, ऐसे लोगों के लिए जो उपाय किए गए, उससे 11 सालों में ये लोग गरीबी रेखा से उठकर ऊपर आ गए। यह World Bank ने recognize किया है। The whole world is recognizing this. It has been recognized globally. पिछले दशक में आवास के लिए 4 करोड़ से ज्यादा घर बनाए गए, 80 करोड़ से ज्यादा लोगों को अन्न सुरक्षा की योजना दी गई और आयुष्मान भारत के जरिए 18 करोड़ से ज्यादा लोगों को मुफ्त इलाज दिया गया।

Contents Page

महोदय, जिन्होंने वर्षों तक 'गरीबी हटाओ' का नारा दिया, लेकिन गरीबी नहीं हटी, परंतु 'सबका साथ' का नारा देने वाली मोदी गवर्नमेंट ने गरीबी हटाई। उसने इसके लिए बहुत से उपाय किए। यह कैसे किया? इस growth engine को उन्होंने activate कैसे किया? उसके activation के लिए उन्होंने जो पहली key या चाबी घुमाई, इंजन की वह चाबी वह बात थी, जो उन्होंने 15 अगस्त 2014 को कही। माननीय प्रधान मंत्री जी के पदभार संभालने की बाद के स्वतंत्रता दिवस का उनका जो पहला भाषण था, उसमें उन्होंने 'जनधन योजना' घोषणा की। जिन गरीबों तक आर्थिक सेवाओं का लाभ नहीं पहुंच रहा था, उनके लिए zero balance के जनधन अकाउंट्स खोले गये। यह योजना इतनी फलीभूत हुई कि आज भारत में 55 करोड़ से भी ज्यादा जनधन अकाउंट्स हैं। उन्होंने उसमें दूसरी चाबी आधार कार्ड से उसको लिंक करके घुमाई और व्यक्ति की पहचान अकाउंट से जोड़ी गई। उन्होंने तीसरी चाबी direct benefit transfer के जरिए घुमाई। चाहे वह गृहिणी हो, विद्यार्थी हो, किसान हो या मजदूर हो, योजना कोई भी हो और व्यक्ति कोई भी हो, हरेक के लिए योजना का लाभ डायरेक्ट उसके अकाउंट में मिलता है।

महोदय, इस बात का जिक्र हमेशा होता है, जो स्वर्गीय राजीव गांधी जी ने कहा था कि जब हम 100 रुपये भेजते हैं, तो 90 रुपये कहां जाते हैं, मालूम नहीं पड़ता। इस चीज का इलाज मोदी जी के आने तक की सरकारों ने क्यों नहीं किया? क्या उनको किसी ने रोका था? आज अलग-अलग उपायों की वजह से देश आगे बढ़ रहा है। आज देश में 56 करोड़ से भी ज्यादा रोजगार उपलब्ध हैं और लोग रोजगार कर रहे हैं। हमारे विपक्ष के नेता को एक्स पर ट्वीट करने के पहले ये आंकड़े देखने चाहिए थे। आज भारत विश्व का तीसरा सबसे बड़ा startup ecosystem है।

आज 20 लाख से भी ज्यादा लोग स्टार्टअप्स में काम कर रहे हैं। 2015 के बाद आज तक 52 करोड़ लाभार्थी मुद्रा योजना के हैं, जिनमें 70 प्रतिशत महिलाएँ हैं। यह वितरण और भी तेजी से हो, इसलिए शासन प्रयासशील है और इसके लिए नेशनलाइज़ बैंकों में एक सिस्टम लगाई जा रही है। हम किसी भी देश की इकोनॉमिक हेल्थ कैसे चेक कर सकते हैं? उनकी कैपेक्स स्पेंडिंग से यह चेक किया जा सकता है। कैपेक्स स्पेंडिंग पिछले साल 11.1 लाख करोड़ रुपए थी , इस साल वह 12.21 लाख करोड़ रुपए हो गयी है। यह कैपेक्स स्पेंडिंग बताती है कि भारत की इकोनॉमिक हेल्थ कितनी अच्छी है और इस स्पेंडिंग के जरिए हम इंफ्रास्ट्रक्चर बूस्ट दे रहे हैं। केंद्र सरकार राज्य सरकारों को मजबूत करने के लिए उनको entrepreneur state बनाने के लिए कैपेक्स पुश दे रही है ताकि हर स्टेट entrepreneur state हो। इसके लिए कैपेक्स पुश देकर हर एक स्टेट को आत्मनिर्भर कर रही है। यह इंफ्रास्ट्रक्चर बूस्ट दे रही है, जैसे कि शहरी यातायात के लिए मेट्रो का प्रावधान हुआ। भारत मेट्रो नेटवर्क में तीसरे नंबर का सबसे बड़ा देश है। आज भारत में 1,000 किलोमीटर से भी ज्यादा का मेट्रो नेटवर्क है। महाराष्ट्र में आज 80 किलोमीटर का मेट्रो नेटवर्क है, लेकिन नजदीक के काल में 300 किलोमीटर से भी ज्यादा का मेट्रो नेटवर्क बढ़ने वाला है। पुणे में दो कॉरिडोर कार्यरत हैं, लेकिन वे और भी ज्यादा बढ़ने के लिए रेडी हो रहे हैं। मै महाराष्ट्र के मुख्य मंत्री श्री देवेंद्र फडणवीस जी का आभार प्रदर्शित करना चाहती हूँ, जिनके नेतृत्व में 'विकसित भारत' की तरह 'विकसित महाराष्ट्र' की योजना बनाई जा रही है।

Contents Page

अब भारत की पूरी आबादी सड़कों से जुड़ गई है, चाहे वह शहरी क्षेत्र हो, चाहे वह ग्रामीण क्षेत्र हो, एक भी ऐसा गाँव नहीं है, जिसको शहरों से जोड़ा नहीं गया है। गत साल 18,000 से ज्यादा किलोमीटर के रास्ते एक ही साल में बनाए गए। इसके लिए मैं आदरणीय नितिन जयराम गडकरी जी को धन्यवाद ज्ञापित करना चाहती हूँ। रेलवे सेवाएँ गतिमान हो गई हैं। 150 'वंदे भारत' ट्रेनें देश के लोगों की सेवा में जुटी हैं। इसके लिए मैं आदरणीय अश्विनी वैष्णव जी का अभिनन्दन करती हूँ। कल ही आदरणीय निर्मला सीतारमण जी ने सात हाई स्पीड ट्रेनों की घोषणा की। उनमें से दो ट्रेनें महाराष्ट्र से जाने वाली हैं और वे दोनों ट्रेनें पुणे से गुजरने वाली हैं। इसके लिए मैं पुणे की जनता की ओर से बहुत-बहुत धन्यवाद देती हूँ।

आदरणीय राष्ट्रपति जी ने उल्लेख किया कि मिजोरम के आइज़ोल में जब राजधानी एक्सप्रेस पहुँची, तब वहाँ के लोगों के मन में कितना उत्साह हुआ था। यह राजधानी एक्सप्रेस हो, जम्मू कश्मीर में सबसे ऊँचा रेलवे आर्च ब्रिज हो, तमिलनाडु का पम्बन ब्रिज हो, हमारे महाराष्ट्र का अटल सेतु हो, ऐसे कितने उदाहरण हैं, जो विकास, प्रगति, इंजीनियरिंग और स्किल्स को दर्शाते हैं। भारत में मात्र 5 जलमार्ग थे, वह अब 100 हो गए हैं। वाटर ट्रांसपोर्ट बढ़ाने के लिए, लॉजिस्टिक हब्स बनाने के लिए, वाटर टूरिज्म बढ़ाने के लिए काम हो रहा है। इससे अर्थव्यवस्था और भी मजबूत होगी। इस इन्वेस्टमेंट से नजदीक के दो-तीन सालों में रिटर्न मिलने शुरू होंगे और इससे लोगों को और भी ज्यादा उपलब्धि हासिल होगी। 2014 से पहले ऐसा इन्वेस्टमेंट क्यों नहीं किया गया? यह इसलिए नहीं किया गया, क्योंकि वे बार-बार यह रोना रोते रहे कि सरकार के पास पैसा नहीं है। दूसरा कारण यह है कि they never believed in our talent, they never believed in Make in India. इतना ही नहीं, उन्होंने तो भारत की नोट छापने का काम भी किसी और को दिया था, जिसका नुकसान देश को भुगतना पड़ा।

तीसरा कारण, उन्होंने डिजिटल पुश नहीं दिया, जैसे आदरणीय मोदी जी ने आते ही डीबीटी और यूपीआई का इस्तेमाल करके डिजिटल पुश दिया, ऐसा डिजिटल पुश उन्होंने कभी नहीं दिया था और भ्रष्टाचारियों के ऊपर देश को छोड़ दिया था। लेकिन मोदी जी ने देश की दशा और दिशा दोनों बदल दी है। 2014 के पहले देश में कई राज्यों में कई ऐसे गाँव थे, जहाँ इलेक्ट्रिसिटी नहीं थी, लेकिन आज सौ प्रतिशत गाँवों में इलेक्ट्रिसिटी है। अरुणाचल प्रदेश का जो गाँव चाइना बॉर्डर तक है, उस गाँव में भी इलेक्ट्रिसिटी है, सड़क है, रेलवे भी है। कैपेक्स स्पेंडिंग अब "मेक इन इंडिया" के लिए हो रहा है। हम डिफेंस में भी बहुत सारी युद्ध-सामग्री बना रहे हैं। हम तेजस एमके2 जैसे फाइटर प्लेंस बना रहे हैं। इतना ही नहीं, हम कितनी ही सामग्री एक्सपोर्ट भी कर रहे हैं। ऑपरेशन सिंदूर में जो लड़ाई हमने लड़ी, उसमें हमने भारतीय टेक्नोलॉजी और भारतीय सामग्री का उपयोग किया। भारत में अब डेटा सेंटर हब बनने वाला है। एमेजॉन 31 मिलियन डॉलर्स की इन्वेस्टमेंट कर रहा है। यह केंद्र और राज्य की उपलब्धि है, जिसकी सकारात्मक सोच से वाइजैग में यह इन्वेस्टमेंट होगी। छत्तीसगढ़ का रायपुर एमएसएमई सिटी बनने जा रहा है। सभी टीयर टू और टीयर थ्री सिटीज़ तथा टेम्पल टाउंस में इंफ्रास्ट्रक्चर बूस्ट किया जा रहा है, जिससे ये सिटीज़ आत्मनिर्भर हो सकें और वहाँ इन्वेस्टमेंट बढ़ाकर रोजगार पैदा किया जा सके। चाहे माइक्रो चिप्स हों या सेमी कंडक्टर्स हों, हम मोबाइल मैन्युफैक्चरिंग में दुनिया में दूसरे नंबर पर हैं। 100 से भी अधिक देश ऐसे हैं, जहाँ हम ई-व्हीकल्स निर्यात कर रहे हैं।

Contents Page

यूपीआई आज दुनिया में सबसे अच्छी डिजिटल पेमेंट टेक्नोलॉजी है, most widely spread with highest utilization. दुनिया में कई देश ऐसे हैं, जो हमारे साथ vostro accounts खोल रहे हैं, वहाँ हमारी करेंसी चल रही है और हम किसी डॉलर-वॉलर पर निर्भर नहीं हैं।

हमारे लाडले प्रधान मंत्री जी ने देश को दुनिया के सामने झुकने नहीं दिया। चाहे कितना भी दबाव हो, उन्होंने यह नौबत देश के सामने नहीं आने दी। ऐसे बहुत सारे मुद्दे हैं। जैसे, सांस्कृतिक धरोहर का जतन, पुनरूज्जीवन, भारत की अस्मिता ...(**समय की घंटी**)... सर, आधा मिनट। आज देश तरक्की कर रहा है, fiscal deficit कम हो रहा है और debt to GDP ratio कम हो रहा है। आदरणीय राष्ट्रपति जी ने कहा कि विकसित भारत का लक्ष्य किसी एक सरकार या पीढ़ी तक सीमित नहीं है, बल्कि यह यात्रा सतत् चलने वाली है। मैं आदरणीय राष्ट्रपति जी के इन विचारों का समर्थन करती हूँ और इस सदन के सामने एक बात कहना चाहती हूँ:

"विकसित भारत का स्वप्न लिए आगे बढ़ते जाएँगे,
ज्ञान, श्रम और नवाचार से भविष्य बनाते जाएँगे,
समरसता, आत्मनिर्भरता को हर जन तक पहुँचाएँगे,
विश्व-गुरु भारत के संकल्प को कर्म में सत्य बनाएँगे।"

बहुत-बहुत धन्यवाद।

3.00 P.M.

MR. DEPUTY CHAIRMAN: Hon. Members, the Motion that has been moved and seconded is:

That an Address be presented to the President in the following terms:

"That the Members of the Rajya Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on January 28, 2026."

There are 126 Amendments to the Motion which may be moved at this stage. You have to move the Motion only; no speech. Amendments (Nos. 1 to 2) by Shri A.A. Rahim. Are you moving? Not present. Shri Bikash Ranjan Bhattacharyya. Are you moving? Not present. Amendments (Nos. 3 to 4) by Shri A.A. Rahim, Shri Bikash Ranjan Bhattacharyya and Dr. V. Sivadasan. Are you moving the Amendments? Not present. Amendment (No.5) by Shri A.A. Rahim, Dr. John Brittas. Are you moving the Amendment?

DR. JOHN BRITTAS (Kerala): Sir, I move:

Contents Page

5. That at the *end* of the Motion, the following be *added* namely:-

"but regret that the Address does not mention about the concern over the incidents of attacks on women, dalits and adivasis"

MR. DEPUTY CHAIRMAN: Amendments (Nos. 6 to 12) by Shri Golla Baburao. Not present. Amendments (Nos. 13 to 22) by Shri Ramji Lal Suman. Not present. Amendments (Nos. 23 to 24) by Dr. V. Sivadasan. Not present. Amendments (Nos.25 to 31) by Prof. Manoj Kumar Jha. Are you moving?

प्रो. मनोज कुमार झा (बिहार): सर, मैं मूव करता हूँ :

25. That at the *end* of the Motion, the following be *added* namely:-

"but regret that the Address does not mention about the incidents of violence against women and the need to strengthen safety, institutional accountability and preventive mechanisms across the country."

26. That at the *end* of the Motion, the following be *added* namely:-

"but regret that the Address does not mention about the reported deaths of Booth Level Officers (BLOs)during the revision of electoral rolls."

27. That at the *end* of the Motion, the following be *added* namely:-

"but regret that the Address does not mention about the employment distress in the country, as reflected in the Periodic Labour Force Survey."

28. That at the *end* of the Motion, the following be *added* namely:-

"but regret that the Address does not mention about the continuing prevalence of manual scavenging and hazardous sewer and septic tank cleaning, despite statutory prohibitions."

29. That at the *end* of the Motion, the following be *added* namely:-

"but regret that the Address does not mention about the poor urban planning & management in National Capital Region."

30. That at the *end* of the Motion, the following be *added* namely:-

"but regret that the Address does not mention about environmental concerns."

Contents Page

31. That at the *end* of the Motion, the following be *added* namely:-

"but regret that the Address does not mention about the inequality in income & wealth in India."

MR. DEPUTY CHAIRMAN: Amendments (Nos. 32 to 34) by Shri Tiruchi Siva. Are you moving?

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I move:

32. That at the *end* of the Motion, the following be *added* namely:-

"but regret that the Address does not mention about the increasing financial burden on States, amid the rising share of State's contribution to the Centrally Sponsored Schemes."

33. That at the *end* of the Motion, the following be *added* namely:-

"but regret that the Address does not mention about the unusual hike in prices of gold causing distress among the common people."

34. That at the *end* of the Motion, the following be *added* namely: -

"but regret that the Address does not mention about the feeble to no protections offered to gig workers, specially platform-based gig workers, by the Government."

MR. DEPUTY CHAIRMAN: Amendments (Nos. 35 to 43) by Shri Sandosh Kumar P. Not present. Amendments (Nos. 44 to 48) by Shri Pramod Tiwari. Are you moving?

SHRI PRAMOD TIWARI (Rajasthan): Sir, I move:

44. That at the *end* of the Motion, the following be *added* namely:-

"but regret that the Address does not mention about the rupee falling to record low against the US dollar and the action taken to check the continued slide."

45. That at the *end* of the Motion, the following be *added* namely:-

"but regret that the Address does not mention about the incidents of water contamination in the country."

46. That at the *end* of the Motion, the following be *added* namely:-

"but regret that the Address does not mention about weak private corporate investment despite tax cuts and robust corporate profits."

47. That at the *end* of the Motion, the following be *added* namely:-

"but regret that the Address does not mention about decline in household savings constraining the economy's capacity to finance investment."

48. That at the *end* of the Motion, the following be *added* namely:-

"but regret that the Address does not mention about widening of wealth, income and consumption inequalities."

MR. DEPUTY CHAIRMAN: Amendments (Nos. 49-57) by Shri A.D. Singh. Are you moving the amendments?

SHRI A. D. SINGH (BIHAR): Sir, I move:

49. That at the end of the Motion, the following be added namely: -

"but regret that the Address fails to mention about the recurring and devastating floods in the State of Bihar, which affect lives and livelihood of millions of people every year."

50. That at the end of the Motion, the following be added namely: -

"but regret that the Address fails to mention about the out-of-pocket expenditure which still accounts for nearly half of India's total health spending, affecting millions of households and the steps taken to raise public health expenditure, regulate private healthcare costs and ensure affordable access to essential medicines and diagnostics."

51. That at the end of the Motion, the following be added namely: -

"but regret that the Address fails to mention about the agrarian distress, rising indebtedness and lack of mental health support and steps taken to address structural causes such as falling farm incomes, insecure jobs, inadequate institutional credit and declining public counselling services."

52 That at the end of the Motion, the following be added namely: -

Contents Page

“but regret that the Address fails to mention about the deepening unemployment crisis faced by educated youth and job-seekers across the country, even as despite lakhs of sanctioned posts in the Central Government, Public Sector Undertakings, autonomous bodies and regulatory authorities remaining vacant for years, and the steps taken to outline any time-bound roadmap to fill these vacancies, streamline recruitment processes, reduce delays in examinations and appointments, or utilise public employment as a counter-cyclical tool to address unemployment, under employment.”

53. That at the end of the Motion, the following be added namely:-

“but regret that the Address fails to mention about the need for comprehensive electoral reforms including measures to curb the use of money and muscle power, ensure transparency in political funding, address the misuse of official machinery, regulate social media misinformation during elections.”

54. That at the end of the Motion, the following be added namely:-

“but regret that the Address fails to mention about nearly one-third of India's 7,500-kilometre coastline being affected by varying degrees of erosion, endangering millions of livelihoods, critical infrastructure and fragile ecosystems.”

55. That at the end of the Motion, the following be added namely:-

“but regret that the Address fails to mention about the alarming surge in cyber frauds across the country including the emerging menace of so-called “digital arrests” and the steps taken to ensure a safe, secure, and trustworthy digital ecosystem.”

56. That at the end of the Motion, the following be added namely:-

“but regret that the Address fails to mention about the accelerating retreat of Himalayan glaciers and steps taken to outline a comprehensive national glacier protection strategy, adequate monitoring mechanisms, or a climate-resilient policy framework to safeguard water security, disaster preparedness, and the ecological stability of the Himalayan region.”

57. That at the end of the Motion, the following be added namely:-

“but regret that the Address fails to mention about the huge pendency of cases in different courts in the country and the measures that will be undertaken to provide

Contents Page

quick and inexpensive justice to the people along with better infrastructure and manpower in courts."

MR. DEPUTY CHAIRMAN: Amendments (Nos. 58-67) by Shrimati Jebi Mather Hisham; not present. Amendments (Nos. 68-74) by Dr. John Brittas. Are you moving the Amendments?

DR. JOHN BRITTAS (Kerala): Sir, I move:

68. That at the end of the Motion, the following be added namely:-

"but regret that the Address fails to mention about the fact that Kerala has become the first State in the country to abolish extreme poverty."

69. That at the end of the Motion, the following be added namely:-

"but regret that the Address fails to mention about the need for filling up the vacancies in Government sector and addressing growing unemployment."

70. That at the end of the Motion, the following be added namely:-

"but regret that the Address fails to mention about concern over violence against minorities, women, dalits and adivasis."

71. That at the end of the Motion, the following be added namely:-

"but regret that the Address fails to mention about the need to sanction adequate financial assistance for the rehabilitation of the victims of the Wayanad landslide tragedy in Kerala."

72. That at the end of the Motion, the following be added namely:-

"but regret that the Address fails to mention about the steps taken by the government to curb the price rise of the essential commodities in the country, including the petroleum products."

73. That at the end of the Motion, the following be added namely:-

"but regret that the Address fails to mention about the adverse impact of tariffs imposed on India's exports, manufacturing competitiveness and employment, particularly in MSMEs and labour-intensive sectors."

Contents Page

74. That at the end of the Motion, the following be added namely: -

"but regret that the Address fails to mention about the steps taken by the government to curb the depreciation of the rupee against the dollar."

MR. DEPUTY CHAIRMAN: Amendments (Nos. 75-82) by Dr. Kanimozhi NVN Somu. Are you moving the Amendments?

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I move:

75. That at the end of the Motion, the following be added namely:-

"but regret that the Address fails to mention about the delay in the execution of pending Railway projects in Tamil Nadu."

76. That at the end of the Motion, the following be added namely:-

"but regret that the Address fails to mention about the depreciating value of Indian Rupees against US Dollar."

77. That at the end of the Motion, the following be added namely:-

"but regret that the Address fails to mention about the adversities and ill effects due to the levy of 50% import tax and the remedial action in that regard."

78. That at the end of the Motion, the following be added namely:-

"but regret that the Address fails to mention about the steps taken for controlling of environmental degradation and various kinds of pollution in the country."

79. That at the end of the Motion, the following be added namely:-

"but regret that the Address fails to mention about the discovery of archaeological evidences to prove and establish that a well-developed Iron Age in India existed in Tamil Nadu dating back to 5370 years ago."

80. That at the end of the Motion, the following be added namely:-

"but regret that the Address fails to mention about the need to provide adequate financial support to the States like Tamil Nadu affected due to cyclones, heavy rains and subsequent floods."

Contents Page

81. That at the end of the Motion, the following be added namely:-

"but regret that the Address fails to mention about the steps taken by the Government to reduce the rise in prices of essential commodities."

82. That at the end of the Motion, the following be added namely:-

"but regret that the Address fails to mention about the steps being taken by the Government to provide adequate funds for the execution of Chennai Metro Rail Project - Phase - II."

MR. DEPUTY CHAIRMAN: Amendments (Nos. 83-90) by Shri Digvijaya Singh, Shri Neeraj Dangi and Shri Ashok Singh. Are you moving the Amendments?

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, I move:

83 That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about the unemployment situation prevailing in the country, and instead presents only figures in the name of start-ups, without addressing the reality of joblessness."

84. That at the end of the Motion, the following be added namely:-

"but regret that the Address fails to mention about the declining purchasing power of middle-class and poor families due to inflation."

85. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about the distress in the MSME sector and steps taken to mitigate the hardships being faced by MSMEs due to GST-related issues."

86. That at the end of the Motion, the following be added namely:-

"but regret that the Address fails to mention about the widening income inequality between the rich and the poor."

87. That at the end of the Motion, the following be added namely:-

Contents Page

"but regret that the Address does not mention about the steps taken by the Government to provide a legal guarantee for Minimum Support Price (MSP) for farmers."

88. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about the ill-treatment against Scheduled Castes and Scheduled Tribes in the country."

89. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about the electoral reforms."

90. That at the end of the Motion, the following be added namely:-

"but regret that the Address fails to mention about concern over violence against minorities and the measures to address their socio-economic backwardness."

MR. DEPUTY CHAIRMAN: Amendments (Nos. 91-100) by Shri Rajinder Gupta. Are you moving the amendments?

SHRI RAJINDER GUPTA (Punjab): Sir, I move:

91. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about chronic vulnerabilities from security threats, poor infrastructure and economic difficulties faced by people staying in bordering States like Punjab, Gujarat, Rajasthan and the North-Eastern States of the Country and need to take proactive measures to mitigate their daily hardships accentuated by disrupted livelihoods and limited services."

92. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about the need to make the Border Area Development Programme (BADP) more effective by enhancing allocations for roads, anganwadis and skill centres to boost local employment opportunities and strengthen retention capacity in the bordering regions."

93. That at the end of the Motion, the following be added namely:-

Contents Page

"but regret that the Address does not mention about rising Out-of- Pocket expenses and the need to take measures to prevent misuse of Ayushman Bharat Scheme and strengthen grievance redressal mechanisms."

94. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about the mismatch between the rapid expansion of health insurance coverage and the inadequate healthcare infrastructure like multi-speciality hospitals, specialists and critical care facilities etc."

95. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about integration of the Employees' State Insurance (ESI) Scheme with the Pradhan Mantri Jan ArogyaYojana (PM-JAY) in order to expand healthcare access and to ensure broader social security coverage for workers and their families."

96. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about effective implementation of all the major recommendations contained in the Swaminathan Report of the National Commission on Farmers, including measures aimed at doubling farmers' incomes."

97. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about lack of basic digital infrastructure in Government schools, exacerbating rural-urban disparities and hindering tech-enabled learning and skills in rural areas."

98. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about any meaningful measures to harness the expertise and experience of highly skilled NRIs and H-1B visa holders who have returned to India."

99. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about alarming rate of depletion of groundwater resources and its contamination in various States, making it unsafe for public use and the need to formulate an effective and target oriented policy for

Contents Page

creating aquifers, artificial recharge structures and community engagement for sustainable groundwater management."

100. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about the critical health challenges including anaemia, cervical and breast cancer etc., faced by Indian women and the steps taken by the Government to curb high morbidity and economic loss."

MR. DEPUTY CHAIRMAN: Amendments (Nos. 101-107) by Shri P.P. Suneer. Are you moving the Amendments?

SHRI P. P. SUNEER (Kerala): Sir, I move:

101. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about the need to have an immediate and substantial central intervention and support to the States facing extraordinary fiscal stress."

102. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about the need to recognize the "Scheme workers" numbering more than a crore in the country out of which most are women, working under various schemes of the Government of India, as workers, as per the recommendations of the 45th Indian Labour Conference thereby making them eligible for PF, ESI and other social security benefits."

103. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not take note of the fact that the funds allocated for Pradhan Mantri Gramin Sadak Yojana (PMGSY) has been underutilized for the last two years and for the current financial year also, the utilization is very meagre."

104. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not take note of the fact that India's Research & Development expenditure is a meagre 0.6-0.7 % of GDP and is at the 38th position in the Global Innovation Index 2025."

Contents Page

105. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not take note of the fact that the declining share of central funding in the Centrally Sponsored Schemes (CSS) could disproportionally affect poorer States adversely."

106. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not take note of the fact that India's aim to become World's fourth largest economy by 2030 is based on aggregate GDP comparisons even as the per capita income remains very low due to population size of our country."

107. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not take note of the fact that unemployment rate has barely budged in the last 11 years and the youth is facing ever increasing unemployment in the country."

MR. DEPUTY CHAIRMAN: Amendments (Nos. 108-111) by Shri Akhilesh Prasad Singh. Are you moving the Amendments?

SHRI AKHILESH PRASAD SINGH (Bihar): Sir, I move:

108. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about the 'Special Package for Bihar' to address critical infrastructural deficiencies and provide more employment opportunities to unemployed skilled youth, as a measure to curb distress-driven migration from the State."

109. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about the destruction of heritage structures, including the temple located at Manikarnika Ghat in Kashi—one of the world's most ancient cities known for its rich and diverse cultural heritage, and need for a comprehensive policy to protect them."

110. That at the end of the Motion, the following be added namely:-

Contents Page

"but regret that the Address does not mention about the urgent need to strengthen intelligence coordination, preventive policing and overall internal security preparedness in view of the recent bomb blast in Delhi to prevent such incidents in the future."

111. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about the adverse impact and hardship caused to Indian exporters and small-scale industries due to unilateral hike in tariff imposed on Indian exports."

MR. DEPUTY CHAIRMAN: Amendments (Nos. 112 and 113) by Shri Akhilesh Prasad Singh and Shrimati Ranjeet Ranjan. Are you moving the amendments?

SHRI AKHILESH PRASAD SINGH (Bihar): Sir, I move:

112. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about the continuing atrocities and violence against minorities, particularly Hindus, in certain countries and the remedial action taken by the government to protect these communities."

113. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about the disparity arising from the implementation of the UGC (Setting up and Operation of Campuses of Foreign Higher Educational Institutions in India) Regulations, 2023, and the need to ensure regulatory parity and institutional equity between foreign and Indian higher-education institutions."

MR. DEPUTY CHAIRMAN: Amendments (Nos. 114-120) by Shrimati Ranjeet Ranjan. Are you moving?

SHRIMATI RANJEET RANJAN (Chhattisgarh): Sir, I move:

114. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about the excessive construction in the Hilly and Tarai regions of the Himalayas which have caused man-made disasters, environmental and ecological degradation and the urgent need for a

Contents Page

comprehensive policy to preserve these sensitive areas and respect their carrying capacity."

115. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about the deteriorating air quality in Delhi and the NCR, the health hazards it poses to millions of residents, and the urgent need for robust measures to reduce pollution and mitigate the impact of this man-made environmental crisis."

116. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about exempting senior citizens and patients with critical health conditions from GST on items such as air purifiers, water purifiers, heaters etc., which serve as essential health-related equipment."

117. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about the issues concerning sports authorities and governing bodies, many of which are facing controversies related to corruption, mismanagement, lack of transparency and accountability, undermining the development of sports and affecting athletes' opportunities and morale."

118. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about the adverse impact and hardship caused to Indian exporters and small-scale industries due to the unilateral increase in tariffs imposed on Indian exports, which has affected competitiveness, disrupted trade flows and threatened employment in export-dependent sectors."

119. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about the continued non-implementation of key provisions of the Nirbhaya framework, even as incidents of rape and crimes against women continue to be reported, underscoring serious gaps in enforcement, accountability and victim protection."

120. That at the end of the Motion, the following be added namely:-

Contents Page

"but regret that the Address does not mention about difficulties being faced by farmers due to lack of life insurance measures for them, dying in harness, while engaged in farming work and very limited coverage of the number of crops under the Pradhan Mantri Fasal Bima Yojna."

MR. DEPUTY CHAIRMAN: Amendments (Nos. 121-126) by Shrimati Priyanka Chaturvedi. Not present. Now, Amendments (Nos. 58-67) by Shrimati Jebi Mather Hisham. Are you moving?

SHRIMATI JEBI MATHER HISHAM (Kerala): Sir, I move:

58. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about the measures taken to bring down the growing revenue deficit."

59. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about the concrete measures taken to bring price rise under control."

60. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about the measures taken to decrease the exchange rate of dollar against rupees."

61. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about the Government's strategy for addressing the economic distress triggered by the imposition of tariffs, despite their adverse impact on key sectors of our economy."

62. That at the end of the Motion, the following be added namely:-

"but regret that the Address does not mention about the steps taken to restore peace, ensure rehabilitation, or deliver justice to affected communities in the conflict torn state of Manipur."

63. That at the end of the Motion, the following be added namely:-

Contents Page

"but regret that the Address does not mention about hike in wages for ASHA and Anganwadi workers, and other workers under the Employment Guarantee Schemes."

64. That at the end of the Motion, the following be added namely: -

"but regret that the Address does not mention about the measures taken to address the shortage of doctors, nurses and infrastructure in public hospitals."

65. That at the end of the Motion, the following be added namely: -

"but regret that the Address does not mention about the measures taken to address the rising input costs and declining profitability for small and marginal farmers."

66. That at the end of the Motion, the following be added namely: -

"but regret that the Address does not mention about enhancing the borrowing limit for States, which would in turn sustain essential services, welfare programmes, and committed development expenditure."

67. That at the end of the Motion, the following be added namely: -

"but regret that the Address does not mention about the preparedness for climate-induced disasters such as floods, heatwaves and droughts."

The questions were proposed.

MR. DEPUTY CHAIRMAN: Amendments moved. The Motion and the Amendments moved thereto are now open for discussion.I now call upon the Members whose names have been received for participation in the discussion. Shri Digvijaya Singh; fifteen minutes.

श्री दिग्विजय सिंह (मध्य प्रदेश): माननीय उपसभापति महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए बहुत-बहुत धन्यवाद।

महोदय, अभी मैं माननीय सदस्य सदानन्दन जी को सुन रहा था, जिन्होंने राष्ट्रीय स्वयंसेवक संघ के विषय को लेकर अपनी बात कही। *...(**व्यवधान**)... मेरी सहानुभूति उनके साथ है। ...(**व्यवधान**)... लेकिन प्रश्न इस बात का है ...(**व्यवधान**)...

* Not recorded.

Contents Page

MR. DEPUTY CHAIRMAN: We will see it. ...*(Interruptions)*...We will examine it. ...*(Interruptions)*... माननीय दिग्विजय सिंह जी, माननीय लीडर ऑफ द हाउस कुछ कहना चाहते हैं।

श्री जगत प्रकाश नड्डाः उपसभापति जी, अभी माननीय दिग्विजय सिंह जी बोल रहे थे। शुरू में ही उन्होंने जिस तरीके से बात को शुरू किया और जिस तरीके से राष्ट्रीय स्वयंसेवक संघ पर आक्षेप लगाया है - कोर्ट्स ने बार-बार इस बात को कहा है कि राष्ट्रीय स्वयंसेवक संघ का गांधी जी की हत्या से कोई संबंध नहीं था। इसलिए इस तरह के वक्तव्य और देश को गुमराह करना आप जैसे सीनियर लीडर के लिए शोभा नहीं देता है। ऐसे विषय एक्सपंज किए जाएँ।

श्री उपसभापतिः माननीय सदस्यगण, मैं माननीय दिग्विजय सिंह को बोलने के लिए अनुमति दूं, उसके पहले सभी सदस्यों से आग्रह है कि माननीय चेयरमैन ने इस पर बहस शुरू करने के आरम्भ में ही दो रूल्स का हवाला दिया था। रूल 238 - जो आप बात कहेंगे, वह उससे relevant होगा; जो नहीं होगा, वह रिकॉर्ड पर नहीं जाएगा।

दूसरा, रूल 235 के बारे में कहा, यानी हम हाउस में कैसे डेकोरम का पालन करें। श्री वी वी गिरि की 1967 में दी गई रूलिंग है, जो हमारे वाइस प्रेसिडेंट और चैयरमेन थे - I quote, "Members who are not in a position to substantiate charges to be made should not make such statements. Allegations and counter-allegations of this nature by the Members detract from the dignity of Parliament." मैंने यह सबके लिए आग्रह किया है, यह रूलिंग है। माननीय दिग्विजय सिंह जी।

श्री दिग्विजय सिंहः उपसभापति महोदय, मैं आरएसएस का नाम नहीं लेता हूं, * मुझे इस बात की प्रसन्नता है कि सदानन्दन मास्टर साहब ने इस बारे में स्वामी विवेकानन्द जी को भी क्वोट किया है कि 'गरीब की सेवा करना ही असली धर्म है।' सर, बात वही है। मुझे इस बात को कहने की आवश्यकता है कि आखिर ये 12 साल होने के बाद मोदी जी के कार्यकाल में महामहिम राष्ट्रपति जी का जो अभिभाषण रहा है, उसमें इन्होंने 2014 में कहा सबका साथ, सबका विकास। फिर 2019 में उसे बढ़ाकर सबका विश्वास किया और अब सबका प्रयास कहा जा रहा है। मैं माननीय सदानन्दन मास्टर जी से पूछना चाहता हूं कि क्या सब में अल्पसंख्यक शामिल हैं, क्या मुस्लिम शामिल हैं, क्या दलित शामिल हैं, क्या ईसाई शामिल हैं ...(**व्यवधान**)...

श्री उपसभापतिः प्लीज़, प्लीज़।

श्री दिग्विजय सिंहः क्या आदिवासी शामिल हैं? यह आप कह जरूर रहे हैं, लेकिन आपके कार्य, आपकी योजनाएं और आपकी नीतियां इस बात से सहमत नहीं हैं। मैं आपसे कहना चाहता हूं कि जब आप सबके विश्वास की बात कर रहे हैं, उसके बाद आप कहते हैं कि सबका विकास होगा।

* Not recorded.

Contents Page

उपसभापति महोदय, मैं कुछ आंकड़े आपके सामने प्रस्तुत करूंगा कि न सबका साथ है, न सबका विकास है। मैं आपसे अनुरोध करना चाहता हूं कि क्या मोदी जी को सबका साथ मिला है, क्या उन्होंने सबका विकास किया है? आज इस देश में सबसे बड़ी समस्या यह है कि सामाजिक सौहार्द और समरसता बिगड़ रही है और साथ में आर्थिक असमानता बढ़ रही है। ये दोनों चीज़ें सबका साथ, सबका विकास के खिलाफ इंगित करती हैं।

महोदय, संविधान में सबको समान अधिकार मिले हुए हैं। क्या अल्पसंख्यक समुदाय को आप न्याय दिलवा पा रहे हैं? बिना किसी भेदभाव के सभी को जीवन जीने का अधिकार दिया हुआ है, क्या अल्पसंख्यक समुदाय को समान अवसर व न्याय मिल रहा है? धर्म को देखकर लोगों के घरों को बुलडोज़र से गिराया जा रहा है। मैं कहना चाहता हूं कि दोषी को दंड मिले, लेकिन उसके परिवार के लोगों ने दंड देने लायक क्या काम किया है? उमर खालिद और शारजील इमाम चार वर्षों से जेल में बंद है और आज तक चार्जशीट पेश नहीं की गई है। ऐसे कई उदाहरण हैं। Hate and hostility के बारे में कहा गया था। आप हेट स्पीच के खिलाफ हैं, *उपसभापति जी, मैं अब 'सबका विकास' के बारे में कहूँगा। मैं इस बारे में इतना कहना चाहता हूँ कि एक तरफ आर्थिक असमानता बढ़ ही रही है। आप उसके अंदर देखेंगे कि आज की असमानता ब्रिटिश शासन के समय की असमानता से भी बदतर हो चुकी है। World Equality Lab के अनुसार भारत में 10 व्यक्ति लगभग 58 प्रतिशत राष्ट्रीय आय प्राप्त करते हैं, जबकि निचले 50 प्रतिशत व्यक्तियों को केवल 15 प्रतिशत भाग ही मिल पाता है। शेष 10 परसेंट के पास, यानी जो सबसे ऊँचे दर्जे के हैं, उन 10 प्रतिशत लोगों के पास 65 प्रतिशत संपत्ति है, जबकि निचले 50 प्रतिशत लोगों के पास केवल 6.04 प्रतिशत संपत्ति है।

महोदय, आर्थिक मामलों में शासन के जो आंकड़े दिए गए हैं, उनकी विश्वसनीयता पर स्वयं अंतरराष्ट्रीय मुद्रा कोष ने गंभीर प्रश्न चिह्न लगाये हैं। मैं आपसे यह कहना चाहता हूँ कि पिछले कुछ वर्षों से हमारे कॉरपोरेट्स जो टैक्स देते हैं, उससे ज्यादा टैक्स हमारा आम आदमी भर रहा है। उसका कारण यह है कि आज यह सरकार पूरे तरीके से गरीब विरोधी है, मजदूर विरोधी है और किसान विरोधी है। मेरे पास ऐसे कई आंकड़े हैं, जो इस बात को दर्शाते हैं, लेकिन समय नहीं है, इसलिए मैं वे सभी आंकड़े सदन में नहीं बता पाऊँगा, परंतु इतना जरूर कहूँगा कि आज अनुसूचित जाति और अनुसूचित जनजाति के लोग परेशान हैं। आप 80 करोड़ लोगों को फ्री अनाज दे रहे हैं, लेकिन अगर देखेंगे, तो पाएंगे कि इनमें से अधिकांश अनुसूचित जाति और अनुसूचित जनजाति के लोग हैं। आप उसके अंदर यह भी देखेंगे कि आज जो 30 लाख शासकीय नौकरियाँ खाली हैं, उनमें से उनका, कम से कम 23 प्रतिशत बैकलॉग बनता है। क्या उनका बैकलॉग भरा गया है? उनके साथ जो अन्याय हो रहा है, उस मामले में मैं आपसे अनुरोध करना चाहता हूँ कि इसके लिए शासन को पूरी तरह से पुनर्विचार करके उनके पदों को भरना चाहिए।

उपसभापति जी, मैं आपसे अनुरोध करना चाहता हूं कि जहाँ संवैधानिक अधिकारों को कम किया जा रहा है, वहीं कर्तव्यों को अधिक महत्व देने का प्रयास किया जा रहा है। हम कर्तव्यों

---

* Not recorded.

Contents Page

के प्रति सजग हैं, लेकिन मैं आपसे इतना अनुरोध करना चाहता कि हमारा Right-based constitution है और उसमें हमारे जो फंडामेंटल राइट्स हैं, उनको किसी भी तरह से हल्का नहीं किया जाना चाहिए।

महोदय, जहाँ तक हमारा state of economy है, उस पर इनकी कथनी और करनी में कितना अंतर है, मैं वह भी बताना चाहता हूँ। काला धन वापस लाएंगे, 15 लाख रुपये देंगे, demonetization से काला धन वापस नियंत्रण में हो जाएगा, नकली नोटों का प्रचलन बंद होगा, आतंकवाद समाप्त होगा और cashless transactions होगा आदि-आदि बोला गया था, जबकि हुआ इसके उल्टे है। कैश ट्रांजेक्शन पूरे तरीके से अधिक बढ़ा है। आज अगर हम देखेंगे, तो पाएंगे कि सरकार अर्थव्यवस्था के बढ़ने का दावा तो करती है, उसमें रोजगार है कहाँ? महोदय, Manufacturing sector में, 2011-12 में मजदूरों की संख्या 12.6 परसेंट थी, जो अब घटकर 11.4 प्रतिशत हो गई है, service sector में भी रोजगार 31 प्रतिशत से घटकर 29 प्रतिशत हो गया है, अधिकांश रोजगार outsourcing से दिए जा रहे हैं, जिसमें नौकरी की गारंटी नहीं है और आरक्षण भी नहीं है। महोदय, मैं 'प्रधानमंत्री इंटर्नशिप योजना' पर अनुरोध करना चाहता हूँ कि इसमें किस प्रकार से 2,066 लोगों को इंटर्नशिप दी गई थी, लेकिन उनमें से केवल 95 लोगों को जॉब्स ऑफर हुईं, 'प्रधानमंत्री कौशल योजना' के अंदर कितना बड़ा स्कैम हुआ है, मैं उसके बारे में भी बताना चाहता हूँ। 99 प्रतिशत लोगों के पास एक फोन नंबर सेम था। इसी प्रकार से अगर आप देखेंगे, तो पाएंगे को इसमें सीएजी ने पूरे तरीके से बहुत भारी भ्रष्टाचार पाया है। मैं आपसे अनुरोध करना चाहता हूँ कि आज इस देश में जो हालात हैं, हमें उन हालातों में इस पर विचार करना चाहिए कि राष्ट्रीय सुरक्षा के मामले में हम कहाँ पहुँच गए हैं! आज लोक सभा में भी इस बारे में चर्चा हुई है * ...(**व्यवधान**)... माननीय उपसभापति महोदय ... ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Digvijaya Singhji...(*Interruptions*)... We will see it.

श्री दिग्विजय सिंह: सर, मैं आपसे इतना अनुरोध करना चाहता हूँ कि आज पूरे देश में हमारे इस देश के लोकतंत्र पर खतरा है और उसका कारण यह है कि जो सौहार्दपूर्ण वातावरण इस देश में आजादी के बाद, पार्टिशन के बाद कायम किया गया था, वह धीरे-धीरे समाप्त किया जा रहा है। कट्टरपंथी ताकतें धार्मिक उन्माद फैलाकर एक तरफ हिंदुओं को तो दूसरी तरफ मुसलमानों को भड़का रही हैं। इस देश में जो सामाजिक सौहार्दपूर्ण वातावरण बना हुआ था, उसमें हम लोगों को आज काफी संकट नजर आ रहा है। मैं इस बात को लेकर यह भी कहना चाहता हूँ कि एक तरफ सामाजिक सौहार्दपूर्ण वातावरण में भेदभाव और आर्थिक असमानता - ये दो विषय ऐसे हैं, जिन पर केंद्र सरकार को विशेष तौर पर ध्यान देना चाहिए, क्योंकि अगर ये एक हद से ज्यादा निकल गए, तो हमारे लिए लोकतंत्र भी खतरे में पड़ सकता है।

महोदय, मैं आज इस अवसर पर आपसे यह भी कहना चाहता हूँ कि जहाँ एक तरफ कॉरपोरेट्स को टैक्स एग्ज़ेम्प्शन दिए जा रहे हैं, उसी तरह से आज गरीबों की, मजदूरों की हालत यह है कि उनके ग्रामीण क्षेत्र में कृषि मजदूरों की मजदूरी पिछले दस साल में बढ़ नहीं पाई

* Not recorded.

Contents Page

है। नरेगा के अंदर एक रास्ता था, जिसके माध्यम से उन्हें मजदूरी मिल जाती थी, लेकिन उस कानून में भी परिवर्तन कर दिया गया, उसे अलग कर दिया गया। आज हालात ये हैं कि आप देखेंगे कि आज देश में पूरे तरीके से एक अव्यवस्था की स्थिति चली हुई है। आप कृषि सेक्टर में भी यह देखेंगे कि वादा किया था कि दोगुनी आय हो जाएगी, वह नहीं हुई। किसानों की उपज का भाव नहीं बढ़ा। जैविक खेती पर महत्व देने का कोई उल्लेख नहीं किया गया। जैविक खेती के अंदर एपीडा में भारी भ्रष्टाचार है, जिसके बारे में स्वयं माननीय मंत्री जी ने स्वीकार किया है। इसके बाद भी अभी तक कोई कार्रवाई नहीं हुई है। किसानों के साथ एमएसपी की गारंटी का वादा किया गया था, वह प्रावधान भी अभी तक नहीं किया गया। माननीय नरेन्द्र मोदी जी ने जितने भी वादे किए थे, उनमें से कौन सा वादा उन्होंने पूरा किया है, इसका उल्लेख माननीय सदन के नेता और प्रधान मंत्री जी को करना चाहिए। इसी तरह से, अगर आप देखेंगे तो शिक्षा के अंदर भी लगभग एक लाख शासकीय स्कूल बंद किए जा चुके हैं। इसी के साथ-साथ आप यह भी देखेंगे कि अधिकांश शिक्षकों के पद खाली हैं। न उनको ट्रेनिंग दी जा रही है, न हम उन्हें आगे ले जा पा रहे हैं।

महोदय, मैं अंत में इस बात को कहना चाहता हूँ कि आज इस देश में हमारे सामने जो संकट है, उसे मैं पूरे तरीके से एक संवैधानिक संकट की नजर से देखता हूँ, क्योंकि एक तरफ सामाजिक सौहार्दपूर्ण वातावरण बिगड़ रहा है और इसी प्रकार आर्थिक असमानता भी इस हद तक बढ़ती जा रही है, जिस पर हमें नियंत्रण करना पड़ेगा। ...(**समय की घंटी**)... इस असमानता को दूर करने के लिए हम लोग जितना भी कर सकते हैं, उतना हमें करना चाहिए। बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, Shrimati Sagarika Ghose. You have sixteen minutes.

SHRIMATI SAGARIKA GHOSE (West Bengal): Sir, on behalf of my Party, All India Trinamool Congress, I rise to speak on the Motion of Thanks on the President's Address. I wish to start by quoting renowned Bengali poet Sukumar Ray. [&] "A king, dressed in warm clothes at the height of summer, is chewing peanuts and writing nonsense on a slate. He is totally distant from reality. He is in fact living in a state of denial." He is, in fact, living in a state of denial, the state of denial, denial of the present day reality, Sir. This is what the mentality of this Government is. It is a 'Denial of the present day reality Government'. That is why, this Government gets a grade D.

If the hon. President's Address on this Government's performance had to be given a grade, it would be given a D Grade because it is in denial, denial, denial. The Modi Government is in denial of the lived reality of citizens. Let me now explain in detail.

[&] English translation of the original speech delivered in Bengali

Contents Page

The President spoke of upholding Constitutional values. Fundamental to Constitutional values, Sir, is the Right to Vote. In the ongoing revision of electoral rolls, the Right to Vote is being snatched away. In Bengal, 10 living voters in Cooch Behar were declared dead.

Almost 140 have died because of the severe trauma that citizens are facing because of the ongoing revision of electoral rolls. 1.25 crore citizens in Bengal have been placed in a list named 'logical discrepancy' simply because either their mother's age is too low or there are spelling mistakes in their names and it is a little different or they have five siblings. They have been placed in a list called 'logical discrepancy'. They are facing disenfranchisement. A software has created this list. Can technological software determine citizenship? Can an algorithm be allowed to decide who can vote and who cannot? Nobel laureate Amartya Sen has been summoned for a hearing. So has Mohammad Shami, so has Jhulan Goswami, top cricketers, and, there has been not a word of reassurance from the top Constitutional office that the Right to Vote will be protected. Does this Government know the pain that citizens are going through because of this exercise? It doesn't know because it is a Grade D Government living in denial. Denial, denial, denial and only thinking about the long term. As John Maynard Keynes said, in the long term, we're all dead. What about the present reality? What about the present reality? It is denial of the present reality.

Let me give second example of denial of reality. The hon. President said the Government is building a system free of corruption and scams. Sir, this is laughable. A series of reports by none other than the Comptroller and Auditor General, tabled at the end of 2025, has said that the much-touted Direct Benefit Transfer (DBT) payments is seeing fraud to the tune of thousands of crores.There is large-scale fraud and mismanagement in GST collections. The CAG has flagged Rs. 22,000 crore worth of irregularities in GST collections. I am not saying this, Sir. The Comptroller and Auditor General, a constitutional body, has said this.

The CAG has found massive anomalies in the Skill India portal. The digital systems, the so-called game changer of this Government, are enabling fraud on a gigantic scale through ghost payments, data scams, transfers to ineligible beneficiaries. The Direct Benefit Transfer scheme, according to the CAG, is shot through with data rackets and swindling on a huge scale. Thousands of crores of rupees are flowing into DBT systems without checks. There are reports of massive scams in BJP-ruled states. Massive scams! In Goa, the cash-for-job scam has played out. In Madhya Pradesh, there have been repeated reports of corruption

Contents Page

scandals. BJP-ruled Uttarakhand has seen a series of scams. There is the Home Guard uniform scam. Tragically, Sir, the Media and the Press has been captured. They have captured the Media and the Press. That is why, these scams are not investigated and do not make headline news. But, they are scams nonetheless. The Enforcement Directorate, the ED, the 'Election Department' of the ruling party, never raids ruling party politicians. 95 per cent ED cases are against the opposition.

The ED even raided our own party office just before the Assembly Elections. But the ED does not touch the BJP. Of 25 opposition leaders who crossed over to BJP since 2014, 23 have got a clean chit from the so-called ED washing machine. Is this a scam-free Government, Sir? No, it is not a scam-free Government. Those who say it is scam-free are living in denial, denial, denial, D-Grade Government, denial of reality Government. Number three example of denial of reality; the hon. President spoke of India being the fastest-growing major economy and keeping inflation under control. But today, India is one of the most shockingly unequal nations in the world. The latest World Inequality Report, 2026 shows that the top 10 per cent earners capture 58 per cent of the national income while the bottom 50 per cent gets only 15 per cent of the national income. The top 10 per cent Indians hold 65 per cent of the national wealth while bottom 50 per cent hold only 6 per cent of the national wealth. 83 per cent Indians are living on less than Rs. 171 per day. So, when the hon. President says the Government is moving forward on the reforms express, what reforms express are we talking about? A constitutional address should be a diagnostic exercise, not a celebratory victory poem. A constitutional address should be a moment of institutional introspection. But this Government cannot introspect because it is in denial of the present-day reality. That is why it is a D-Grade Government. Shockingly, this Government has repealed MNREGA which was the only major law which was named after Mahatma Gandhi, the Father of our Nation. The Government inherited this scheme from past Governments, and in difficult conditions, NREGA was hailed and gained global recognition for being a lifeline of the rural poor. The President said the new VB-G RAM G law will provide 125 days of work. This is nothing but an illusion because sufficient funds are simply not being allocated. This Government has consistently lowered budget allocations to NREGA. How will it provide 125 days of work? Is the D-Grade Government, the denial of reality Government, aware of rural distress? It is not. Farmers' protests have registered a five-fold increase since 2017. There were 34 farm protests across 15 States in 2017, rising to 165 protests across 22 States in 2020-21. Farm suicides account for 6.3 per

Contents Page

cent of total suicides in the country. But the President said that there is a new momentum to rural development. What new momentum to rural development, Sir? All this Government knows is denial, denial, denial. Grade-D Government, denial of reality Government. What about the state of the rupee? When the UPA was in power, a former Gujarat Chief Minister, who we know very well, compared the rupee to the age of the then Prime Minister. Should we make similar remarks today when the rupee is in free fall? The D-grade Government is in denial of the problem, practices distraction and uses division as political strategy. Just like the king, the king who munches peanuts on a hot day wearing warm clothes is in denial of reality, that is the kind of denial they are under.

Sir, the President mentioned that the Government is creating a powerhouse of green growth. Green growth! Did I hear that right? The President did not, by one word, mention India's toxic levels of air and water pollution. The Lancet Countdown records that air pollution in India causes 17 lakh deaths annually. Delhi's winter pollution is equivalent to smoking 33 to 50 cigarettes per day. Air pollution causes financial losses to the tune of 9.5 per cent of GDP. Last month in Indore, 15 died and over 200 were hospitalized because drinking water was so polluted. Economist Gita Gopinath has said that pollution in India, actually, has a more dangerous impact on the economy than even tariffs. But there was not one word on pollution on the President's Address. I looked through the Address to find the word 'pollution'. It is not there. It is left out because this Government is in denial of the present-day realities. Sir, denial number five, the hon. President said the vision of '*Sabka Saath Sabka Vikas*' is bringing positive change.

There is no *sabka saath* and there is no *sabka vikaas* in today's India. * Shocking attacks against Christian community took place during Christmas last year. Over 800 cases of violence against Christians took place in 2024. This Government needs a reality check on *sabka saath, sabka vikas*. Offences related to religion increased by almost 50 per cent from 2021 to 2023. India Hate Lab records over 1,300 cases of hate speech in 2025 - an average of more than three hate speeches per day. Three hate speeches per day! An 18-year-old Kashmiri shawl seller was recently attacked in Dehradun. It is only the latest in the list of such incidents. Will this Government accept it? No, because this is a 'denial-of-reality' Government. D stands for denial. It is a Grade 'D' Government.

* Not recorded.

Contents Page

Denial of reality number six is this. Hon. President said that lakhs of youth are being provided jobs. But the anecdotal evidence says otherwise. Why did almost 25 lakh youth -- many of them are PhDs, MBAs, law graduates -- apply for 50,000 Class IV (peon) jobs in Rajasthan? In 2024, Haryana Kaushal Rojgar Nigam reported that over 39,000 graduates and over 6,000 post-graduates applied for the post of sweeper. In U.P., nearly 50 lakh applied for 60,000 posts of constable. The CAG's 2025 Performance Audit has underlined the failures of the Pradhan Mantri Kaushal Vikas Yojana. Scores of certificates have been handed out, but large numbers of skilled youth remained unemployed. Youth unemployment rate between the ages of 15 and 29 stands at over 14 per cent, which is three times the national rate.

Sir, there is another worrying trend. It is the closing of Indian mind. The minds of the young are being closed for ideological reasons. School history textbooks are being rewritten for short-term ideological reasons, which is a grave disservice for future generations. Has the Government, in denial of reality, even read the Annual Status of Education Reports which show that Standard VIII children cannot read Class 2 textbooks or do basic mathematics of the Class 2 level? Standard VIII children cannot do Class II level school work! UNESCO says as many as 56 per cent Indian children are not proficient in reading. Of the over 15 lakh schools in India, 1.5 lakh lack functional electricity, and almost 70,000 schools lack functional toilets. Student suicides have risen sharply by 73 per cent from 2014 to 2023. But this Government is in constant denial. D stands for denial. The Grade 'D' Government is in denial mode.

Hon. President spoke of the Bharatiya Nyaya Sanhita (BNS) law creating a sense of security. But a celebrated activist from Ladakh, who was feted by this very Government, has been imprisoned under NSA. University students have been held without trial for five years. Ten thousand citizens were arrested under UAPA from 2019 to 2023 with a conviction rate of only three per cent, showing that these arrests are designed only to spread fear. Fifteen journalists have been charged under UAPA since 2014. At least five stand-up comedians have faced so many attacks that they can no longer stage shows in our country. The great writer Umberto Eco said that laughter kills fear and without fear there is no tyranny. This Government wants to exercise tyranny by shutting down the power of laughter, by shutting down the power of comedy. That is why when we cannot laugh, we cannot question tyranny. They want to exercise tyranny. That is why they are shutting down subversive and important power of laughter. That is why this Government gets a 'D' grade. It is a Grade 'D' Government. It is a 'denial-of-reality' Government.

In the end, I would like to say that I have listed these denials. But there are many more. But, what makes it worse is this regime's ignorance of the great diversity and plural traditions of our country and indeed of our heroes. The President of the ruling party, BJP, said that Rabindranath Tagore won the Nobel Prize for Peace. उनको 'नोबेल शांति पुरस्कार' मिला। The President of the BJP said it while Tagore won it for Literature in 1913. Sir, a few weeks more and we will have the Bengal elections. The BJP is clueless on Bengal, but it wants to win votes in Bengal. I will end it with some lines from Tagore. [&] "They have to go sometime or the other. They can't stay forever. What will they leave behind?" They will leave behind a Government that has consistently been in denial about reality -- denial, denial and denial. A D-Grade Government has been in denial about present day reality. Thank you.

MR. DEPUTY CHAIRMAN: Now, Shri Tiruchi Siva; 38 minutes.

SHRI TIRUCHI SIVA (Tamil Nadu): Mr. Deputy Chairman, Sir, I stand here very proud as a citizen of a country which has a vibrant Constitution and has successfully travelled the journey of 76 years, standing the test of time, despite protests and agitations in various parts of the country. One vivid example is how it has withstood these 11 years of BJP rule; that is another example. However much damage has been tried to be done, but our Constitution is unshakable. The specialty is: Not only it is the longest one in the world, but it is the longest debated for three years, and so many stalwarts in this country participated in the Constituent Assembly and drafted this Constitution. One main feature is the democratic spirit which is prevailing in political parties and among the people as well as the federal structure of this country.

Sir, now, I would like to personally thank and appreciate the hon. President, Madam Droupadi Murmuji, for one thing, for upholding the Constitution. Article 87 of the Constitution provides that, at the commencement of the first session, after General Election to the House of the People and at the commencement of the first session of each year, the President shall address both the Houses of Parliament assembled together and inform Parliament of the causes of its summons. What the President delivers as her Address is nothing but the policy note of the Government -- the Government's achievements, the Government's priorities and everything will be read out by the President; and she upheld it. We are very happy that she upheld Article 87 of the Constitution. Another thing I would like to mention is that she was very happy and pleased to mention in paragraph 4 of her speech, "Baba Saheb

[&] English translation of the original speech delivered in Bengali.

Ambedkar always laid emphasis on equality and social justice. Our Constitution also inspires us in the same spirit. Social justice means every citizen gets to exercise full rights and without any discrimination." This might have been written by them; whether the Government is following that is a different issue. But, she is very happy to mention about Baba Saheb Ambedkar and social justice. There is another Article -- Article 176. It says, "At the commencement of the first session after each General Election to the Legislative Assembly and at the commencement of the first session of each year, the Governor shall address the Legislative Assembly or, in the case of State having a Legislative Council, both Houses, assembled together and inform the Legislature of the causes of its summons." So, what the Governor has to do is to read out the policy note of the Government, the achievements of the Government and the priorities of the Government;*

MR. DEPUTY CHAIRMAN: Tiruchi Siva*ji*, you know the rules. …*(Interruptions)*…

SHRI TIRUCHI SIVA: When we are talking about the President, why not about the Governor?

MR. DEPUTY CHAIRMAN: When you mention about the Governor, there are rules. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: I am telling about what happened in our Assembly. Where else could I speak? Not in the street corner but only in the Parliament.

श्री उपसभापतिः गवर्नर्स के बारे में डिस्कस करने के लिए कुछ रूल्स हैं, which you know very well. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: *

MR. DEPUTY CHAIRMAN: That has to be preserved. ...*(Interruptions)*...Only that would go on the record. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: *

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: When the President has set a role model what should be done, it is being done. It should be done in other States also.

---

* Not recorded.

Contents Page

MR. DEPUTY CHAIRMAN: Tiruchi*ji,* you are intelligent enough कि गवर्नर को आप जिस तरह कह रहे हैं, please that will not go on the record. *...(Interruptions)...*Please, it would not go on the record. *...(Interruptions)...*

SHRI TIRUCHI SIVA: Sir, excuse me, there is nothing is to be deleted. *

MR. DEPUTY CHAIRMAN: Yes, that means and we all know, and you are intelligent enough. Please. *...(Interruptions)...*

SHRI TIRUCHI SIVA: *

MR. DEPUTY CHAIRMAN: Please. *...(Interruptions)...*

SHRI TIRUCHI SIVA: Sir, we are agonized. A Government which has done something remarkable and being appreciated by the people and a Government elected by the people, is not able to deliver it to the Assembly. What does it mean, Sir? Where else can we go for protection? Please, you have to understand the agony and the anguish which we are feeling. This is most unbecoming. If I have to quote about what great leaders have said about parliamentary democracy and federal structure, Mahatma Gandhi has very clearly said: "My notion of democracy is that under it the weakest shall have the same opportunities as the strongest. True democracy cannot be worked by twenty men sitting at the centre. It has to be worked from below." This is Mahatma Gandhi. Now, I quote Pandit Nehru. He said: "I don't want India to be a country in which millions of people say yes to one man. I want a strong opposition." Sir, they may not like Pandit Nehru for many reasons. Repeatedly, they have established that. I would quote what Dr. Ambedkar has said. He said: "How long shall we continue to live in this life of contradictions? How long shall we continue to deny equality in our social and economic life? If we continue to deny it for long, we will do so only by putting our political democracy in peril." It is now in peril. He says further: "However good a constitution may be, if those who are implementing it are not good, it will prove to be bad. However bad a constitution may be, if those implementing it are good, it will prove to be good." These are not the words of Tiruchi Siva, these are the words of Dr. Ambedkar. Why are we telling all these things? This Government has substituted many words, rather whatever were in practice. Parliamentary democratic norms are flouted. Bills are being bulldozed. A very important Bill comprising 29 labor codes to become four was discussed only for four hours and it was just pushed like anything without much discussion. Even the

* Not recorded.

Contents Page

notification was much later and even much resistance is outside. They turn institutions into a tool for them. Whatever they want to do, they want to do it legally. So, they bring a bill, they enact a law and then implement whatever they want to do. Intolerance in the place of tolerance, adversity in the place of diversity, singularism in the place of pluralism, unitary in place of federal and uniformity in place of unity. There is a vast difference between unity and uniformity. We want to live unitedly. India has nature with a plural nature. It is a composite culture. We have different languages, different cultures. People of different regions are there and we all live in unity in diversity whereas this Government wants to bring it to one. Everything one means that it is not practically possible. That will create very big consequences in the future. Even Article 1 of the Constitution very clearly says: "India, that is Bharat, shall be a Union of States." But for the States, there is no union. States are the pillars and it is only the *gopuram* on the top of it. Without the pillars, nothing would happen. Our beloved founder Leader Anna very famously said: "Union is an onion.

Sir, onion, if you take it, has medicinal value and many other things. We use it for cooking and all that. If you start peeling it, every skin, at last, there will be nothing. So, the skins are the States and without that there is no Union. That is what Anna tried to tell. Sir, another thing is this. He is the founder of our party and he set our policies and everything. In his last days, he wrote a letter to the party cadre. He always used to write, 'Dear brother'. It is an epistle. A lot of letters made us to know about the world and what all is going on in this country. In his last letter, he said, "Dear brother, you know very well, I am never after power. And presently, after becoming Chief Minister, I am not at all happy to be Chief Minister of a State in a setup where federalism is only on paper and not in practice." So, we want the States to have the real power. Until then, we have to make the people prepare for it and that is our journey. That was his last letter; after that, he passed away. Later, our late leader, Dr. Kalaignar, became the Party President. He became Chief Minister. As soon as he came to Delhi, in his first interview with a journalist, he said what Anna wrote in the last letter. He said, 'I take it as a will and I assume that my first job will be to set up a committee to go into the Center-State relations. It is because federalism is only on paper. Federalism is a very big salient feature of our nation where States are deprived of their rights. It is being stripped off one-by-one. The powers of the States are being transgressed. They are encroaching into our powers. We are not able to enact a law. Whatever is in the Concurrent List, it is not taken into consideration.' So, he set up a Committee under High Court Chief Justice Rajamannar, along with Lakshmanaswamy Mudaliar and Chandra Reddy, another Judge. So, he gave some

Contents Page

Terms of Reference. This Committee should go into the Constitution, the existing situation and should find out the powers that should come from the Concurrent List to the State List, powers that should come to the States, and which are the powers to be removed. It was constituted in 1969. It submitted a Report and even now it is a living document. Our present incumbent Chief Minister, Shri M. K. Stalin, has also constituted a Committee headed by Justice Kurien Joseph, a former Supreme Court Justice, Shri Ashok Vardhan Shetty, a former IAS officer, and one Shri Naganathan, who was earlier a member of the Planning Commission of the State.

Sir, apart from that, even the Union Government has constituted various Committees. In 1983, there was a Committee set-up for Center-State-Relation-Sarkaria Commission. Which Government! It is different. It was in 1983. Kindly note so that everyone knows about that. The Committee recommended--it is very important, I want to tell about the recommendations--that the Vice-President and the Lok Sabha Speaker should be consulted while appointing Governors. The five-year term should be fixed for them. Governors should avoid unnecessary interference in State administration and function as impartial guides. Next is legislative relation. The division of legislative powers between the Centre and States in the Concurrent List should be clearly defined. Prior consultation with States before introducing Central legislation impacting State subjects should be done. Any financial burden arising from Centrally-imposed schemes should be assessed and fairly compensated.

Sir, next Commission is that of Madan Mohan Punchhi. That was in 2007. There are salient recommendations. I am not quoting everything. States must be consulted through the Interstate Council before introducing Bills relating to matters in the Concurrent List promoting cooperative federalism.

This Government is repeatedly settling cooperative federalism, but they want to supersede the States by way of taking a Concurrent List subject like Education or even Labour, which is a State subject. But they take it into their control and by way of brute majority, whatever they want to do, they are doing. Second, Governors must abstain from active politics for at least two years before they are appointed alongside a fixed five-year term and a process for removal via a resolution by the State Legislature. That is most important. Third, they further argued that the State Chief Minister must be involved in the Governor's appointment process, proposing a committee including the Prime Minister, Home Minister, Lok Sabha Speaker and the relevant Chief Minister to handle Governor's appointment. Sir, one Supreme Court judgment has very clearly said that. The Supreme Court in Hargobind Panth *versus*

Contents Page

Rahukul Tilak case held that the office of Governor of a State is not an employment under the Central Government, it is an independent constitutional office. Sir, so many recommendations have been given by various Committees, also the Supreme Court, but they are not being followed. The State Governments are suffering, though it hails the support of the people.

Sir, we are very sorry, this Government has not fulfilled any of its promises. We waited eleven years, we tolerated, and we are still enduring. How many more years? But the day is not far behind when we will be there soon and they will be here because things are going like that, not that we are after power. It is because of the way they are ruling, how the parliamentary norms are being flouted, how the opposition parties' voices are strangled, how we are not recognized, everything becomes authoritarian. Sir, nothing which they say, is being implemented. The Prime Minister comes to our State. We expect him to be a Prime Minister, but he comes as a political leader, always. He says that only if the Union Government and the State Government have same party or identical-minded party, then only it will be good governance; that is double engine. That is not democracy. Contradictions always bring good solutions. Let me say, where there is double engine and single engine in Tamil Nadu. There is double engine in Manipur, we saw what happened, how many died and still it is going on. It is a double-engine Government. Then in Madhya Pradesh; that is the only thing that happened. For example, in UP, recently, on the Republic Day,--I do not know what the Government is doing, what the constitutional authorities are doing--one minister comes and unfurls the flag in one hand and walks away when even the National Anthem was playing. This is where double-engines are there. Whereas, in Tamil Nadu, there is single engine; we are not under the control. You say that India is the largest economic power, we are going at the fifth place. Sorry to say, Sir, kindly accept, it is not my imagination, it is all on record and it is statistically said that among the 10 top countries, India stands at the last in every way. For example, take per capita income. The last but one is China, and India's is six times lesser than that. We are only half of Vietnam's, which is not even there in the top ten list. But we say we are a booming economy. We are disappointing ourselves. More importantly, yesterday, the Budget was presented, many things were mentioned, but there is nothing concrete, nothing impressive. Leave alone all those things. One thing I would like to say is this. This Government is always favoring the corporates. It is pro-rich and anti-poor. Sir, we have to keep one thing in mind. India is a thickly-populated country. Not only that, the youth population is very much high. 65 per cent of the population is below the age of 35 years and 50 per cent is below the

Contents Page

age of 25 years, whereas, the anticipated demographic dividend is facing a demographic disaster because jobs are becoming scarce. There is great eminence of higher education among the youth. Because the jobs are not there, unemployment prevails.

4.00 P.M.

So, how to encourage them? There are too many number of schemes which I cannot read now within the time allocated to me. You have evolved this way for employment, that way for other thing. One is PMEGP. That comes under MSME. Sir, MSME is a sector in this country everyone should be proud of. Many countries are encouraging MSME and MSME contributes 30 per cent to the GDP and 45 per cent to the exports. Whereas, IT sector contributes only 7 per cent and employment generated is a few million. Whereas, employment generated by MSME is crores for youth in the country. For that, Sir, yesterday the Budget has sanctioned only Rs.10,000 crore. Contribution to the total GDP in our country is, if I stand corrected, Rs.200 and odd crore. In that, 30 per cent is from the MSME. Whereas, you are allocating only Rs.10,000 crores. And, the Prime Minister's Employment Generation Program (PMEGP) portal was shut for more than six months. No one was able to get anything out of that. So, Sir, in that way, they are not taking care of youth in the country. They are not finding ways to give employment. Youth population, when they are not entertained or encouraged in the right manner, the ideal mind is the devil's workshop. What will be the consequence?

सूक्ष्म, लघु और मध्यम उद्यम मंत्री (श्री जीतन राम मांझी): महोदय, एमएसएमई की बात हो रही है और मैं एमएमएमई मंत्री हूं, लेकिन बताना चाहता हूं कि माननीय सदस्य कुछ गलत फिगर्स दे रहे हैं।

श्री उपसभापतिः आप इनके बाद बता दीजिएगा।

SHRI TIRUCHI SIVA: Sir, he can also reply later.

MR. DEPUTY CHAIRMAN: Please continue.

SHRI TIRUCHI SIVA: Sir, he can reply later. Whenever chance comes, whenever I ask a question or you get an opportunity on the floor, please do that. And, you are trying to impose Hindi and Sanskrit. You want everything to be done in only one language. You want only one language in this country. We say, never Hindi in our State! Never, Sir. We are very firm on that. In 1968 itself, our founder leader, Shri C.N. Annadurai,

Contents Page

the then Chief Minister, has passed a unanimous resolution in the Assembly that hereafter in Tamil Nadu, only Tamil and English will be the two languages. But, you want to impose one language. You bring it through NEP and said, 'you have to study a third language that is Hindi and if you don't follow NEP, Samagra Shiksha fund will not be given to the State. Threatening! It is a coercing thing. It is not the way. A State Government must not be treated unfairly by the Union Government simply for adopting a different approach. We don't want NEP. Sir, we have an SEP on our own. We already have State Education Policy. We have drafted and we are following. But, you say, if you are not following NEP, Samagra Shiksha fund will not be given, Jal Jeevan Mission fund will not be given, it is not fair. For Jal Jeevan Mission, fund is not allocated. In MGNREGA, Gandhi's name has been removed and is also replaced! I feel very sorry. Whenever we come to the Parliament, we are missing old Parliament Building which had a charm, which had an aura and the Central Hall. Now, we don't have that. Apart from that, Sir, where is that Gandhi's statue? Where is that Ambedkar statue -- the person who drafted the Constitution? They are all hidden behind that erstwhile Parliament. Not only we, even visitors, students who come and visit the Parliament will have a look at those great leaders -- Mahatma Gandhi and Dr. Ambedkar. Why should they be kept there, Sir? Sir, we are very sorry. So many things are happening. So, like that, you are trying to impose. Let me ask. Honestly tell me. When you are telling us to read, study or know a third language, how many here know a second language? Tell me! They speak only Hindi. Sir, one of our leaders, I don't want to name who he is, in a very friendly manner asked me, I think our mothers will also agree with me one thing. He asked, 'Tiruchi Siva*ji*, whatever you say is right. You kindly consider this. So many of the North Indians are coming as pilgrims to Rameswaram in your State. There you have written only in Tamil and English. All those who are coming, the pilgrims are not literate. They cannot read English. Why don't you write in Hindi also?' He asked me in very friendly manner. I told him, 'I agree to your question. This is a very genuine question. But tell me, so many pilgrims are coming from the South to Kashi, where you have written only in Hindi, not even in English. Not even in English!

I am talking about many, many States. So, do not impose one language upon the other. The diversity, as I said, is there in language, culture, and many other things, but we are united. That is the foremost quality and strength of India. Whereas, you are trying to bring in one education, one language, one faith -- however much you may try, *Hindutva* and Hindi cannot even sneak into Tamil Nadu. The formidable

fortress of the Dravidian Movement is there. I am not saying it with overconfidence, it is self-confidence.

We accept, once DMK was asking for a separate Dravidian Order. But, we gave it up to uphold the sovereignty of this nation. And, not only that, Sir, we had a hope and belief that this Constitution would give the States their autonomy, their power; but, when we are deprived, we are not happy. So we are again and again fighting within the framework of our nation, within the framework of our Constitution. But, this Government is not doing so.

The Sahitya Akademi, one of the very great organizations, which was recognizing litterateurs, is being suppressed. All those decisions by Sahitya Akademi are completely let down by the Minister of Culture. But, in Tamil Nadu, though we belong to a State, yet we are giving literary awards in seven languages in the country. And, the moment our Chief Minister won the elections and assumed the office of Chief Minister -- you say only a double engine Government alone can run in a healthy manner -- he said that this Government will not be only for those who voted for them, but those who did not vote for them will be benefited by his Government; all of our schemes are extended to them also. So, everything is there for everyone. But you do not say that. You say 'one', 'one', 'one', 'one', and if you do not accept, you will be facing the music. It cannot be threatened, Sir.

[THE VICE-CHAIRMAN (DR. DINESH SHARMA) *in the Chair.*]

Now, I come to income inequality in this country. I think, the senior leaders, like our Leader of the House and many others who will accept the truth and fact, will agree to the data that I would be giving here. Again, I say it is not my calculation or my statistics. The very surveys reveal that out of the total income of this country, 58 per cent is being taken away by 10 per cent of the people; 15 per cent is taken away by 50 per cent, that is, the poor people. So, out of the total wealth of this country, 1 per cent is taking away 42 per cent; 10 per cent are taking 78 per cent. Then, you call it equality! * And, MSME is being suppressed. I am again sorry about the situation of employment in this country. Who is getting employment? A person who has completed his studies and is not able to repay his educational loan, he wants to go and secure a loan and become an entrepreneur. But, he is not getting a chance. What will happen then?

* Not recorded.

Again, I am very proud to say that Tamil Nadu stands first. But you are not able to tolerate this because it is a Government ruled by a party which is not in alliance with you. The State GDP of Tamil Nadu is 11.19 per cent of the country. And, State's contribution to national GDP is 9.2 per cent. Whereas, the GDP of Uttar Pradesh, which you are nurturing so well, is only 8.99 per cent and its contribution to the national GDP is only 8.6 per cent. Bihar contributes only 2.6 per cent to the national GDP. What do they give back? It is also very sad. Again, I would say, where else can we share all these things?

Coming to Tax devolution, the 14th Finance Commission said that out of Central Taxes, 32 per cent should be devolved to the States. And, later, 15th Finance Commission said, 41 per cent, and that one per cent will go to reconstitute Jammu and Kashmir Union Territories. What happened? I cannot go into that; time does not permit me. As for tax collected from the States and the tax devolved to the States, kindly note and genuinely address this if what I am saying is a fact. Sir, Tamil Nadu is giving, out of the total tax collected, approximately 7.61 per cent whereas we get only 4.66 per cent. Uttar Pradesh is giving only 4.6 per cent, whereas it is getting 15.8 per cent from the tax collected and devolved. Bihar is giving 0.68 per cent and it is getting back 8.66 per cent. Rajasthan is giving 2.53 per cent, they are getting 6.8 per cent. Why is it so about Tamil Nadu, Sir? When we are giving more, why we should get less, we do not know. We are being victimized. We are being suppressed. One thing I would like to say is that an estimate from the Budget show what financial allocations Uttar Pradesh and Bihar are supposed to receive. We are to get Rs.58,000 crore, but the Government has got so far only Rs.21,000 crore. So also for Centrally Sponsored Schemes, the State should receive a grant of about Rs.23,000 crores from the Union, but so far we have received only 7,302 crores. So, Sir, in all cases, we are outstanding. Tamil Nadu ranks number one in healthcare. As for the best hospitals, 10 per cent of the hospitals are in Tamil Nadu. Coming to NITI Aayog SDGs, out of the 16 SDGs, Sustainable Development Goals, Tamil Nadu is the forerunner, securing 13 SDGs, Sustainable Development Goals. But we are being punished. So also gender equity, national average is 49, we are at 53. But you come and accuse us in Tamil Nadu! Just because you want to support or you want to have the power, you cannot level accusation on us. Baseless! You should appreciate the Government. If at all you are running a Union Government, and if every State is common to you, you should appreciate the Government which is performing well. Birth control is very much there. Infant mortality is very much less. Maternal mortality is also very less.

Contents Page

Coming to education, higher education enrollment ratio across the country, national average, is 28.4 per cent. The target which the Union Government has fixed by 2035, is 50 per cent. From this year onwards, after 10 years, the target is 50 per cent. Now I stay headstrong and with head held high, I say that Tamil Nadu now itself is 51 per cent. Now itself, we have higher education enrollment at 51 per cent, whereas the national average is only 28.4 per cent. So also enrollment in school education, we stand first. As for the best universities, out of 100 best, 16 universities are in Tamil Nadu. In what way are we treading behind? So, when we perform so well, still, we are not encouraged, rather, we are being discouraged; we are being suppressed; we are being disturbed. Sir, this is not the way. You have to treat us straight. That is what we say. We need our powers. You are having the Concurrent List in your hands and you want to supersede. You want to bring NEET. You want to do anything. You impose upon us. You bring an NEP and, you say, you agree to that or we will deprive you of what you genuinely deserve; that means, we will be fighting for it. Let me say only one thing. Kindly keep in mind, it is not with any other intention I am saying, but it is high time. Unless accountability is restored, institutions are freed from political control and governance is returned to the people from one office, India risks deeper democratic erosion and a growing isolation at home and abroad. This Government has proved to be weak on national security, incompetent in economic management. These are not, again say, accusations against you; it is based on the facts that I have said. Only one Thirukural I would like to quote. Usually, the hon. Finance Minister quotes one Thirukural or two and quoted Purananuru yesterday.

I don't know why. She talked about trekking at Podhigai Malai and about bird watching. We did not ask for all these schemes. We asked for a metro train between Coimbatore and Madurai, which we are not being given, citing that the population is less than 20 lakh. Sir, there are eight cities where metros have been sanctioned with populations below 20 lakhs. In Gurgaon, the population is just eight lakh. You have given a metro there, whereas, in Coimbatore and Madurai, which are developing cities or developed cities with thick population, you are not giving metros to us. What is this? This is totally a step-motherly attitude. That is what we are telling. Have you got any genuine reasons to decline or deny what we are asking for? We ask for a metro for the infrastructure development. See, when we say no to 'Hindi', when we say no to your 'Uniform Civil Code', when we say no to your 'Hindutva', you say, 'no funds.' Our Chief Minister said, we are out of the control of Delhi.

Contents Page

Sir, I will just quote one Thirukkural — & A leader who has the patience to listen to criticism and truthful advice, though may be bitter from others, will gain the loyalty of the world. You should have the patience to listen to criticism, and dissent must be entertained in democracy. Here, dissent is criminalized. Dissent voice is being sabotaged. So, I quote Thirukkural, that if you have the patience to listen to the criticism from others, though it may be bitter for you to hear, if you have the patience, you will gain the loyalty of the world and their rule would be secure.

Sir, our leader, Mr. M.K. Stalin, the Chief Minister, is not only a party leader, he is a Lieutenant. In 1982 itself, we identified him and said, he is a Lieutenant. And, now with our strong alliance, we are standing there. Come with all your troops. Come with all your battalion. As Waterloo was to Napoleon Bonaparte, Tamil Nadu will be to BJP. Thank you, Sir.

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Next speaker is, Shri Sanjay Singh. Twenty minutes.

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): मान्यवर, आपका धन्यवाद कि आपने महामहिम राष्ट्रपति जी के अभिभाषण पर धन्यवाद प्रस्ताव के ऊपर मुझे अपनी बात कहने का मौका दिया।

मान्यवर, महामहिम राष्ट्रपति जी के प्रति पूरे आदर और सम्मान के साथ कुछ असहमति के बिंदु हैं, जो मैं आपके सामने रखना चाहता हूँ। यहाँ पर 'सबका साथ, सबका विकास, सबका विश्वास, सबका प्रयास', इसका ज़िक्र हुआ। सरकार और भारत के प्रधान मंत्री बार-बार इस बात को कहते हैं, लेकिन इस देश के अंदर जो घटित हो रहा है, वह बहुत विचलित करने वाला है। अभी दिग्विजय सिंह जी ने ज़िक्र किया कि 30 जनवरी को हम लोगों ने राष्ट्रपिता महात्मा गाँधी जी की पुण्य तिथि मनाई। उस दिन उनकी तमाम पुरानी वीडियोज़, पुरानी स्पीचेज़, उनकी तमाम पुरानी बातें सोशल मीडिया पर वायरल हुईं और उसी बीच एक तस्वीर वायरल हुई। वह तस्वीर थी उन हत्यारों की, जो अदालत में बैठ कर हँस रहे थे। यह उस जमाने की तस्वीर थी, जिसमें नाथूराम गोडसे भी था और उसके साथ तमाम और लोग थे। वे हँस रहे थे, उनके मन में कोई चिंता नहीं थी। *

लेकिन दुर्भाग्य से ऐसा नहीं हो रहा है। देश में तमाम तरह की घटनाएं हो रही है। पिछले दिनों बरेली में एक चर्च के सामने हंगामा किया गया, 'हनुमान चालीसा' पढ़ा गया। लखनऊ में एक चर्च के सामने हंगामा किया गया। वहां पर 'हनुमान चालीसा' पढ़ा गया। क्या बजरंगबली जी ने आपसे कहा है कि चर्च में जाकर 'हनुमान चालीसा' पढ़ो? क्या भगवान श्रीराम ने आपसे कहा है कि मस्जिद के सामने जाकर 'रामचरितमानस' का पाठ करो? अगर आपको 'हनुमान चालीसा'

& English translation of the original speech delivered in Tamil.

* Not recorded.

Contents Page

पढ़ना है, तो हनुमान जी के मंदिर में जाइए, 'रामचरितमानस' का पाठ करना है, तो राम जी के मंदिर में जाइए और वहाँ से अपने लिए और देश के लिए कुछ आशीर्वाद लेकर आइए, लेकिन वतन को बांटने की कोशिश मत कीजिए। मान्यवर, मैं कहना चाहता हूँः

"यह मंदिर, यह मस्जिद, यह शिवालय की जिद में,
वतन ही न होगा तो क्या बांटिएगा?
यह कब तक मजहबी नशा बांटिएगा।
यह मंदिर, यह मस्जिद, यह शिवालय की जिद में,
वतन ही न होगा तो क्या बांटिएगा?"

आप इस देश को बांटने का काम कर रहे हैं! उस दौरान एक विचलित करने वाला वीडियो आया। 25 दिसंबर के पहले जबलपुर में * महिला नेता चर्च के अंदर घुसती है और वहां घुस कर एक नेत्रहीन महिला के साथ हाथापाई करती है और उसकी जो मासूम बच्ची बैठी रहती है, उसको वह कहती है कि तुम इससे गलत काम कराने के लिए लाती हो। आप ऐसा समाज बना रहे हैं, ऐसा हिंदुस्तान बना रहे हैं! पूरी दुनिया में आप ऐसे विश्वगुरू बनेंगे! आज ऑस्ट्रेलिया, इंग्लैंड, यूएस, न्यूजीलैंड और दुनिया के अलग-अलग देशों में जो भारतीय लोग रहते हैं, उनको कितनी शर्मिंदगी महसूस करनी पड़ती होगी कि आप उनके धार्मिक मान्यताओं के हिसाब से उनको यहाँ पर पूजा-अर्चना, इबादत या प्रेयर नहीं करने दे रहे हैं! मान्यवर, इस देश के अंदर यह हो रहा है। इसलिए नफरत की राजनीति को पहले मारना होगा, लेकिन आपकी नफरत की राजनीति रुक नहीं रही है, वह असीमित है, उसकी कोई सीमा नहीं है। पहले हिंदू को मुसलमान से लड़ाओ, फिर हिंदू को सिख से लड़ाओ,फिर हिंदू को ईसाई से लड़ाओ, फिर हिंदू को हिंदू से लड़ाओ, जाट को गैर-जाट से लड़ाओ, मराठा को गैर-मराठा से लड़ाओ और दलित, पिछड़े, सवर्ण को आपस में लड़ाओ।

अभी आप एक बिल लेकर आए। सुप्रीम कोर्ट ने उस बिल के बारे में यह कह कर रोक लगा दी कि यह बिल तो अस्पष्ट है, इस बिल में कोई स्पष्टता नहीं है। आप ऐसा बिल क्यों लेकर आए, जिसके कारण पूरे देश का माहौल खराब हुआ। आपने झगड़ा कराया। ...(**व्यवधान**)... यूजीसी का बिल है। आप जो इक्विटी बिल लेकर, तो आपने कहा कि जो इक्विटी कमेटी बनेगी, उसको लेकर आपने जो इक्विटी कमेटी बनाई, उसमें आपने तमाम ऐसी बातें लिखीं कि आपने पूरे देश में झगड़े का माहौल क्रिएट किया। आप कभी भी और कहीं भी दलितों, पिछड़ों और आदिवासियों के हितैषी रहे ही नहीं है। आपका संगठन, आपकी विचारधारा और आपकी जो मातृ संस्था आरएसएस है, वहां तो सौ साल तक, आज तक एक भी दलित, पिछड़ा या आदिवासी आरएसएस का प्रमुख नहीं बना। आपकी यह सच्चाई है। आप हल्ला मचा रहे थे कि देखो, हम दलितों, पिछड़ों और आदिवासियों के लिए कितना शानदार बिल लेकर आए, हमने कितना शानदार काम कर दिया, लेकिन सुप्रीम कोर्ट ने उस पर रोक लगा दी। सुप्रीम कोर्ट ने कहा कि यह बिल अस्पष्ट है।

* Not recorded.

Contents Page

आपने इस देश के अंदर विश्वविद्यालयों में आरक्षण को खत्म किया है। यह सच्चाई है। मान्यवर, विश्वविद्यालयों में दलितों और पिछड़े आदिवासियों के लिए जो प्रोफेसर्स और असिस्टेंट प्रोफेसर्स की नियुक्ति होनी चाहिए, विश्वविद्यालयों में 80 प्रतिशत से ज्यादा पोस्ट्स खाली पड़ी हुई हैं। जो चीज आपके हाथ में है, आप दलितों, पिछड़ों और आदिवासियों के हितैषी कैसे हैं? 45 सेंट्रल यूनिवर्सिटीज़ हैं, जिसमें से 38 केंद्रीय विश्वविद्यालयों में सिर्फ और सिर्फ सवर्ण जाति के लोग वीसी हैं और 7 में दलित, पिछड़े और आदिवासी हैं। आप मुझे बताइए कि आपको 45 विश्वविद्यालयों में से 38 विश्वविद्यालयों के लिए सिर्फ एक जाति यानी सवर्ण जाति के लोगों को बनाया और बाकी 7 विश्वविद्यालयों में पिछड़ा, दलित, आदिवासी के लोगों को बनाया और आप कहते हैं कि आप दलितों, पिछड़ों, आदिवासियों के हितैषी हैं। ...(**व्यवधान**)... मैं वीसी की बात कर रहा हूँ। ...(**व्यवधान**)... वीसी की नियुक्ति आप करते हैं।...(**व्यवधान**)... इसका मतलब यह है कि दलित, पिछड़ा और आदिवासी वीसी बनने योग्य नहीं है, यह आपकी मानसिकता है।...(**व्यवधान**)... इसका मतलब आपकी मानसिकता यह है कि पिछड़ा, दलित और आदिवासी प्रोफेसर बनने योग्य नहीं है। ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): नहीं, नहीं। आप इधर देख कर बात कीजिए।

श्री संजय सिंह: आप उन लोगों को not found suitable की कैटेगरी में डाल देते हैं। आप उनके साथ क्या न्याय कर रहे हैं? सर, पूरे देश के हाई कोर्ट्स और सुप्रीम कोर्ट की हालत देखिए। देश में एक सुप्रीम कोर्ट और 25 हाई कोर्ट्स हैं। हाईकोर्ट्स या सुप्रीम कोर्ट के अंदर कितने जज दलित, पिछड़े, आदिवासी हैं? आप यह पता कर लीजिए, आपको पता चल जाएगा।

अगर कहीं उनके साथ न्याय की बात आती है, तो आप न्याय नहीं, £ करते हैं। जान-बूझ कर यह दिखाने की कोशिश करते हैं कि आप उनके हितैषी हैं, जबकि आप हैं नहीं। आपने ऐसा करके पूरे देश का वातावरण खराब किया।

सर, मैं इस सदन के अंदर आपके माध्यम से सरकार को प्रस्ताव देना चाहता हूँ कि अगर आपकी नीयत साफ है, तो हर विश्वविद्यालय में दो तरह की कमेटी बनाइए - एक, जो सिर्फ और सिर्फ कास्ट डिस्क्रिमिनेशन को देखे, यानी जाति के आधार पर भेदभाव को देखे और दूसरी, जिसमें हर प्रकार के भेदभाव को कवर किया जाए। कोई झगड़ा ही नहीं होता। भाषा के आधार पर भेद, लिंग के आधार पर भेद, किसी भी प्रकार के भेद को देखने के लिए एक कमेटी बनाते और जाति के आधार पर हो रहे भेद को देखने के लिए एक कमेटी बनाते। कोई झगड़ा ही नहीं होना था। आपने जान-बूझ कर झगड़ा कराया।

दूसरी बात, मान्यवर, अभी मैं पिछले दिनों एक पदयात्रा कर रहा था, मिर्जापुर से लेकर काशी तक और उस दौरान काशी के अंदर मंदिरों को तोड़ने का मामला सामने आया। मान्यवर, मणिकर्णिका घाट को तोड़ा गया, मणि को तोड़ दिया गया, माता अहिल्याबाई होल्कर जी की प्रतिमा को तोड़ दिया गया और मैंने वह वीडियो ट्वीट कर दिया, तो मेरे ऊपर उल्टा मुकदमा

£ Exupnged as ordered by the Chair.

लिख लिया गया। आप कितना मुकदमा लिखेंगे? आप मेरे ऊपर मुकदमा लिखिए। मान लीजिए कि मैं असत्य बोल रहा हूँ, *आप उन गुनाहगार के खिलाफ कार्रवाई करने के बजाय मेरे ऊपर एफआईआर कर रहे हैं।

उपसभाध्यक्ष (डा. दिनेश शर्मा): नहीं, नहीं, आप ऐसा शब्द मत बोलिए।

श्री संजय सिंह: मान्यवार, जिन लोगों ने मंदिर तोड़ा, उन गुनाहगारों को, चलिए गुनाहगार कह देता हूँ।

उपसभाध्यक्ष (डा. दिनेश शर्मा): मैं चाहता हूँ कि आपकी भाषा शैली में संयम के साथ-साथ तथ्य भी हो।

श्री संजय सिंह: मान्यवर, उन गुनाहगारों को, जिन्होंने उस पुरातन पवित्र मणिकर्णिका घाट को तोड़ा, माता अहिल्याबाई होल्कर जी की प्रतिमा को तोड़ा, उन पर कार्रवाई करने के बजाय आपने मुझ पर एफआईआर करा दी। मैं आपके माध्यम से सरकार से माँग करता हूँ कि अगर आपने वहाँ पर कोई तोड़-फोड़ नहीं की है, तो आप वहाँ तीन सदस्यों का संसदीय दल भेजिए, जिसमें तीनों सदस्य बीजेपी के रहें और वहाँ पर दिखाइए की माता अहिल्याबाई होल्कर की प्रतिमा है, वहाँ दिखाइए कि मणिकर्णिका घाट को नहीं तोड़ा गया है और फिर जो कार्रवाई आप मेरे ऊपर करना चाहें, वह कीजिए। आपने काशी को बरबाद करने का एक मन बना लिया है। आपने काशी कॉरिडोर के नाम पर वहाँ पर सैकड़ों मंदिर तोड़ दिए, वहाँ पर शिवलिंग लंका थाना में पड़े हुए हैं। यह घटना अगर किसी विपक्ष के राज्य में हुई होती, तो आप पूरे देश में हंगामा कर देते, फसाद करा देते, लेकिन आपने वहाँ मंदिरों को तोड़ा, पवित्र घाटों को तोड़ा।

मान्यवर, काशी में 54 देश के नागरिक आते हैं। वे वहाँ पर बिल्डिंग देखने नहीं आते, बल्कि वे वहाँ पर वहाँ के पुरातन मंदिरों को देखने के लिए आते हैं, पुरातन घाटों को देखने के लिए आते हैं, पौराणिक मंदिरों को देखने के लिए आते हैं। वे काशी की गलियों को देखने के लिए आते हैं। आप वहाँ तोड़-फोड़ कर रहे हैं। आप वहाँ जाकर लोगों से पूछिए कि उनके मन में कितना गुस्सा और नाराजगी है, लेकिन आपको धर्म में भी धंधा करना है, हर जगह धर्म के नाम पर भी धंधा करना है। वह काम आप वहाँ पर कर रहे हैं। दूसरी बात, इस भाषण में शिक्षा की चर्चा हुई, स्वास्थ्य की चर्चा हुई, "जल-जीवन मिशन" की चर्चा हुई और कल जब बजट आया, तो आपकी कलई खुल गई। आप विकसित भारत की बात कर रहे हैं, आप कह रहे हैं कि विकसित भारत बनाएंगे। कब बनाएँगे? 2047 में बनाएंगे। उसको आप 3047 कर दीजिए। 1,000 साल बाद कौन पूछने वाला है, सर? 3047 में हम भारत को विकसित भारत बनाएंगे, तो 1,000 साल बाद कौन पूछेगा? 2047 में कौन सत्ता में रहेगा, नहीं रहेगा, लेकिन आप ऐसा सब्जबाग दिखाते हैं कि आप 2047 में विकसित भारत बना देंगे? आप कैसे विकसित भारत बनाएंगे? शिक्षा का बजट आप रखेंगे दो प्रतिशत, स्वास्थ्य का बजट आप रखेंगे दो प्रतिशत, यानी कि अशिक्षित भारत और विकसित भारत, कैसे होगा? अस्वस्थ भारत और विकसित भारत, कैसे होगा? ग्रामीण विकास के नाम पर

* Not recorded.

Contents Page

बजट का जो हिस्सा है, उसको आपने कम कर दिया। एक अविकसित ग्रामीण व्यवस्था के साथ आप विकसित भारत कैसे बनाएंगे? आपने किसानी के लिए, एग्रीकल्चर के लिए जो बजट रखा, उसको घटा दिया। आप कैसे करेंगे विकास? विकसित भारत का आपका सपना क्या है - जिसमें लोग अशिक्षित रहें, जिसमें लोग अस्वस्थ रहें? आपकी आयुष्मान भारत की स्कीम की हकीकत क्या है? एक ही नंबर पर, 9999 नंबर पर 10 लाख से ज्यादा लोगों का रजिस्ट्रेशन हुआ है। आपकी सीएजी रिपोर्ट में आया है कि आयुष्मान योजना के अंतर्गत 625 करोड़ रुपए का फ्रॉड हुआ है। आपने जी राम जी योजना लागू की। उसमें आप कह रहे हैं कि आप 125 दिन रोजगार देंगे, जबकि आप 125 दिन रोजगार देने के हिसाब से बजट का निर्धारण नहीं कर रहे हैं। इसका मतलब, आपकी यह घोषणा है। आपने पिछले साल कहा कि हम पूरे देश में नौजवानों के लिए अप्रेंटिस योजना ला रहे हैं। अप्रेंटिस योजना में जो पैसा आपने सरकार की ओर से निर्धारित किया, उसमें 95 प्रतिशत कटौती कर ली। आप प्रशिक्षण नहीं दे सकते, रोजगार तो बहुत दूर की बात है। यह काम आपने किया।

दूसरी बात, माघ मेला आयोजित हुआ, जिसकी बड़ी चर्चा हुई। आप हमेशा चर्चा करते हैं। आप महाकुंभ के बारे में चर्चा करते हैं, माघ मेला के बारे में चर्चा करते हैं, लेकिन मान्यवर, वहाँ एक बड़ी अप्रिय घटना हुई, बहुत ही दुखद घटना हुई। वहाँ परम पूज्य शंकराचार्य अविमुक्तेश्वरानंद जी स्नान करने के लिए जा रहे थे। उनको प्रशासन के द्वारा रोका गया। उनके शिष्यों को, उनके बटुकों को चोटी पकड़-पकड़कर, घसीट-घसीटकर मारा गया। इतना ही नहीं, उनकी एक माँग थी कि अगर प्रशासन या सरकार मुझसे वार्ता कर ले और अपनी गलती मान ले, तो मैं स्नान करूँगा, लेकिन न उनसे किसी ने माफी मांगी और न ही वे स्नान कर पाए। शंकराचार्य जी बिना स्नान किए वहाँ से चले गए। और भी शर्मनाक बात यह है, आप कितने बड़े धर्म के ठेकेदार हैं, आप देखिए कि आप शंकराचार्य जी को तहसीलदार के माध्यम से चिट्ठी भेज रहे हैं! आप कह रहे हैं कि बताओ, आप शंकराचार्य हो कि नहीं हो? अरावली पर्वत को साबित करना है, बताओ, तुम अरावली पर्वत हो कि नहीं हो? दिल्ली की जहरीली हवाओं को साबित करना है, बताओ हवाओ, तुम जहरीली हो कि नहीं हो? इस देश के मतदाताओं को साबित करना है, बताओ, तुम भारत के नागरिक हो कि नहीं हो? शंकराचार्य जी को साबित करना है, बताओ आप शंकराचार्य हो कि नहीं हो? जो लोग 12 साल में अभी तक अपनी डिग्री नहीं दिखा पाए, वे शंकराचार्य से शंकराचार्य होने का प्रमाण मांग रहे हैं! यह है आपकी धार्मिक ठेकेदारी, इस तरह से आप धर्म की ठेकेदारी करना चाहते हैं। देश के अंदर नफरत फैलाकर जो आप राजनीति कर रहे हैं, लोगों के हक को मारकर जो आप राजनीति कर रहे हैं, आपकी इस विचारधारा, इस सोच से कम से कम विकसित भारत तो नहीं बन सकता। विकसित भारत के लिए आपकी यह विचारधारा काम नहीं करेगी। नफरत फैलाओ और राज करो की विचारधारा, जैसे कि अंग्रेजों की भी जो "बांटो और राज करो" की विचारधारा थी, उससे विकसित भारत नहीं बन सकता।

मान्यवर, अब हम विदेश नीति की बात कर लें। प्रधान मंत्री जी विश्व गुरु बनने की बात करते हैं। पूरी दुनिया में उनका डंका पीटा जा रहा है। हमने देखा कि किस तरह से अमेरिका से भारतीयों को हाथों में हथकड़ी, पैरों में बेड़ी बाँधकर अमृतसर पहुँचाया गया। हमने यह भी देखा कि किस तरह से सीज़फायर के लिए कम से कम 70 बार अमेरिका के राष्ट्रपति ट्रंप यह कह रहे हैं कि

Contents Page

उन्होंने ट्रेड डील खत्म करने की धमकी देकर सीज़फायर कराया। हमने देखा कि किस तरह से चीन यह कह रहा है कि वह शक्सगाम में निर्माण कार्य करेगा * उसी दिन चीन का बयान आ रहा है कि हम शक्सगाम घाटी में निर्माण कार्य करेंगे, पुल बनाएंगे, सुरंग बनाएंगे। आपकी विदेश नीति क्या है? बांग्लादेश में हिंदुओं की हत्याएँ हो रही हैं। उस पर आप खामोश रहते हैं, चुप रहते हैं, बोलते नहीं हैं। आप किसी भी मामले में मुखर होकर, सामने आकर स्पष्टीकरण नहीं दे रहे हैं। *उसके बारे में सरकार को स्पष्टीकरण देना चाहिए।

उपसभाध्यक्ष (डा. दिनेश शर्मा): बगैर तथ्य के कोई बात बोलना ठीक नहीं है।

श्री संजय सिंहः मैं कह रहा हूं कि स्पष्टीकरण देना चाहिए।

उपसभाध्यक्ष (डा. दिनेश शर्मा) : यदि आपके पास कोई तथ्य हैं, तो आप उन्हे प्रस्तुत कीजिए। यह माननीय संसद है, यहां अगर आपके पास कोई तथ्य नहीं है, तो आप कैसे प्रस्तुत करेंगे?

श्री संजय सिंहः सर, अगर कोई आरोप लग रहा है, तो स्पष्टीकरण देना चाहिए। मान्यवर, यह हमारे देश का अपमान है। ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): माननीय सदस्य के बोलने के बाद मैं आपको समय देता हूं। इनकी बात पांच मिनट में समाप्त हो रही है, उसके बाद मैं आपको समय देता हूं।

श्री संजय सिंह : आप कैसा काम करना चाहते हैं? ...(**व्यवधान**)... *

उपसभाध्यक्ष (डा. दिनेश शर्मा): तथ्य के बगैर होगा, तो आप नहीं लगा सकते। अगर आप तथ्य के विपरीत बोलेंगे, तो आपकी बात नोट नहीं की जाएगी।

श्री संजय सिंहः मान्यवर, मैं यह कह रहा हूँ कि देश व्यवस्थाओं से चलेगा। यहाँ जावेद भाई बैठे हैं। *

उपसभाध्यक्ष (डा. दिनेश शर्मा): जज का ट्रांसफर न्यायालय करता है, यह न्यायालय की अवमानना होगी।

श्री संजय सिंहः *

उपसभाध्यक्ष (डा. दिनेश शर्मा): जज का ट्रांसफर कोई पोलिटिकल पार्टी नहीं करती है।

श्री संजय सिंह : मैं administrative काम के बारे में बोल रहा हूं।

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप ऐसी चीज़ न बोलें, जो contempt of court हो।

* Not recorded.

Contents Page

श्री संजय सिंहः इस तरह एफआईआर दर्ज करके, लोगों को दबाकर, लोगों के अधिकार छीनकर - हमारी पार्टी के पीछे तो आप लोग पहले से ही पड़े हुए हैं। चैतर वसावा, एक आदिवासी नेता हैं, उनको गिरफ्तार करके आपने तीन बार गुजरात के अंदर जेल में डाला। मेहराज मलिक हमारे विधायक हैं, उनको आपने जेल में डाल दिया। हम लोगों को तो जेल भेज ही चुके हैं। आप रोज मुकदमे लिखते रहते हैं, एफआईआर लिखते रहते हैं।* तो एक के बाद एक, एक के बाद एक, विपक्ष के नेताओं को जेल में डालकर आप कैसे काम करेंगे? आप पूरे देश में SIR के नाम पर लोगों के वोट काट रहे हैं।

उपसभाध्यक्ष (डा. दिनेश शर्मा)ः संक्षिप्त कीजिए।

श्री संजय सिंहः सर, मैं आपनी बात समाप्त कर रहा हूं। ...(**समय की घंटी**)... सबको दो-दो, तीन-तीन मिनट का समय मिला है, मैं एक मिनट में अपनी बात समाप्त कर रहा हूं।

उपसभाध्यक्ष (डा. दिनेश शर्मा)ः आधे मिनट में अपनी बात समाप्त कीजिए।

श्री संजय सिंहः मान्यवर, मैं पार्टी का लीडर हूं। एक मिनट में अपनी बात समाप्त कर रहा हूं।*

उपसभाध्यक्ष (डा. दिनेश शर्मा)ः संक्षिप्त कीजिए।

श्री संजय सिंहः *मैं यह कहना चाहता हूँ। बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (डा. दिनेश शर्मा)ः डा. सुधांशु त्रिवेदी। आप एक मिनट में अपनी बात कहिए।

डा. सुधांशु त्रिवेदी (उत्तर प्रदेश)ः *Sir, fact of the matter is that among the millions of e-mails, *no direct message, no direct phone call...

उपसभाध्यक्ष (डा. दिनेश शर्मा)ः मैने पहले ही कहा है कि अगर कोई बात तथ्यों के आधार पर नही है, तो उसको यहां रिकॉर्ड नहीं किया जाएगा।

डा. सुधांशु त्रिवेदीः सर, मैं अपनी बात दो वाक्यों में समाप्त करना चाहता हूं। न कोई ई-मेल है, न कोई मैसेज है, न कोई फोन कॉल है और उसके बाद निराधार, अनर्गल आरोप के ऊपर एक सज़ा-याफ्ता अपराधी का नाम लेकर यहां पर बोलना बहुत ही निंदनीय है और इनकी विकृत मानसिकता का प्रतीक है। सर, डिपार्टमेंट ऑफ जस्टिस ने भी कहा है कि वे फॉल्स एंड सेंसेशनल आरोप हैं। * उनकी एक-एक मुलाकात ऑफिशियल है और उसके बावजूद वहां पर एक ही गायन हुआ और वह था राष्ट्र गान। ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा)ः आपकी बात आ गई है।

---

* Not recorded.

Contents Page

डा. सुधांशु त्रिवेदीः अगर इनको उसमें नाच-गाना नज़र आता है, हो सकता है कि राम मंदिर में नज़र आता हो। मैं इस की घोर भर्त्सना करता हूं ...(**व्यवधान**)... उपसभाध्यक्ष महोदय, मैं केवल एक पंक्ति कहना चाहता हूं कि जो इन्होंने आरोप लगाने का प्रयास किया है किः

"राष्ट्रवाद के महामेरु पर वार बहुत ही हल्का है,
भारत विकसित रोकने के लिए यह मचा हुआ तहलका है।

श्री संजय सिंहः उपसभाध्यक्ष जी, मैंने क्या कहा? ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): माननीय सदस्य ने तथ्य के विपरीत, संविधान के विपरीत बात कही, उसको इसमें शामिल नहीं किया जाएगा। यह सवाल-जवाब नहीं है। आपकी बात आ गई है।

श्री संजय सिंहः उपसभाध्यक्ष जी, मैंने क्या कहा? मैंने कहा कि जो भी आरोप लगाए हैं, उनका जवाब दिया जाए। ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपने किसी संस्था का नाम लिया है, वह इसमें शामिल नहीं होगा। ...(**व्यवधान**)...

श्री संजय सिंहः उसको डिनाय कीजिए, आप भागते क्यों हैं?

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप यहां पर यह नहीं पूछ सकते हैं। नेक्स्ट, श्री सुभाष चन्द्र बोस पिल्ली।

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The next speaker is Shri Subhas Chandra Bose Pilli, nine minutes.

SHRI SUBHAS CHANDRA BOSE PILLI (Andhra Pradesh): Hon. Vice-Chairman, Sir, thank you very much for giving me opportunity to speak on the President's Address. [&] On the commencement of the Budget Session of the Parliament, hon. President addressed both Houses. I rise to convey our gratitude for the Address delivered by the hon. President of India. Every year, through her address, the hon. President provides clear direction to the Government and articulates the nation's priorities with great clarity and in detailed manner. I extend my congratulations to the hon. President for her Address, in which she issued guidance to ensure the proper implementation of public welfare measures and social justice.

Sir, through you, I wish to submit that India is not just a collection of a few States. India, as a whole, is an agrarian nation. Agriculture is the primary source of

[&] English translation of the original speech delivered in Telugu.

Contents Page

livelihood. States such as Andhra Pradesh, Telangana, West Bengal, Karnataka, Punjab, and Haryana are all heavily dependent on agriculture. With a large heart, the hon. Prime Minister has been providing ₹6,000 every year to farmers through the PM Kisan Samman Nidhi scheme.

In para 18 of the hon. President's Speech, it was mentioned that over 4 lakh crore rupees have been transferred till date to the farmers. This was mentioned in the hon. President's Address. The Scheme was started in 2019. It has been six years of implementation and only Rs. 75,000 crore per year is allocated. The amount of Rs. 6,000 per year has remained stagnant despite significant increase in inflation since 2019. We demand that this amount is revised to at least Rs. 9,000 so that it is adjusted for inflation. There is a strong need to increase it to a minimum of ₹9,000. Sir, there are many reasons for making this request. In Andhra Pradesh, 45 percent of farmers are tenant farmers and about 40 percent are small and marginal farmers. This means that 85 percent of farmers belong to weaker sections.

They all belong to weaker sections. They are from OBCs, Scheduled Castes and Scheduled Tribes. They are just having ten acres of land. They cultivate their own land. They constitute only 15 per cent. Sir, when Shri Y. S. Jagan Mohan Reddy Garu was the Chief Minister, many welfare schemes were implemented. Unfortunately, all those schemes have been stopped. As a result, farmers today have no alternative support. *...(Interruptions)...* Please do not get anxious; I am explaining. Sir, along with the ₹6,000 given by the hon. Prime Minister, an additional ₹7,500 was provided by the State Government, making it ₹13,500 per year. This continued uninterrupted for five years.

Sir, the present hon. Chief Minister also promised during the elections to give an additional ₹20,000, that is, ₹40,000 over two years. However, instead of ₹40,000, only about one-fourth, around ₹10,000 has been given so far, and the remaining amount has not been released. This is a major breach of election promise.

Sir, apart from this, there was a free crop insurance scheme under which the entire premium was paid by the Government. Small farmers, big farmers and tenant farmers, everyone's premium was fully borne by the Government. This scheme was implemented continuously from 2019 to 2024. However, the present Government has shut down this scheme as well. This shutdown was done without informing the farmers in advance. Farmers were not informed that the scheme was being discontinued and that they would have to pay the premium themselves. As a result,

Contents Page

74 percent of farmers lost eligibility to receive crop insurance. Sir, this is extremely unfortunate. Had the Government informed the farmers in advance, this situation could have been avoided. While 74 per cent of farmers lost insurance coverage, only those farmers who had taken loans from Primary Agricultural Cooperative Societies or commercial banks received insurance. That accounts for merely 26.6 per cent. Please consider the magnitude of losses suffered by farmers. Because of these two major reasons, I am requesting the Central Government to increase the assistance under PM-KISAN Scheme.

Sir, apart from this, free electricity is being provided. The present Government is also giving free electricity for nine hours. Earlier, free borewells were also provided. Even a small farmer owning ten acres or small farmers jointly could get a borewell drilled. The cost of extracting groundwater was about ₹5 lakh, which was entirely borne by the Government. If the borewell failed, another borewell was drilled at a different location, again at a cost of ₹5 lakh, fully paid by the Government. Sir, today, all these schemes have now been completely stopped. Agricultural testing laboratories, infrastructure development like cold storage units, and other facilities were earlier provided with subsidies. Dairy farmers were also given a bonus of ₹4 per litre of milk. Today all these schemes have been completely stopped. Therefore, with the intention that the assistance given by the hon. Prime Minister may be enhanced and made more effective, I am making this request.

Sir, when so many schemes were implemented earlier, shutting them all down has left farmers in a helpless condition. Agriculture is not a sector that yields profits every year. Andhra Pradesh is a cyclone-prone State. Every year, cyclones affect the Godavari Delta, Krishna Delta, Penna Delta, or North Andhra. After stopping all these schemes, our friends ask us, What have you done? When we explain, they should tell us whether what we are saying is true or not. Everything I have stated is factual. Sir, because all these schemes have been discontinued, we are seeking help from the hon. Prime Minister. What loss is there to you if assistance is given? If the hon. Prime Minister gives assistance with a large heart, it will benefit farmers. You and I are farmers; we are all connected to agriculture, directly or indirectly. It benefits everyone. Therefore, keeping this in mind, we are requesting the hon. Prime Minister to act accordingly.

Sir, another important issue is the privatization of medical colleges under the PPP model. With the cooperation and support of the hon. Prime Minister, 17 medical

Contents Page

colleges were sanctioned to Andhra Pradesh. The vision of the then Chief Minister* was that there should be one Government medical college in every parliamentary constituency. In line with that vision, 17 Government medical colleges were sanctioned. However, after the present Government came to power, attempts are being made to privatize these 17 medical colleges."

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप कन्क्लूड कीजिए। प्रदेश के ऐसे व्यक्ति जो यहाँ पर नहीं हैं, उनका नाम नहीं लेना चाहिए।

SHRI SUBHAS CHANDRA BOSE PILLI: Sir, because of this, in the last two years, we have lost 2,450 medical seats. This should not be allowed to happen. When privatization is being attempted, there is an urgent need for the Central Government to intervene immediately. Sir, we have already submitted a memorandum with one crore signatures to the Governor. We have conducted protests in every constituency and brought this issue to the notice of the Central Government...

उपसभाध्यक्ष (डा. दिनेश शर्मा): क्या आपकी पार्टी आपको समय देना चाहती है? क्या पार्टी के पास समय बचा है? अगर पार्टी एलाउ करती है, तो आप दो मिनट बोल सकते हैं।

SHRI SUBHAS CHANDRA BOSE PILLI: Sir, another major issue is the complete failure of law and order. Even our former Chief Minister, *had to stage a dharna in Delhi. Law and order failed to such an extent that on January 30, former Minister*was attacked. Similarly, yesterday, on the 1st of February, former Minister* house was attacked, protests were held at his residence, and the house was set on fire. ...*(Interruptions)*... These acts were carried out by TDP workers. Andhra Pradesh has completely failed in terms of law and order. Andhra Pradesh has been pushed to a situation warranting Governor's rule. Why has law and order failed to such an extent? ...*(Interruptions)*... Because they have a false confidence that the Central Government stands with them, and therefore, whatever they do will not be questioned...

उपसभाध्यक्ष (डा. दिनेश शर्मा): क्या यह आपकी allotted सीट है? अगर आपको बोलना है, तो अपनी allotted सीट से बोलिए। आप कन्क्लूड कीजिए। आपके सारे विषय आ गए हैं।

SHRI SUBHAS CHANDRA BOSE PILLI: Sir, hundreds of our party workers have been attacked, killed, and their houses torched. Today, Andhra Pradesh has been made

* Not recorded.

Contents Page

ready for imposing Governor's rule. We request the hon. Prime Minister to consider imposing Governor's rule for six months so that law and order can be restored...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपकी बात आ गई है। आप कन्क्लूड कीजिए। Next is Shri Muzibulla Khan. ...*(Interruptions)*...

SHRI SUBHAS CHANDRA BOSE PILLI: Sir, you yourself may have seen on television over the last two days, houses being burnt, vehicles being set on fire, people being attacked and even killed. When such incidents are taking place, how can we remain silent? This matter requires serious consideration.

उपसभाध्यक्ष (डा. दिनेश शर्मा): Next is Shri Muzibulla Khan; four minutes. श्री मुजीबुल्ला खान जी, आपका समय अब से जुड़ेगा।

श्री मुजीबुल्ला खान (ओडिशा): उपसभाध्यक्ष महोदय, आज मुझे महामहिम राष्ट्रपति जी के अभिभाषण पर बोलने का मौका मिला है, इसके लिए आपका धन्यवाद। सबसे पहले मैं ओडिशा के बारे में कुछ बात रखना चाहता हूँ। हमारे ओडिशा में आजकल distress sell हो रही है। लोग मंडी पर धान लेकर जाते हैं, कई दिनों तक इंतजार करते हैं, फिर भी उनका धान उठाया नहीं जाता है। खास करके, छोटे किसान, जो बहुत मेहनत से खेती करते हैं, उनके धान की बिक्री नहीं हो पा रही है। कटनी-छंटनी के नाम पर क्विंटल के पीछे 10-12 किलो तक उनके धान के वजन को कम कर दिया जाता है।

[**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** *पीठासीन हुए।*]

एमएसपी के संबंध में भारतीय जनता पार्टी की सरकार आने से पहले वायदा किया गया था। इसके अलावा जो 800 रूपये एक्स्ट्रा देकर 3,100 रुपये देने का वायदा किसानों से किया गया था, उसे भी ठीक से नहीं दिया जा रहा है। इस साल हमारे ओडिशा में काफी धान हुआ है। अब वे लोग कटौती करके बोलते हैं कि हम एक लिमिट के अंदर ही 3,100 रुपये दे सकेंगे। अगर आपने लिमिट के बाहर धान उपजाया है, तो हम नहीं दे पाएंगे। ऐसे में छोटा किसान, गरीब किसान क्या करेगा? यह उन लोगों के साथ बहुत अन्याय हो रहा है।

मैं एक बात और कहना चाहता हूं। आजकल ओडिशा में महिलाओं के ऊपर, छोटी बच्चियों के ऊपर अत्याचार हो रहा है। माइनॉरिटीज़ के ऊपर अत्याचार हो रहा है। एक हफ्ता, 10 दिन पहले बालेश्वर के पास एक गांव में, 8-10 किलोमीटर के अंदर एक गांव में कुछ लोगों ने एक माइनॉरिटी के लड़के को घेर लिया और उसे जबर्दस्ती बोला गया कि जय श्रीराम बोलो और अगर नहीं बोलोगे, तो तुम्हें मार देंगे। उसे जान से मार दिया गया। उपसभाध्यक्ष महोदय, इस देश में यह क्या हो रहा है! यहां माइनॉरिटी के मंत्री, माननीय श्री किरेन रिजिजु जी भी बैठे हैं। उस लड़के को जबर्दस्ती बोला गया कि जय श्रीराम बोलो, नहीं तो तुम्हें मार देंगे और उसे सच में मार दिया गया। हमारे देश में यह बहुत गलत हो रहा है। हमारे देश में संविधान ने सबको अधिकार दिया है

और यहां सभी धर्म और सभी वर्ग के लोग मिल-जुलकर रहते हैं। ओडिशा में कभी ऐसा नहीं हुआ था। पहली बार यह डबल इंजन सरकार आने के बाद ये सब घटनाएं घट रही हैं।

उपसभाध्यक्ष महोदय, आज ओडिशा में वाटर डिस्प्यूट सबसे बड़ा डिस्प्यूट है। हमारे तत्कालीन मुख्य मंत्री नवीन पटनायक जी ने कई बार डिमांड की थी कि पोलावरम प्रोजेक्ट की हाइट थोड़ी कम की जाए, नहीं तो मलकानगिरी में जो आदिवासी रहते हैं, उनके 100-100 गांव डूब जाएंगे। इसीलिए हमारे नेता नवीन पटनायक जी ने इसके बारे में कई बार डिमांड की है। हम लोगों ने कई बार आंदोलन किया, वाटर कमीशन से भी मिले, लेकिन उसका कोई फायदा नहीं हुआ। जब हमारी सरकार थी, तब से कोयला रॉयल्टी के बारे में हम डिमांड कर रहे हैं। कोयला रॉयल्टी को अभी भी सरकार रिवाइज़ नहीं कर रही है। इसकी वजह से ओडिशा को हर साल 10 हज़ार करोड़ की क्षति हो रही है। स्पेशल कैटेगरी स्टेट्स के लिए कई बार बोला गया, इसकी कई बार डिमांड की गई। ठीक है, स्पेशल कैटेगरी स्टेट्स नहीं दिया, लेकिन स्पेशल पैकेज तो दे सकते हैं। यहां भी आपकी सरकार है और वहां भी आपकी सरकार है, डबल इंजन सरकार है। आप ओडिशा के लिए कम से कम स्पेशल पैकेज तो दीजिए। हमने यह डिमांड बहुत बार संसद में उठाई है, लेकिन इस बात को न कोई सुन रहा है और न ही इस पर अच्छे से रेस्पॉन्ड किया जा रहा है।

उपसभाध्यक्ष महोदय, अब मैं कनेक्टिविटी बारे में बोलना चाहता हूं। वहां न तो रेलवे कनेक्टिटी ठीक से हो रही है और न ही मोबाइल कनेक्टिविटी ठीक से हो रही है। बहुत से गांवों में बच्चे ठीक से पढ़ भी नहीं पा रहे हैं। खासकर ओडिशा में युवकों को रोजगार भी नहीं मिल रहा है। बिना रोजगार के युवक लोग बदमाशी कर रहे हैं, झमेला कर रहे हैं। उपसभाध्यक्ष महोदय, मैं सरकार को कहना चाहता हूं ...(**समय की घंटी**)... युवा को रोजगार देने के लिए सरकार कुछ करे, वरना पूरे ओडिशा में ऐसा झमेला हर वक्त चलेगा।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): अब आप समाप्त कीजिए।

श्री मुजीबुल्ला खान: धन्यवाद सर।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): धन्यवाद। Now, Shri A. D. Singh. You have seven minutes.

SHRI A. D. SINGH (Bihar): Sir, I rise today to respond to the Motion of Thanks and, through that, to the President's Address — not to question the dignity of the hon. President, but to question the direction, depth, and delivery of the policies it so generously praises. The Address paints a picture of an India that is uniformly prosperous, inclusive, corruption-free, and confidently marching towards Viksit Bharat. Sadly, this picture is selective, celebratory, and disconnected from the lived reality of millions of Indians. विकसित भारत के बारे में सरकार का जो जुमला है, इस पर मैं कुछ बोलना चाहता हूं। ये कह रहे हैं कि 25 crore Indians को poverty के ऊपर lift कर दिया है और जब देश इतना विकसित हो गया है, तो फिर आप 80 crore Indians को 5 किलो राशन क्यों

Contents Page

दे रहे हैं? Poverty cannot be wished away by changing definitions or indicators. Real wages are stagnant, youth unemployment remains high, and informal work dominates our economy. अब मैं सरकार की Welfare schemes के बारे में कुछ कहना चाहता हूं। Yes, houses have been sanctioned, taps installed, and gas connections distributed. But a house without water, electricity, or secure ownership is not dignity.

5.00 P.M

जहाँ तक 'जल जीवन मिशन' की बात है, तो आपने 'जल जीवन मिशन' में टैप तो दे दिया, मगर उसमें पानी ही नहीं आता है। अगर पानी हफ्ते में एक-दो बार आता है, तो वह पानी भी साफ नहीं है। इसी तरह से आपने 'उज्ज्वला योजना' में गैस का सिलिंडर तो सबको दे दिया, मगर जब उनको इसकी refill की जरूरत पड़ती है, तो उनके पास पैसा ही नहीं है। यह किस तरह का विकसित भारत है, हमको समझ में नहीं आ रहा है!

आप 'आयुष्मान भारत' योजना लाए। आज भी 'health' पर सरकार की spending 2 परसेंट है। Health infrastructure totally collapse कर गया है, particularly मेरे स्टेट बिहार में। Out-of-pocket expense के मामले में लोग गरीब होते जा रहे हैं।

अब हम agricultural production पर आते हैं। आप बोल रहे हैं कि आपने 150 मिलियन टन चावल का उत्पादन कर दिया है, but, record production has not meant record income for farmers. Farmers are not receiving remunerative prices of their product as input cost has gone up. Groundwater की position पंजाब, हरियाणा और Western Uttar Pradesh में बिल्कुल खराब है। Edible oil and pulses imports continue because crop diversification has failed.

इसी तरह से manufacturing record के बारे में आप बोलते हैं कि आपने इतने ज्यादा फोन्स का निर्यात किया। The Government highlights India becoming the second-largest mobile manufacturer, but manufacturing by volume is not manufacturing by value. आप जो भी export कर रहे हैं, उसमें जो 80 per cent components हैं, वे चीन या ईस्ट एशिया से आते हैं। यह कोई खुशी की बात नहीं है।

Exporting electric vehicles to 100 countries sounds impressive, but India still imports critical EV components, especially lithium cells, battery technology, semiconductors, and power economics.

अब हम MSME के ऊपर आते हैं। While multinational-led assembly grows, MSMEs-the backbone of manufacturing—face credit stress, delayed payments, and GST compliance burdens. According to industry estimates, lakhs of small units shut down after GST and Covid, and many have not recovered. Manufacturing growth that

Contents Page

sidelines MSMEs cannot be called sustainable. आज industry में GDP में MSME का contribution सबसे ज्यादा है, लेकिन उसको totally neglect किया गया है। They are under stress of financial burden and GST.

Dependence on imported components means trade deficit persist, even in high-growth sectors like electronics. True *Atmanirbhar Bharat* requires design capabilities are R&D, domestic supply chains, and skilled employment, not just final-stage assembly. The Government celebrates India as a manufacturing giant, but what it has created is an assembly economy--high on exports, low on value addition, jobs and technology sovereignty.

Yes, highways, railways and *Vande Bharat* trains inspire pride. But, infrastructure should unite, not divide. While premium trains multiply, ordinary passengers face over-crowding, rising fares, and safety concerns. Rural roads exist on maps, but maintenance is poor and connectivity to schools and hospitals remain fragile. Development cannot be judged only by speed; it must be judged by access.

Next is Labour Reforms. The Labour Codes are presented as reform, but workers were not consulted. These Codes dilute job security, weaken collective bargaining, and ignore the needs of 90 per cent of work force-- informal workers, including domestic workers. Reform that benefit balance-sheets, but weaken livelihoods cannot be called people-centric.

Next is Youth, Startups & Skills and Aspirations Without Assurance. India's youth is ambitious, talented and restless. But skill programmes cannot succeed when education outcomes are weak and job opportunities limited. Whether any track has been kept about persons getting job after the skill training. The outcome of securing job is very poor. Many startups shut down within a few years. MUDRA loans are easy to announce, but rising NPAs show the distress at the grassroots. Youth do not want slogans, they want stable futures.

Next is Federalism, Inclusion and Social Justice. True social justice is not achieved by centralized schemes only. State face shrinking fiscal space, delayed payments, and growing dependence on the Centre. Dalits, Adivasis, Minorities, women, and migrants need rights, representation, and resources, not just rhetoric.

Now, I come to the last point which is the Indian outside the Address. The President's address speaks of ambition, but the India outside the House speaks of anxiety, parents worried about jobs, farmer worried about debt, youth worried about

Contents Page

the future, and citizens worried about shrinking democratic space. *Viksit Bharat* cannot be built on statistics alone. It must be built on jobs, justice, equality, sustainability and trust. The opposition's duty is not to deny achievement, but to demand accountability, correct the course and speak for those unheard. That is why we reject this Address, not out of negativity, but out of responsibility to the Constitution and the people of India. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Dr. M Thambudurai. You have ten minutes.

DR. M. THAMBIDURAI (Tamil Nadu): Mr. Vice Chairman, Sir, on behalf of my AIADMK Party and my party leader, Edappadi Palaniswami, I rise to support the Address of the hon. President of India. Sir, at the outset, hon. President reminded us that a nation's progress is incomplete without admiration for its history and values. They inspire the present generation to contribute meaningfully to the nation's future and accelerate India's journey towards *Viksit Bharat*. Sir, the President also emphasized the importance of cultural pride and national self-respect. Initiatives taken by the NDA Government and Narendra Modi*ji,* such as Kashi Tamil Sangam, etc., have promoted Tamil culture and brought focus on Tamil pride. Our Prime Minister Narendra Modi*ji* is the only Prime Minister in the history, who always highlights the Tamil culture, Tamil language, wherever he goes and always praises Tirukkural, quoting Bharathiyar, etc. *...(Interruptions)...* I am coming to the point that you are raising. Sir, the hon. President also mentioned about the safety of women, defining the women-led development. Women, no longer, are viewed merely as beneficiaries, but as leaders of transformation. Sir, on the other hand, the situation in Tamil Nadu * is that there is no security for women. We know what happened to the college girl inside the Anna University campus. Very recently, another girl was also ruined in a college in the heart of the city of Chennai. No concrete action has been taken till now. . *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please do not disturb. *...(Interruptions)...* Hon. Member, please do not disturb. *...(Interruptions)...* You started first.

DR. M. THAMBIDURAI: There is an increase in drug use everywhere. They are sold invariably in the colleges and schools. This is promoted by the DMK Government, Sir.

* Not recorded.

Contents Page

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please do not disturb. *...(Interruptions)...* Please carry on.

DR. M. THAMBIDURAI: Sir, now I come to the language issue. They are opposing Hindi. We are also not for that, for imposing Hindi in Tamil Nadu. Who is responsible for Hindi becoming the official language of this country? Is it BJP Government or Congress Government? When Mr. Shastri was the Home Minister, as well as the Prime Minister, he only brought the Bill and passed it making Hindi as the official language. Now they are in alliance with the Congress. Why are they having the alliance with Congress? *...(Interruptions)...* Sir, regarding federalism, they said...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Dr. M. Thambidurai, please come to the point.

DR. M. THAMBIDURAI: Mr. Siva quoted Thirukkural. When we are criticizing, they have to listen. When we are raising an issue, they should have patience to listen to what I am saying. With regard to federalism, we are also for federalism. Anna is for that. But which way has it gone out? In 1976, when Mrs. Indira Gandhi was the Prime Minister, she imposed Emergency. During the Emergency period, most of the State's rights including Education were transferred to the Concurrent List. *...(Interruptions)...* They ruled. DMK was in the Government for 18 years, in the NDA Government. *...(Interruptions)...*They were not only in the NDA Government, they were also in the Congress-led Government, UPA Government. What steps have they taken in 18 years to remove Hindi language from the list?

Sir, Anna said, 'Not only Hindi, but all languages in the Eighth Schedule, especially Tamil, must be made national language.' That is our demand. Sir, when our Madam Jayalalitha was the Chief Minister, she passed a resolution in our party to see that Tamil must be made as the official language of this country. This is our stand. But, you are in alliance with Congress which brought Hindi. You are in alliance with Congress. They are responsible for bringing Hindi. And, also for taking all the federal powers, including education, in 1976. Who did it? They feel pride in telling about their leader, our present Chief Minister, telling that Stalin fought against Emergency and went to jail. I have also sympathy for that. But, at the same time, they are in alliance with Congress and Congress punished them! What kind of double game are they playing? Sir, I want to tell you. Tamil Nadu developed very well. Not only in DMK period but also during AIADMK. We ruled for 30 years. Our AIADMK Party ruled for 30 years. Puratchi MGR was there. Amma Jayalalitha was there. Edappadi K. Palaniswami

ruled very well for four years. He brought so many things. I am telling that so many things were developed. At that time, development was the main thing. Tamil Nadu is number one, not because of the DMK. AIADMK is the main reason for the development of things.

SHRI JAIRAM RAMESH: Thambidurai*ji,* what about K. Kamraj?

DR. M. THAMBIDURAI: About Kamraj, Raja*ji* brought the Congress Government. Raja*ji* was thrown out of the Congress Government. Kamaraj never brought any Congress Government. Don't mislead the people. In 1967, Kamraj*ji* was defeated by DMK people. Sir, he is diverting me from the issue. I want to come to point. Tiruchi Siva*ji* also praised saying, "The present DMK Government fulfilled so many promises, and, they are number one. The people are supporting them." I am going to tell, Sir. They have given more than 500 promises in their election manifesto in 2021. They have not implemented. They are giving Rs.1000 to women. That is implemented. But, our leader, Edappadi Palaniswami has now announced that when we will come to power, we are going to give 2000 rupees per family. That is our achievement. They are talking about double engine. Sir, double engines are required in certain places. Shri Edappadi Palaniswami is the first engine pulling the train. The NDA Government is supporting us behind that. That is double engine. They are misleading about double engine. Sir, double engine is required. The whole economy of Tamil Nadu has gone down. They have borrowed nearly Rs.8 lakh crores of amount as loan. Especially during last four-five years, Rs. four and a half lakhs crore loan they have borrowed and made the State debt ridden. They have borrowed so much. Therefore, to bring the economy once again back, to develop Tamil Nadu, we require double engine. Double engine means, under the leadership of Shri Edappadi K. Palaniswami, the engine will pull the train. Then, Central Government will support us. That is the meaning of double engine. They are single engine. They are wrongly saying 'dabba engine'. For example, they talked about health sector. You know health sector very well. During our Edappadi Palaniswami period, 23 medical colleges were established. 11 colleges were established with the assistance of the Central Government. Modi*ji* has given. How many colleges they brought? Nothing has been done. For example, 7.5 per cent reservation for rural and poor students who are studying in Government schools was made by Shri Edappadi Palaniswami to excel and get admission. What he did is a marvelous thing. Now, same thing about delta region. To protect the farmers, he said that no one can take any gas pipeline or other thing through farms. He declared it as delta area. He is a pro-former. Shri Edappadi Palaniswami was born in a poor agricultural family.

Contents Page

He was not born as Chief Minister's son. He is not Chief Minister's son. There is no dynastic rule in AIADMK. We are not against criticism. Karunanidhi was Chief Minister. Now, his son is the Chief Minister. Next, Udhayanidhi is sworn in as Deputy Chief Minister. They are following dynastic rule.

Sir, I want to make it very specific. I don't want this to happen next time. This Government has failed in all sectors. They keep on criticising the Central Government. But, what about the State Government? The law and order in the State is in a very poor condition. The people of Tamil Nadu are against the present Government. In the upcoming elections, under the leadership of Shri Edappadi K. Palaniswami, in alliance with our NDA partner, the BJP, we are going to win 210 Assembly seats and form the Government, and would be bringing good governance. That will be our achievement. The DMK is going to be out of the Government. That is what they are afraid of.

Instead of speaking on the President's Address, they keep on speaking about Tamil Nadu and keep on criticizing federalism. The issue of Hindi was created by Congress. It was brought by Congress. And, they had accepted it. In Alliance with Congress, they were in Central Government for 18 years. They never fought for making Tamil language as the official language in this country. They are misleading the people by raising Dravidian model. There is no Dravidian model. They are going to be drowned. Thank you very much, Sir.

SHRI TIRUCHI SIVA: Just one minute, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Do you have a point of order?

SHRI TIRUCHI SIVA: Yes, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Under which rule?

SHRI TIRUCHI SIVA: Under Rule 258, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Okay.

SHRI TIRUCHI SIVA: I just want to clarify here that when Anna passed the resolution on bilingual policy, only Congress was ruling. And, we were not silent. Secondly, he said that Tamil should also be an official language. I was the first to demand through my Private Member Bill to declare all the 22 languages of India, as mentioned in the

Eighth Schedule to the Constitution, as official languages. I have been debating this point.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The point raised by you is not covered under Rule 258. Please conclude.

SHRI TIRUCHI SIVA: I have made my point. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Shri Sanjay Kumar Jha.

श्री संजय कुमार झा (बिहार): माननीय उपसभाध्यक्ष महोदय, संसद में महामहिम राष्ट्रपति महोदया का जो अभिभाषण हुआ, उस पर सरकार के पक्ष में अपने विचार रखने के लिए मैं यहाँ खड़ा हुआ हूँ। माननीय राष्ट्रपति जी का यह अभिभाषण केवल बीते वर्ष की उपलब्धियों का लेखा-जोखा ही नहीं था, बल्कि इस अभिभाषण में विकसित भारत - 2047 की स्पष्ट, ठोस और आत्मविश्वास से भरी हुई एक रूपरेखा भी थी। उन्होंने अपने अभिभाषण की शुरुआत खासकर, भारत की सांस्कृतिक चेतना और ऐतिहासिक स्मृतियों से की। वंदे मातरम् के 150 वर्ष पूरे होने और गुरु तेग बहादुर जी के शहीदी पर्व को याद करने के साथ-साथ बिरसा मुंडा जी, सरदार पटेल और भूपेन हजारिका जैसे महापुरुषों का स्मरण यह बताता है कि सरकार विकास के साथ विरासत को भी ध्यान में रखती है।

महोदय, मैं बिहार से आता हूँ। राम मंदिर बन गया, लेकिन सीता माता का जन्म, जो कि हमारे मिथिला में हुआ था, वहाँ पर सीता माता का मंदिर नहीं बना था। अब वहाँ पर डेवलपमेंट और पर्यटन को दृष्टि में रखकर बिहार सरकार के द्वारा सीता माता का मंदिर भी बनाया जा रहा है। सर, हम लोग पूर्वी राज्यों से आते हैं और हमेशा उन पर टिप्पणी होती है, लेकिन आदरणीय प्रधान मंत्री जी ने पिछले 11 सालों में एक रिमार्केबल काम यह किया कि उन्होंने 25 करोड़ लोगों को गरीबी रेखा से ऊपर उठाया। यह applaud करने का moment है। This achievement of the Government of India is that twenty-five crore Indians overcame poverty and they became a part of India's new middle class, which, according to hon. Prime Minister, Shri Narendra Modi, is India's most aspirational and energetic segment. The aspiration of this section of the population is spearheading the growth of India's economy.

Today, according to the official website of the European Union, at global level, strong growth in India is projected to partially offset the slowing trend growth in China. Poverty alleviation is becoming a reality. Income growth will have an even more positive aspect as India will lift nearly 25 million households out of poverty. Only about six per cent of households will be categorized as destitute by 2031, from 15 per cent today. Growth in income will transform India from an aspirers-led economy to a

Contents Page

truly middle class driven one, growing from 2.2 trillion dollars in 2021 to 7.1 trillion dollars in 2031. And, consumer spending rising from 1.9 trillion dollars to nearly 5.2 trillion dollars. रिज़र्व भी हम लोगों का जितना बड़ा है, जो इकोनॉमी की स्थिति है, जो ट्रंप टैरिफ की बात होती है और जो ग्लोबल स्थिति है - अभी जो इकोनॉमिक सर्वे आया है, उसमें भी यह दिया गया है कि भारत की 7 प्रतिशत ग्रोथ प्रोजेक्टेड है। तो ये सारी चीज़ें कहीं-न-कहीं गरीबी को भी एड्रेस करती हैं। पिछले दशक में जो दूसरा सबसे बड़ा काम मुझे लगा, जो माननीय राष्ट्रपति महोदया के अभिभाषण में था, वह यह कि 4 करोड़ गरीबों के लिए पक्के घर बनाए गए। पिछले ही साल 32 लाख नए घर दिए गए। मुझे लगता है कि बिहार जैसे प्रदेश में, जहाँ से हम लोग आते हैं, इसका बड़ा बेनिफिट ज़मीन पर हुआ है। जब प्रधानमंत्री जी विभिन्न कार्यक्रमों में बिहार आते रहे और जिन लोगों को पक्के घर मिले, वे मंच पर आकर जब अपने घर की चाबी लेकर जाते थे, तो उनके चेहरे पर जो संतोष का भाव दिखाई देता था, वह एक बड़ा ग्राउंड रियलिटी में दिखाई पड़ रहा है। इसी तरह हम लोग देखते हैं कि DBT (Direct Benefit Transfer) में इतना बड़ा फाइनेंशियल इन्क्लूज़न हुआ है और एक बड़े स्केल पर लगभग 56 करोड़ अकाउंट खोले गए हैं, जब से यह शुरू हुआ है - उसमें 50 प्रतिशत से ज़्यादा महिलाओं के बैंक अकाउंट हैं। उनका भी एक मेजर इन्क्लूज़न हुआ है। हम लोग अपने स्टेट में देख रहे हैं कि जितना पैसा ट्रांसफर किया जाता है, उसमें कोई pilferage नहीं है - सीधे मोबाइल में बटन दबाया जाता है और सीधा उनके अकाउंट में पैसा ट्रांसफर हो जाता है और उसका जो प्रभाव ग्रामीण इकोनॉमी में स्पेंडिंग के रूप में दिखाई पड़ रहा है, वह नीचे गाँवों में जाकर साफ़ दिखता है। इसी तरह 350 मिलियन टन से ज़्यादा खाद्यान्न का रिकॉर्ड उत्पादन भारत में हुआ है। पिछले एक दशक में लगभग 100 मिलियन टन खाद्यान्न उत्पादन भारत में हुआ है। राइस उत्पादन में, जिसकी यहाँ चर्चा हो रही थी, 150 मिलियन टन के साथ भारत दुनिया का नंबर-वन देश बन गया है।

उसी तरह मछली के उत्पादन में भी 7 प्रतिशत से ज़्यादा की वृद्धि हुई है। यह सारी बातें माननीय राष्ट्रपति महोदया के अभिभाषण का हिस्सा थीं। उसी तरह भारत दुनिया का दूसरा सबसे बड़ा दूध उत्पादक देश बन गया है और वैश्विक उत्पादन में लगभग 25 प्रतिशत योगदान भारत का रहा है। एक सेक्टर जिसमें बहुत बड़ा बदलाव ज़मीन पर दिखाई पड़ रहा है, वह यह है कि भारत दुनिया का दूसरा सबसे बड़ा मोबाइल फोन उत्पादक देश बन गया है। मोबाइल फोन निर्माण में चीन के बाद भारत दूसरे स्थान पर है। देश में जितने मोबाइल फोन हम use करते हैं, उनमें 99 प्रतिशत मोबाइल इसी देश में बने हुए हैं। यह पिछले दस वर्षों की कहानी है। आज ग्रामीण सड़कों में भी बड़ा परिवर्तन दिखाई दे रहा है। रोड कनेक्टिविटी केवल शहरी क्षेत्रों तक सीमित नहीं रही है। ग्रामीण क्षेत्रों में all-weather road के लिए जो प्रधानमंत्री ग्राम सड़क योजना वाजपेयी जी के समय वर्ष 2000 में शुरू हुई थी, उसमें भी आज ज़मीन पर major change दिखाई पड़ रहा है। ये कुछ बातें माननीय राष्ट्रपति महोदया के अभिभाषण में आई थीं।मैं दो-तीन और बातें टच करना चाहता हूँ। यहाँ पर यह सवाल उठ रहा था कि बिहार कितना टैक्स देता है और बिहार को कितना पैसा मिलता है।

Contents Page

बिहार जैसा प्रदेश झारखंड से अलग हो गया है। सारी इंडस्ट्रीज़, सारे मिनरल्स झारखंड में चले गए और बिहार में केवल नेपाल से पानी आता है। वहां पर वही स्थिति रह गई है, लेकिन पिछले 20 सालों में नीतीश जी के नेतृत्व में एनडीए सरकार बहुत अच्छे तरीके से चली। हम लोग क्या लिगेसी लेकर आए थे? उस स्टेट की क्या स्थिति थी, जब हम लोग स्टेट में आए थे। वहां कोई उद्योगपति नहीं बचा था। लोग वहां के बारे में चर्चा नहीं करते हैं। वहां extortion के कारण सारे उद्योगपति स्टेट को छोड़कर भाग गए थे। वहां कोई लॉ एंड ऑर्डर नहीं था। अभी बिहार में चुनाव हुए और चुनाव में यहां के पत्रकार भी गए थे, पोलिटिशियन भी गए थे, नेता लोग भी घूमे और उन्होंने कहा कि बिहार में जो ग्रामीण सड़क है, वह आज की डेट में देश के किसी भी राज्य से बेहतर सड़क है। प्रधान मंत्री जी की जो परिकल्पना थी, पूर्वोदय, जो हमेशा निगलेक्टिड रहा, वह वोट देता रहा, सरकार बनाता रहा, लेकिन पूर्वी राज्यों पर कभी किसी का ध्यान नहीं गया। प्रधान मंत्री जी ने जब से ध्यान देना शुरू किया है, पिछले बजट में बिहार को सपोर्ट मिला और इस बजट में भी बिहार को सपोर्ट मिला है, इसलिए बहुत दिनों के बाद हम लोग बिहार में देख रहे हैं और यह न्यूज़ भी है कि अब बिहार में इन्वेस्टर्स आ रहे हैं, वहां उद्योग लग रहे हैं, इन्वेस्टमेंट करने के लिए लोग बिहार में आ रहे हैं। ज़मीन पर चीज़ें बदल रही हैं। पिछली बार सरकार ने मदद की। नेपाल से हम लोग बात नहीं कर सकते हैं। यह इंटरनेशनल मैटर है, तो कोसी नदी पर जो हाई डैम बनना है, उसके बारे में भारत सरकार को ही बात करनी होगी, लेकिन भारत सरकार का जो सपोर्ट रहा, उससे अब फ्लड मिटिगेशन में चीज़ें काफी मिनिमाइज़ हुई हैं। मैं एक और विषय टच करना चाहता था। हमारे बहुत सारे साथी एसआईआर पर बात कर रहे थे कि कहां वोट काट दिया गया? एसआईआर एक ही स्टेट में हुआ है और वह बिहार में हुआ है और बाकी जगहों पर प्रोसेस चल रहा है। बिहार में एसआईआर की बहुत बड़ी एक्सरसाइज़ हुई। वहां बहुत सारे नेता लोगों के बीच में जाकर एसआईआर के खिलाफ रोड शो कर रहे थे। इस एक्सरसाइज़ के बाद बिहार में चुनाव हुए और बिहार में जो इलेक्शन हुआ, वह unprecedented election है। पूरे देश के पत्रकार बिहार चुनाव में वहां पहुंचे हुए थे, क्योंकि देश में केवल एक ही जगह चुनाव हो रहे थे। मैं आपको बताना चाहता हूं कि किसी पत्रकार को एक वोटर नहीं मिला, जिसने कहा हो कि मेरा वोट काट दिया गया। उन्हें एक बूथ नहीं मिला, जहां वोट कटा हो। कितना बड़ा असत्य फैलाया गया। पिछले सेशन में पूरा हाउस बंद रखा गया। एक वोटर नहीं मिला, जिस वोटर ने कहा हो कि मेरा वोट बूथ पर नहीं है और हम वोट नहीं दे पाए। पूरे चुनाव में एक जगह रिपोलिंग नहीं हुई, पूरे चुनाव में एक भी जगह वायलेंस नहीं हुई। बिहार जैसी thickly-populated State में इतने बड़े चुनाव के बाद जो मेन्डेट मिला, उससे भी कुछ मैसेज लेना चाहिए। इस सरकार को कितना बड़ा मेन्डेट मिला। दिल्ली में जो लोग बैठे रहते हैं, उनको भी थोड़ा असेस्मेंट करना चाहिए कि 20 साल के बाद anti-incumbency क्यों नहीं थी? इतना बड़ा मेन्डेट कैसे मिल गया। वह इसलिए मिला, क्योंकि वहां की लीडरशिप पर ट्रस्ट था और अभी तंबी दुरै जी कह रहे थे कि डबल इंजन की सरकार है, उसका एक बेनिफिट वहां स्टेट में मिला है। राष्ट्रपति जी ने इस अभिभाषण में जो कहा है और इतनी अपेक्षा जरूर है कि जिस स्टेट से हम लोग आते हैं, वह भी इस ग्रोथ इंजन का पार्ट बन रहा है। बिहार बहुत प्रोग्रेस कर रहा है। आज विरासत की बात हो रही है, तो मैं बताना चाहता हूं कि जब पूरे यूरोप में यूनिवर्सिटी नहीं थी, उस समय नालंदा यूनिवर्सिटी थी। रेज़िडेंशियल यूनिवर्सिटी थी। अब तो पूरा रिवाइव हो गया है, वहां पढ़ाई शुरू हो

Contents Page

गई है। कहीं और जाएं या न जाएं, लेकिन आपको अपने पूर्वजों को पिंडदान देने के लिए गया जाना पड़ता है। राजगीर हमारा बहुत बड़ा सेटअप है और इसी सरकार के द्वारा वह आज टूरिज़्म का बड़ा हब बनने जा रहा है और टूरिज़्म ऐसा सेक्टर है, जहां लोगों के लिए employment opportunity create हो रही है।

महोदय, निश्चित रूप से पूर्वोदय की जो एक परिकल्पना थी, चाहे वह बिहार हो, आप देखिए कि इन्फ्रास्ट्रकचर में कितना पैसा जा रहा है। आज हल्दिया से रक्सौल हाइवे दिया गया है। हम लोग लैंड एक्वायर कर रहे हैं, लेकिन बंगाल में सरकार लैंड ही नहीं दे रही है। उसका काम ही शुरू नहीं हो पा रहा है। अगर लैंड दे दी गई होती, तो आज वह सिक्स लेन रोड बन चुका होता। मुझे लगता है कि आदरणीय प्रधान मंत्री जी का जो एक थ्रस्ट है कि 2047 तक देश विकसित होना है, जो पूर्वी राज्यों को मेन स्ट्रीम में जोड़े बिना पूरा नहीं होगा, अब वह विजिबल है, जमीन पर दिखाई पड़ रहा है। हम पूर्वी राज्यों, खास कर बिहार में उसका रिज़ल्ट देख रहे हैं। अगर 25 करोड़ लोग गरीबी रेखा से बाहर निकले हैं, तो उसमें बड़ी संख्या में बिहार के भी लोग हैं और हम जमीन पर उसका इम्पैक्ट देख ही रहे हैं। मैंने अपनी पार्टी की तरफ से राष्ट्रपति महोदया के अभिभाषण के समर्थन में अपना पक्ष रखा है।

महोदय, आपने सदन में इस विषय पर हो रही चर्चा में भाग लेने के लिए मुझे जो अवसर प्रदान किया है, उसके लिए आपका बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): प्रो. राम गोपाल यादव जी, आप अपना भाषण आरंभ कीजिए।

प्रो. राम गोपाल यादव (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, महामहिम राष्ट्रपति के अभिभाषण पर सदन में हो रही इस चर्चा में भाग लेने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद।

महोदय, इस अभिभाषण में देश की स्थिति को जिस तरह से दिखाया गया है, उससे ज्यादातर लोग सहमत नहीं हैं, लेकिन हम लोग विपक्ष में रहकर अभिभाषण का परंपरागत तौर पर समर्थन करते हैं और मैं उसी को करने के लिए खड़ा हुआ हूँ।

महोदय, देश की स्थिति क्या है? मैं अन्य बिंदुओं पर बोलने से पहले, अपने गुरु, इस सदन और उस सदन के सदस्य रहे, और देश के बड़े कवि, उदय प्रताप सिंह जी की कुछ पंक्तियों से अपनी बात शुरू करना चाहता हूं। महोदय, उन्होंने कहा है,

वातावरण आज उपवन का अजब घुटन से भरा हुआ है
कलियाँ हैं भयभीत फूल से, फूल शूल से डरा हुआ है।
सोचो तो तुम, क्या कारण है दिल, दिल के नज़दीक नहीं है
जीवन की सुविधाओं का बँटवारा शायद ठीक नहीं है।
धूप रोशनी अगर चमन में ऊपर-ऊपर ही बँट जाएँ
माली तुम्हीं फैसला कर दो, हम किसको दोषी ठहराएँ ?

Contents Page

आप यह मत समझिएगा कि विपक्ष के लोग काँटे हैं,
काँटे उपवन के रखवाले अब से नहीं, ज़माने से हैं
लेकिन उनके मुँह पर ताले अब से नहीं, ज़माने से हैं।
ये मुँह बंद, उपेक्षित काँटे अपनी कथा कहें तो किससे?
माली उलझे हैं फूलों से अपनी व्यथा कहें तो किससे?

ऐसा भी किया गया।

इसी प्रश्न को लेकर काँटे यदि फूलों को ही चुभ जाएँ
माली तुम्हीं फैसला कर दो, हम किसको दोषी ठहराएँ?

यह देश की स्थिति है। उन्होंने आगे लिखा है,

बुलबुल की क्या है बुलबुल तो जो देखेगी, सो गाएगी...

कवि तो जो देखता है, वही लिखता है, वही कहता है। हम कुछ भी कहें, लेकिन देश की स्थिति यही है।

उपसभाध्यक्ष महोदय, राष्ट्रपति जी के अभिभाषण में जो बातें हैं, मैं उन पर बहुत संक्षेप में कुछ बातें कहूँगा। मैं सबसे पहले तो यह कहूँगा कि अभिभाषण के पैरा चार में महामहिम राष्ट्रपति द्वारा सोशल जस्टिस की बात कही गई है, लेकिन सामाजिक न्याय को इम्प्लिमेंट करने के लिए ग्राउंड रियलिटी बिल्कुल डिफरेंट है, जो दिखाया जा रहा है, उससे हटकर है। हमारे संविधान की प्रस्तावना में भी यही लिखा है - *सामाजिक, आर्थिक और राजनैतिक न्याय।*

महोदय, मैं एक बात का उल्लेख करना चाहता हूँ कि अभी कुछ दिनों पहले दिल्ली यूनिवर्सिटी के कॉलेजिज में लेक्चरर्स एवं असिस्टेंट प्रोफेसर्स की एप्वॉइंटमेंट्स के लिए इंटरव्यू हुए थे। कुछ लोग जो कैंडिडेट थे, वे रिजल्ट निकलने के बाद, इंटरव्यू देने के बाद रिजल्ट शीट लेकर हमारे पास आए थे। उसे देखकर मुझे आश्चर्य हुआ और आप लोगों को भी आश्चर्य होगा कि जो जनरल कैटेगरी के कैंडिडेट्स थे, वे ही सेलेक्ट हुए थे। जनरल कैटेगरी में से जो लोग आए थे, वे सब सेलेक्ट हो गए, लेकिन जो ओबीसी, एससी और एसटी कैटेगरी के कैंडिडेट्स थे, उन सबके आगे कॉलम में लिखा हुआ था - एनएफएस, एनएफएस, एनएफएस। नॉट फाउंड सूटेबल। क्या यह सोशल जस्टिस है? रिटन में तो नम्बर ज्यादा हैं, लेकिन इंटरव्यू में they were not found suitable and they were not selected.

यही नहीं, नीचे के धरातल के स्तर पर आजादी के इतने दिनों बाद भी स्थिति इतनी भयावह है कि आगरा जिले में जाटवों की एक बारात जा रही थी। दूल्हा घोड़े पर बैठा हुआ था। उसको निकलने नहीं दिया गया, कहा गया कि घोड़े पर बैठकर नहीं जा सकते। मेरे पास फोन आया। मैंने आगरा के पुलिस कमिश्नर को टेलीफोन किया। वह कमिश्नरेट के अंतर्गत ही आता था। पुलिस ने जाकर बारात चढ़वाई, तब जाकर वह शादी हुई। हम सामाजिक न्याय की बात करते हैं और जाति के आधार पर, वर्ग के आधार पर इतना भेदभाव हो रहा है कि किसी को कुछ मिल नहीं

पाता है। 27 परसेंट आरक्षण पिछड़ों का है, 22.5 परसेंट एससी-एसटी का है, यानी 49.5 परसेंट आरक्षण है। सारी नियुक्तियाँ, ऑलमोस्ट ऑल, यूपीएससी वगैरह के कॉम्पिटिशन को छोड़कर, आउटसोर्सिंग से या कॉन्ट्रैक्ट बेसिस पर होने लगी हैं। मांझी जी, न आउटसोर्सिंग में रिजर्वेशन है और न कॉन्ट्रैक्ट बेसिस में रिजर्वेशन है। जब रिजर्वेशन है ही नहीं, तो इन वर्गों का कोई आदमी आ ही नहीं सकता है। चाहे कहीं भी बैठे हों, लेकिन हम सब लोग यह बात जानते हैं।

महोदय, यूपीएससी से आईएएस बनने के बाद, लम्बी सर्विस करने के बाद, जब कोई राज्यों में प्रमुख सचिव स्तर का व्यक्ति हो जाता है, तब वह केंद्र में डेप्युटेशन पर ज्वाइंट सेक्रेटरी आता है। जब प्रमुख सचिव के स्तर के व्यक्ति का केंद्र में इम्पैनलमेंट होता है, तब वह ज्वाइंट सेक्रेटरी बनता है। लेकिन जिन्होंने कभी किसी पब्लिक सर्विस कमीशन का इम्तिहान न दिया हो, अब आपकी सरकार उन्हें सीधे ज्वाइंट सेक्रेटरी अपॉइंट करने लगी है और किए भी हैं। अब तो डायरेक्टर भी अपॉइंट किए जाने लगे हैं। यूपीएससी में इंटरव्यू के लिए भेज देते हैं। इसमें क्या दिक्कत है? उन्हें कहीं इम्तिहान तो देना नहीं पड़ता। क्या उनका कोई रिटन टेस्ट हुआ है? उनकी क्या क्वालिफिकेशन है? किसी बड़े बिजनेसमैन के यहाँ नौकरी करते रहे, तो उसे इंटरव्यू के लिए बुला लिया गया और ज्वाइंट सेक्रेटरी बना दिया गया। दिल्ली में ज्वाइंट सेक्रेटरी सबसे इम्पॉर्टेंट पोस्ट होती है। ज्वाइंट सेक्रेटरी के दस्तखत करने के बाद सेक्रेटरी दस्तखत करता ही है। जो कुछ होता है, उसी स्तर पर तय हो जाता है। उस पोस्ट पर जो अपॉइंटमेंट हुए हैं, आप उनके बारे में पता कीजिए। मांझी जी, आप उस वर्ग से आते हैं, जिनकी हमेशा उपेक्षा हुई है। आप यह पता कीजिए कि जिन ज्वाइंट सेक्रेटरी की अपॉइंटमेंट सीधे हुई है, क्या उनमें कोई ओबीसी, एससी, एसटी या माइनॉरिटी का है? नॉट ए सिंगल! तो हम किस बात के लिए सोशल जस्टिस की बात करते हैं?

महोदय, इसी तरह जल जीवन-मिशन की बात हुई। मैंने पहले भी एक बार इस सदन में कहा था कि बड़े-बड़े गाँवों में इश्तिहार लगवा दिए गए - प्रधान मंत्री जी की फोटो, नल से पानी निकल रहा है और महिलाएं हँसती हुईं पानी पी रही हैं। लगवाए या नहीं? मैंने कहा था कि आप लोग कभी-कभी गाँव की तरफ जाकर देख लिया करो कि वास्तव में ये नल लगे हैं या नहीं, पानी पहुंचा है या नहीं। जब यहां बात उठी, तो अब कुछ जगहों पर टंकियां बननी शुरू हुई हैं। यह मैं केवल कुछ जगहों की बात कह रहा हूं। हमने इटावा जिले के सभी ब्लॉक्स का सर्वे करवाया था। हमारे फोन में यह पूरी जानकारी है कि किस ब्लॉक में कितने गांव हैं। वहां कुछ जगहों पर टंकियां बनना शुरू हुई हैं, लेकिन ठेकेदारों ने हम लोगों की निधि से या प्रधानों ने अपने तरीके से गांव की गलियां पक्की बनवा लीं और वे सब खोद डालीं कि इसमें पानी की पाइपलाइन बिछेंगी। वह आज तक नहीं बिछीं। 95 परसेंट जगहों में कोई पानी नहीं पहुंचा है। वह बहुत भाग्यशाली गांव होगा, जिसमें इस योजना के अंतर्गत पानी पहुंचा है। यहां गुजरात के लोग बैठे हों, तो बुरा न मानना। लोग यह कहते हैं कि ठेकेदार सब गुजरात के थे, वे पैसा लेकर चले गए। इतना प्रचार हो रहा है, यह सब हो रहा है और जल-जीवन मिशन की इतनी चर्चा हो रही है, फिर भी पानी की दिक्कत की वजह से हमारे पास लोग आते हैं और कहते हैं कि साहब, सांसद निधि से हैंडपम्प लगवा दीजिए। कलेक्टर कहता है कि सांसद निधि से नहीं लगवा सकते हैं, क्योंकि जल-जीवन मिशन के अंतर्गत पानी आने वाला है, लेकिन पानी नहीं आ रहा है और हम लोग दुविधा में हैं। इसीलिए, मैंने इस

Contents Page

हाउस में एक दिन कहा था कि या तो सांसद निधि को खत्म कर दो या इसको 25 करोड़ कर दो, ताकि हम लोगों को दे सकें, वरना लोक सभा के आधे लोग इससे चुनाव हार जाते हैं। जब 1 किलोमीटर सड़क बनाने के लिए अब 1 करोड़ 10 लाख रुपये चाहिए, तो कहां से कोई बना सकता है। स्थिति बहुत ठीक नहीं है। आप देखिए कि जल जीवन मिशन, जो कि प्रधान मंत्री जी की बहुत ही महत्वाकांक्षी योजना है, उस पर इम्प्लिमेंटेशन हो क्यों नहीं रहा है? इसमें या तो ऊपर सही बात बताई नहीं जा रही है या ठेकेदार और अधिकारी लोग इतने ताकतवर हैं कि वे इस बात को कहीं पहुंचने नहीं दे रहे हैं। सचिव जो होते हैं, उनमें अधिकारी या मिनिस्टर के सचिव दोनों ही लोग आते हैं और प्रधान मंत्री के मिनिस्टर हैं, वे भी सचिव ही हैं। तुलसीदास जी ने लिखा कि:

सचिव बैद गुर तीनि जौं प्रिय बोलहिं भय आस,
राज धर्म तन तीनि कर होइ बेगिहीं नास॥

अगर सचिव इस डर से कि कहीं ऊपर वाला मालिक नाराज न हो जाए, सही बात नहीं बताएंगे, तो राज्य का नाश हो जाता है। इसलिए मेरा सभी मंत्रियों से अनुरोध है कि प्रधान मंत्री जी को वास्तविकता बताते रहिए, उनसे नहीं छुपाइए, क्योंकि यह देश के लिए अच्छी बात नहीं है। बड़े पैमाने पर पैसा जा रहा है। प्रधान मंत्री जी की कांन्स्टिट्यूएंसी बनारस है। वहां बहुत बड़े पैमाने पर पैसा गया, लेकिन कितना खर्च हुआ, कितना डेवलपमेंट हुआ? सब ठेकेदार खा गए और रिजल्ट आपने देखा होगा। वह तो कांग्रेस का उम्मीदवार कमजोर था। पहले पांच राउंड में गिनती के समय प्रधान मंत्री जी बनारस में हारते जाएं! यह हुआ था कि नहीं हुआ था? तब भी आप लोगों की आंखें नहीं खुलीं कि कितनी गड़बड़ी हो रही है। वहां मॉनिटर करें और केवल वहीं मॉनिटर नहीं करें, बल्कि पूरे देश में अगर मॉनिटरिंग नहीं की गई, तो कितना ही कीजिए, लेकिन आखिर में नुकसान आपका ही होगा। नीचे के स्तर पर स्थिति बहुत ठीक नहीं है।

आयुष्मान भारत योजना की बहुत चर्चा की जाती है। यह प्रधान मंत्री जी की बहुत अच्छी योजना है, लेकिन आधे से ज्यादा अस्पतालों में आदमी जाता है, वहां से उसको निकाल दिया जाता। उसको दवा नहीं देते हैं और कहते हैं कि तुम्हारा इलाज नहीं हो सकता है। अभी सुरेन्द्र सिंह जी, जो फिरोजाबाद जिले के एक डीजीसी रहे, उनको हार्ट अटैक हुआ। वे आगरा के एक अस्पताल में गए और उन्होंने कहा कि हमारा आयुष्मान योजना का कार्ड है। उनकी उम्र भी 70 साल के आसपास हो गई थी। वे सीनियर सिटीज़न थे। उनको कहा गया कि हम इससे इलाज नहीं कर सकते। उन्होंने मुख्य मंत्री के पोर्टल पर कम्प्लेंट कर दी। उन्हें अस्पताल से निकाल दिया गया। हार्ट पेशेंट को हार्ट अटैक की स्थिति में निकाल दिया गया। वे यहां दिल्ली लाए गए, लेकिन तब तक उनकी डेथ हो गई। उन्होंने आयुष्मान कार्ड को भी नहीं माना और 'आयुष्मान भारत' के अंतर्गत उनको इलाज नहीं मिला। ऐसे लोगों के खिलाफ कोई कार्रवाई भी नहीं होती! वहाँ पुलिस कमिश्नर को written complaint की गई। मैंने पूछा कि इसमें क्या हुआ, तो कहा गया कि इसमें पहले CMO explanation माँगेगा, उसके बाद ही FIR हो सकती है। ये मानते ही नहीं हैं। अच्छी योजना हो, तो वह लागू नहीं होती। कुछ अस्पताल ऐसे भी हैं, जहाँ अगर गाँव का गरीब आदमी

चला गया, तो उसको दवा सौ रुपए की दी और उस पर पाँच सौ रुपए चढ़ा दी। यह हो रहा है। इस तरह से लोगों ने आयुष्मान भारत के अरबों रुपए खा लिए!

फिर इसमें कहा गया है, "My Government is becoming successful in building a system free from corruption and scams." मैं दूसरे राज्यों के बारे में नहीं जानता हूँ, लेकिन उत्तर प्रदेश के बारे में मैं यह कह सकता हूँ, आम लोग कहते हैं, बीजेपी के कार्यकर्ता कहते हैं कि लेखपाल से इंतखाब लेने जाओ, तो जो पहले 5 रुपए में मिल जाता था, अब वह 500 रुपए में भी नहीं
मिलेगा। ...(**समय की घंटी**)... क्या मेरा टाइम पूरा हो गया?

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): आपका समय समाप्त हो गया।

प्रो. राम गोपाल यादव: मैं और आधा मिनट लूँगा। मेरी पूरी बात हो नहीं पाई, क्योंकि टाइम ही ज्यादा नहीं था।

मैंने जो बातें कही हैं, उनके बारे में मेरा अनुरोध है कि आप उन पर अमल करें और सुधार करें। एक-दो लाइनों के साथ मैं अपनी बात समाप्त करूँगा कि:

"अभी समय है सुधार कर लो, यह आना-कानी नहीं चलेगी,
सही की नकली मोहर लगा कर, गलत कहानी नहीं चलेगी।"

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Now, Shri Praful Patel; not present. Next speaker is Chowdry Mohammad Ramzan. You have five minutes.

श्री चौधरी मोहम्मद रमज़ान (जम्मू-कश्मीर): ऑनरेबल वाइस-चेयरमैन सर, हमारी जो ऑनरेबल राष्ट्रपति जी हैं, उन्होंने डा. अम्बेडकर साहब का equality, justice और dignity के बारे में जो
vision है, उसे remind कराया। ये महज noble words ही नहीं हैं, बल्कि हमारे Constitution की foundation इन्हीं पर है। लेकिन इन ideals का जो test है, वह तब देखा जा सकता है, जब मुल्क में जो लोग हैं, खास कर जो गरीब लोग हैं और दूर-दराज के इलाकों में जो लोग रहते हैं, जिनसे democracy काफी distant है और जो equality है, वह उनके लिए conditional है, उन पर इनका क्या असर होता है, न कि सिर्फ भाषणों में, speeches में। जब हम देखते हैं कि उन पर इनका क्या असर होता है, तब हमें इन speeches के मायने नजर आते हैं।

मैं रियासत-ए-जम्मू-कश्मीर के एक हिस्से से आया हूँ और इधर इस हाउस में रियासत-ए-जम्मू-कश्मीर को represent करता हूँ। हमें यहाँ पर बहुत कहा गया कि वहाँ पर democracy return हो गई है, normalcy आई है और जो development है, उसने तेज रफ्तार पकड़ी है। मैं यह कहना चाहता हूँ कि वहाँ पर elections भी हो गए और massive level पर लोगों ने वोट के

Contents Page

लिहाज से अपना योगदान भी दिया, उनका high participation भी हो गया, लेकिन मैं इस सदन को यह कहना चाहता हूँ कि क्या मतलब है उस election का, अगर वह power voters के पीछे नहीं चली! उधर रियासत-ए-जम्मू-कश्मीर में elected Government है, but only in form, without powers. जो सारी powers हैं, वे एक एलजी के हाथ में थमा दी गई हैं। रियासत-ए-जम्मू-कश्मीर की जो democracy है, it is only for symbolism. लोगों ने वोट दिए, लेकिन लोग rule नहीं करते हैं। They speak but they are not heard.

Is this the vision of Dr. Ambedkar, जिसके बारे में हमारी सदर साहिबा ने, राष्ट्रपति जी ने यहाँ पर जिक्र किया है? Roads are built. Tunnels का उद्घाटन होता है, projects को inaugurate किया जाता है, लेकिन मैं ये कहना चाहता हूँ कि क्या यह डेमोक्रसी का substitute है? यह सदन इसका फैसला करे। डा. अम्बेडकर ने खुद कहा था कि economic progress तब तक कुछ भी नहीं है, जब तक लोगों को political empowerment नहीं मिले। क्या रियासते जम्मू-कश्मीर के लोगों को इलेक्शन के बाद, massive voting के बाद वह हक मिला है, जिसके वो मुस्तहिक हैं? मैं इस हाउस से यह सवाल करना चाहता हूँ।

मैं जो दूसरी बात कहना चाहता हूँ, वह यह है कि जब आर्टिकल 370 को हटाया गया, जो हमारी identity थी, जो तशख्खुस था, हालांकि वह बहुत सारे स्टेट्स में है, in other forms, 370 A, B, C, D, E, F, G, H तक है और अभी भी आप नॉर्थ ईस्ट के बोडो लोगों से बात करते हैं कि उनको भी यह दे देंगे, लेकिन आपने रियासते जम्मू-कश्मीर के लोगों से यह चीज छीन ली है। आपने हमसे यह वादा किया था कि पहले हम delimitation करेंगे, उसके बाद इलेक्शन करायेंगे और इलेक्शन के बाद immediately आपको statehood दे देंगे। वहां इलेक्शन भी हो गए, delimitation भी हो गया, लेकिन 15-16 महीने गुजरने के बाद भी, अभी तक उसको statehood नहीं मिला है। यहां पर राज्य सभा के हम जितने भी एमपीज़ हैं, कुछ दिन पहले ऑनरेबल होम मिनिस्टर साहब से भी मिले। उन्होंने हमें यकीन दिलाया कि न सिर्फ यह कि हम स्टेट को भी देखेंगे, बल्कि business rules का जो मामला है, between Governor and Chief Minister or Cabinet, इसको भी हम जल्द से जल्द हल करेंगे। ...(**समय की घंटी**)... मैं इस हाउस के जरिए ऑनरेबल होम मिनिस्टर साहब को यह याद कराना चाहता हूँ कि ऑनरेबल प्राइम मिनिस्टर ने, ऑनरेबल होम मिनिस्टर ने on the floor of the House, रियासते जम्मू-कश्मीर के लोगों को जो वादा दिया है, उसको वे पूरा करें। सिर्फ यही नहीं, बल्कि Hon. Supreme Court में Government of India के जो Solicitor General हैं, उन्होंने एक affidavit दिया है कि immediately after elections, statehood will be restored. 14-15 महीने हो गए हैं, लेकिन अभी तक हमने यह नहीं देखा है। सर, मैं यहाँ पर एक-दो पॉइंट्स और बताना चाहता हूँ, जो जरूरी हैं।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): अब आप समाप्त कीजिए। आपका समय समाप्त हो चुका है।

श्री चौधरी मोहम्मद रमज़ान: सर, एक-दो मिनट समय और दीजिए।

Contents Page

सर, एक तो मैं यहाँ रियासते जम्मू-कश्मीर में जो unemployment है, उसके बारे में कहना चाहता हूँ। वहाँ पर 3 लाख, 60 हजार पढ़े-लिखे बच्चे बेरोज़गार हैं, जिनमें से तकरीबन 66,000 ग्रेजुएट्स ही हैं और 47,000 पोस्ट ग्रेजुएट्स हैं, बल्कि उससे भी ज्यादा हैं, लेकिन वहां बेकारी बहुत ज्यादा है। मैं यह चाहता हूँ कि सेंट्रल गवर्नमेंट रियासते जम्मू-कश्मीर के लोगों को एक स्पेशल पैकेज दे, ताकि उनमें जो निराशा है, वह दूर हो जाए। ...(**समय की घंटी**)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): धन्यवाद। श्री संजय राउत। ...(**व्यवधान**)...

श्री चौधरी मोहम्मद रमज़ानः सर, मैं लास्ट बात कह कर अपनी बात conclude करूंगा। ...(**व्यवधान**)... इसका असर यह हुआ है कि ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): आपका समय समाप्त हो गया है। ...(**व्यवधान**)... मैंने आपको extra time भी दिया। ...(**व्यवधान**)... आपका समय समाप्त हो गया है। श्री संजय राउत जी। ...(**व्यवधान**)...

श्री संजय राउत (महाराष्ट्र): सर, राष्ट्रपति जी के अभिभाषण पर यहाँ जो चर्चा चल रही है, अगर उनका भाषण पढ़ें, सुनें, तब भी यह लगता है, जैसे प्रोफेसर साहब ने कहा कि देश की स्थिति ठीक नहीं है, लेकिन उनको ठीक लगता है, हमारे सामने जो महान देशभक्त मंडली बैठी है, उनको ऐसा लगता है कि सब कुछ ठीक है। ...(**व्यवधान**)... राष्ट्रपति जी देश की संवैधानिक प्रमुख हैं, तो भाषण के हर para में राष्ट्रपति जी कहती हैं कि मेरी सरकार, मेरी सरकार.. लेकिन जिसको वे मेरी सरकार कहती हैं, * मैं यहाँ से सुन रहा था, आप डेमोक्रसी की बात करते हैं, लेकिन देश में कहाँ डेमोक्रसी बची है? न जूडिशियरी है, न सोशल जस्टिस है। * क्या यह डेमोक्रसी है? सर, मुझे लगता है कि यह डेमोक्रसी की व्याख्या, definition नहीं है।

महोदय, राष्ट्रपति जी के अभिभाषण में वही घिसी-पिटी घोषणाएँ हैं। इसमें नई बात क्या है? आप मुझे बताइए। इतने साल से हम...(**व्यवधान**)... गरीबों को सबसे ज्यादा रोजगार देने वाली 'मनरेगा' का आपने नाम तो बदल दिया, लेकिन रोजगार की गारंटी भी आपने कम कर दी है। ...(**व्यवधान**)... किसानों को रोजगार मिलता था, वह गारंटी आपने कम कर दी। ...(**व्यवधान**)... हमारे महाराष्ट्र के मराठवाड़ा में 2025 में 3,000 किसानों ने आत्महत्या की है। ...(**व्यवधान**)... देखिए, आपको सुनने की आदत होनी चाहिए। आप सत्ताधारी हैं, आपकी सरकार है, इसलिए अगर आप हमारी बात सुनने की आदत डालेंगे, तो डेमोक्रसी और मजबूत हो जाएगी।

सर, मैं एक और बात आपके सामने रखता हूँ। *यह आपकी डेमोक्रसी है।...(**व्यवधान**)...

सर, आज मुझे फिर अजित पवार जी की याद आ रही है। वे महाराष्ट्र के बड़े नेता थे। वे तीन सालों से आपके साथी भी रहे हैं। दुर्भाग्यपूर्ण तरीके से उनकी मौत हो गई। आज भी हम लोग

---

* Not recorded.

सदमे में हैं कि यह कैसे हो गया! इतने दमदार आदमी की जिस तरह से दुर्घटना में मौत हो गई, उससे आज भी हम लोग सदमे में हैं।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): संजय राउत जी, आपका समय समाप्त हो चुका है। आप प्वाइंट पर आइए।

श्री संजय राउत: *...(**व्यवधान**)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): आप सब्जेक्ट के बाहर बोल रहे हैं। ...(**व्यवधान**)...

श्री संजय राउत:*...(**व्यवधान**)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): आपका समय समाप्त हो चुका है। यह विषय नहीं है। यह डिबेट राष्ट्रपति के अभिभाषण पर हो रहा है। ...(**व्यवधान**)...

श्री संजय राउत:*...(**व्यवधान**)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): धन्यवाद, यह सब्जेक्ट नहीं है। ...(**व्यवधान**)...

श्री संजय राउत: *देखिए, आप सुनने की आदत रखिए। यह डेमोक्रसी है, इसलिए आप सुनने की आदत रखिए। सर, अगर आपकी सरकार डेमोक्रटिक तरीके से ...(**समय की घंटी**)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): धन्यवाद। ...(**व्यवधान**)...

श्री संजय राउत: सर, एक मिनट दे दीजिए। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): एक मिनट भी नहीं है। अभी हाउस adjourn करना है। ...(**व्यवधान**)... अब आप समाप्त कीजिए, आपका समय समाप्त हो चुका है।

श्री संजय राउत: सर, यह सरकार हिन्दुत्व की बात करती है, लेकिन इस देश में सबसे ज्यादा तकलीफ में अगर कोई होगा, तो वह हिन्दू है। ...(**व्यवधान**)... इंदौर में हिन्दू गंदा पानी पीकर मरता है, लखनऊ में हिन्दू जहरीला कफ़ सीरप पीकर मरता है, बंगलादेश में हिन्दुओं को मार दिया जाता है और देश के प्रधान मंत्री तथा देश की सरकार इन सब पर चुप बैठी है। ...(**व्यवधान**)...सर, आदरणीय राष्ट्रपति जी ने अगर इस बात का जिक्र किया होता, तो हम बहुत स्वागत करते, धन्यवाद।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Members, it is 6 p.m. now. If the House agrees, we may sit beyond 6 p.m. to allow Members to make their Special Mentions permitted for today. Do I have the leave of the House to extend the sitting beyond 6 p.m.?

---

* Not recorded.

Contents Page

SOME HON. MEMBERS: Yes, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Special Mentions.

SPECIAL MENTIONS

Need to tackle growing Myopia epidemic in India

डा. अजित माधवराव गोपछड़े (महाराष्ट्र): महोदय, कोविड-19 के पश्चात् अत्यधिक स्क्रीन उपयोग, सीमित बाहरी गतिविधियों के कारण बच्चों और युवाओं में मायोपिया (निकट दृष्टि दोष) की दर अभूतपूर्व रूप से बढ़ी है। वैश्विक वैज्ञानिक अध्ययनों के अनुसार, वर्ष 2050 तक विश्व की लगभग 50 प्रतिशत जनसंख्या मायोपिया से प्रभावित हो सकती है, जिनमें से लगभग 10 प्रतिशत उच्च मायोपिया से ग्रस्त होगी। भारत में यह केवल शहरी क्षेत्रों तक सीमित न रहकर अब ग्रामीण भारत में भी फैल रही है। उच्च मायोपिया के कारण रेटिना डिटैचमेंट, मायोपिक मैक्यूलोपैथी, ग्लूकोमा तथा कम आयु में मोतियाबिंद जैसी जटिलताओं का खतरा बढ़ जाता है, जो स्थायी अंधत्व तक ले जा सकता है। इसके अतिरिक्त, निरंतर आँखों में तनाव, सिरदर्द, पढ़ने-लिखने में कठिनाई जैसे प्रभाव बच्चों के मानसिक और बौद्धिक विकास को भी प्रभावित करते हैं।

अतः यह अत्यंत आवश्यक है कि विद्यालयों में बच्चों के लिए न्यूनतम दो घंटे की दैनिक बाहरी खेल गतिविधियाँ अनिवार्य की जाएँ। प्राकृतिक प्रकाश मायोपिया की प्रगति को धीमा करता है। बच्चों के लिए स्क्रीन टाइम के मानदंड निर्धारित कर उनका कड़ाई से अनुपालन किया जाए। विद्यालय प्रवेश के समय तथा नियमित अंतराल पर नेत्र जांच को अनिवार्य किया जाए, ताकि प्रारंभिक अवस्था में ही मायोपिया की पहचान हो सके। उच्च जोखिम वाले बच्चों के लिए आवश्यक चिकित्सकीय परामर्श उपलब्ध कराया जाए। विद्यार्थियों के लिए व्यापक जन-जागरुकता अभियान चलाए जाएँ, जिनमें स्वस्थ दृष्टि आदतों, उचित पढ़ने की दूरी, सही प्रकाश व्यवस्था पर बल दिया जाए। केंद्र और राज्यों के समन्वित प्रयासों द्वारा ही इस उभरते सार्वजनिक स्वास्थ्य संकट का प्रभावी समाधान किया जा सकता है।

अतः मेरी सरकार से यह माँग है कि इस विषय पर ध्यान दिया जाए।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by hon. Member, Dr. Ajeet Madhavrao Gopchade: Shri A. A. Rahim (Kerala), Dr. Sasmit Patra (Odisha) and Shri R. Girirajan (Tamil Nadu).

Contents Page

Demand for approval of Hosur Airport

SHRI P. WILSON (Tamil Nadu): Mr. Vice-Chairman, Sir, Hosur is a booming industrial and export hub in Tamil Nadu, a major employment generator, and a crucial growth engine for South India. Considering the unprecedent development, the hon. Chief Minister of Tamil Nadu, committed on the floor of the Assembly to establish the Hosur International Airport. However, the Union Government has rejected the proposal on the ground of 150-km restriction arising out of a concession agreement between the Union Government and a private airport operator in Bengaluru, which restricts a new civilian airport within that aerial distance of the existing airport until around 2033. The Ministry of Defence specifically declined clearance for the project, pointing to strategic and safety considerations regarding the overlapping controlled airspace used for defence operations (notably near Hindustan Aeronautics Limited and Indian Air Force activities), where similar clearance are given for other airports. *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Mr. Wilson, you have to read from the approved text. You are reading outside the text. I have your text.

SHRI P. WILSON: I have read it from what I have uploaded. Across the world - from London to New York - multiple airports operate efficiently within close proximity. Even in India, Noida Airport is coming up just 90 km from Delhi's Indira Gandhi International Airport. I request the Government to approve the Hosur International Airport project.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri P. Wilson: Dr. Sasmit Patra (Odisha), Shrimati Rajathi (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri P. P. Suneer (Kerala), Dr. V. Sivadasan (Kerala), Shri A. A. Rahim (Kerala) and Shrimati Jebi Mather Hisham (Kerala).

Thank you. Now, Shri Shambhu Sharan Patel.

Demand to open an Import-Export Facilitation Centre in Bihar

श्री शंभू शरण पटेल (बिहार): बिहार एक कृषि-प्रधान राज्य है और इसकी अधिकांश आबादी कृषि, पशुपालन तथा कृषि-आधारित products पर निर्भर रहती है एवं उनसे जुड़े व्यापार को अपनाकर अपना जीवन-यापन करती है। सरकार की नीति One District One Product की है। हमारे बिहार में जहाँ शेखपुरा, नालंदा और पटना जिलों में प्याज तथा दलहन की फसलें होती हैं,

---

* Not recorded.

Contents Page

वहीं शाहाबाद क्षेत्र के भोजपुर, बक्सर, कैमूर और रोहतास जिलों में बासमती चावल का उत्पादन होता है। मिथिलांचल के जिलों, जैसे दरभंगा, मधुबनी और सीतामढ़ी में मखाना और मछली का उत्पादन होता है। कोसी क्षेत्र के जिलों, जैसे सहरसा, सुपौल और मधेपुरा में मक्का; सीमांचल के जिलों, जैसे पूर्णिया, कटिहार, अररिया और किशनगंज में मक्का, जूट और मखाना; बेगूसराय एवं खगड़िया में मक्का; अंग प्रदेश के जिलों, जैसे मुंगेर, बांका और भागलपुर में कतरनी चावल, आम, चूड़ा और सिल्क products; मुज़फ्फरपुर और वैशाली जिलों में लीची जैसे products का बड़े पैमाने पर उत्पादन किया जाता है। इन सभी products की विदेशों में बहुत अधिक demand है।

अतः मेरा सरकार से आग्रह है कि उत्तर बिहार और दक्षिण बिहार, इन दोनों स्थानों पर आयात-निर्यात सुविधा केंद्र खोले जाएँ, जिससे बिहार के किसानों और व्यापारियों को सही देश का चयन करने में मदद मिले और export के बाद उन products का सही मूल्य भी किसानों एवं व्यापारियों तक पहुँच जाए। इससे बिहार के किसानों की आमदनी बढ़ेगी और देश के विदेशी मुद्रा भंडार में भी बढ़ोतरी होगी।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Shambhu Sharan Patel: Dr. Sasmit Patra (Odisha) and Shri R. Girirajan (Tamil Nadu).

Now, Shrimati Phulo Devi Netam.

Demand for preservation of the historically significant Ramgarh hill in Chhattisgarh

श्रीमती फूलो देवी नेतम (छत्तीसगढ़): छत्तीसगढ़ के सरगुजा ज़िले में स्थित रामगढ़ पहाड़ी एक ऐतिहासिक, पौराणिक और प्राकृतिक महत्व की जगह है। ऐसी मान्यता है कि भगवान श्रीराम वनवास के दौरान यहाँ रुके थे। यहाँ प्राचीन गुफाएँ, शिलालेख, पूजा स्थल, रंगमंच और नाट्यशाला भी मौजूद हैं।

रामगढ़ पहाड़ी स्थानीय जल स्रोतों और जैव विविधता को संतुलित करने में भी सहायक है। स्थानीय आदिवासी समुदाय कंद-मूल और औषधीय पौधों जैसे वनोत्पादों के माध्यम से अपना जीवन-यापन करते हैं। यह पहाड़ी खनन क्षेत्र से 8 किलोमीटर की दूरी पर है, किंतु 11 किलोमीटर दूरी दिखाकर खनन की मंजूरी दे दी गई है। खनन की ब्लास्टिंग से पहाड़ी की संरचना और इसकी विरासत को नुकसान हो रहा है। इस पौराणिक पहाड़ी में दरारें भी दिखने लगी हैं। यदि खनन का विस्तार किया जाता है, तो इससे पहाड़ी के संरक्षण, धार्मिक महत्व और पर्यटन पर गंभीर प्रभाव पड़ेगा।

अतः सरकार से मेरा निवेदन है कि रामगढ़ पहाड़ी, जो रामायण से जुड़ा एक धार्मिक स्थल है, आदिवासी संस्कृति का केंद्र है और जहाँ भारत की प्राचीन नाट्य विरासत विद्यमान है,

Contents Page

उसे संरक्षित स्मारक घोषित किया जाए तथा इसकी परिधि में खनन कार्य को तत्काल प्रभाव से रोका जाए।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shrimati Phulo Devi Netam: Dr. Sasmit Patra (Odisha), Shri Neeraj Dangi (Rajasthan), Shrimati Rajathi (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shri Chandrakant Damodar Handore (Maharashtra), Shri Niranjan Bishi (Odisha), Shri Madan Rathore (Rajasthan), Dr. V. Sivadasan (Kerala), Shri A. A. Rahim (Kerala) and Shrimati Jebi Mather Hisham (Kerala).

Now, Shri Dorjee Tshering Lepcha.

Concern over decline in Siri Cow breed

SHRI DORJEE TSHERING LEPCHA (Sikkim): Sir, the Siri Cow is not merely a livestock breed but it is an integral part of the agrarian culture, traditional farming system and rural economy of Sikkim and neighbouring Himalayan regions.

This hardy breed is uniquely adapted to high-altitude, cold climatic conditions, steep terrains and organic farming practices. It plays a vital role in providing milk, draught power, organic manure and livelihood security to small and marginal farmers. However, today the Siri Cow is facing a serious threat of decline due to indiscriminate crossbreeding, shrinking grazing land, lack of organized breeding programmes, and inadequate policy support. If immediate steps are not taken, this valuable indigenous germplasm may be lost permanently.

I would like to urge the Union Government to accord special recognition to the Siri Cow under national indigenous cattle conservation programmes, including *Rashtriya Gokul* Mission and National Livestock Mission. Dedicated Siri Cow breeding centres, genetic conservation units and farmer incentive schemes should be established in Sikkim. Support for organic dairy products, value addition and market linkages will further encourage farmers to continue rearing this breed.

Preserving the Siri Cow aligns with our national objectives of biodiversity conservation, climate-resilient agriculture, organic farming, and rural empowerment. I request the Union Government to take immediate and focussed action in this regard. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon.

Contents Page

Members associated themselves with the Special Mention made by the hon. Member, Shri Dorjee Tshering Lepcha: Dr. Sasmit Patra (Odisha) and Shri Madan Rathore (Rajasthan).

Shri Golla Baburao.

Concern over hiring staff in Signal and Telecommunication Department in Railways on contract basis

SHRI GOLLA BABURAO (Andhra Pradesh): Sir, Safety is the biggest concern and there is no doubt Railways is taking various measures, including Kavach, to provide foolproof safety for passengers and its network. The results are encouraging — accidents have reduced from 135 in 2014-15 to just 31 in 2024-25. It has all happened due to policies of Railways and hard work being done by regular safety category employees of Railways.

But, surprisingly, Railway Board issued a Circular to GMs of 4 Railway Zones asking to hire people on contract to take care of modern signaling, telecommunications and maintenance of safety department. This move has shocked not only Railway Unions but also others. Safety department has complex interlock mechanisms and advanced electronic systems. So, contract workers, I strongly believe, as supervisors, field engineers and technicians may not be fully appropriate for train operations and passengers' safety. Railway Board is aware that complex and interlocking of signal and telecom departments need high and intensive training of nearly 2 years at Signal & Telecommunication Training Centre (STTCs) and Indian Railway Institute of Signal Engineering and Telecommunications (IRISET). And, Commissioner of Railway Safety (CRS) in its investigation report of collision of Mysuru-Dharbhanga Bagmati Express flagged a similar concern.

Hence, I appeal to the Government to withdraw the Circular to appoint contract workers in safety departments and, instead, appoint regular employees. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Golla Baburao: Shri Subhas Chandra Bose Pilli (Andhra Pradesh), Shri Meda Raghunadha Reddy (Andhra Pradesh), Shri P. P. Suneer (Kerala), Dr. V. Sivadasan (Kerala), Dr. Sasmit Patra (Odisha), Shrimati Rajathi (Tamil Nadu), Shri

Contents Page

R. Girirajan (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Shri A. A. Rahim (Kerala) and Shri Niranjan Bishi (Odisha).

Shri A.D. Singh.

Need for stronger regulatory framework for OTT Platforms

SHRI A.D. SINGH (Bihar): Mr. Vice-Chairman, Sir, in recent years, Over-The-Top (OTT) platforms have emerged as a major medium for entertainment and information dissemination across India. While they have expanded creative opportunities and provided easy access to diverse content, several concerns have also arisen regarding unregulated and objectionable material being streamed on these platforms. Instances of content promoting violence, obscenity, communal disharmony, or disrespect to national and religious symbols have been reported repeatedly.

The Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021, prescribe a self-regulatory mechanism for OTT services; however, their enforcement has remained largely ineffective due to weak grievance redressal and lack of accountability. Many platforms continue to operate without proper certification or effective oversight, leading to growing public discontent and moral concerns. Given the widespread reach of digital media, it is essential that uniform standards are maintained to safeguard cultural sensitivities and public morality while upholding the freedom of expression. I urge the Government to review the existing regulatory framework, establish a statutory body to monitor OTT content, ensure a time-bound grievance redressal mechanism, and evolve clear guidelines for age classification and content warning. The Government should also consider consultation with all stakeholders, content creators, broadcasters, and civil society to create a balanced framework ensuring creative freedom while protecting social harmony and national interest. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by hon. Member, Shri A.D. Singh: Dr. Sasmit Patra (Odisha), Dr. V. Sivadasan (Kerala), Shri R. Girirajan (Tamil Nadu), Shrimati Jebi Mather Hisham (Kerala), Shri P. P. Suneer (Kerala), and Shri Niranjan Bishi (Odisha).

Shri Lahar Singh Siroya.

Contents Page

Need for effective regulation of smartphone use in schools and restrictions on social media access to under-16 youth

SHRI LAHAR SINGH SIROYA (Karnataka): Sir, I rise to highlight the growing digital epidemic of smartphone addiction, especially, among our school children, a threat experts warn is undermining focused learning, healthy social interaction, and mental well-being. This unchecked habit is now becoming as harmful and devastating as the drug menace itself, impairing concentration, social development and mental health. Global evidence calls for urgent action. The UNESCO Global Education Monitoring Report shows that nearly 100 education systems now restrict smartphones, recognizing that even their presence disrupts learning. Many countries across the world have imposed school-time bans through legislation, to restore academic focus and face-to-face interaction. A few other nations have prohibited users under-16 from having social media accounts to protect them from addictive algorithms, harmful content, and cyber-bullying. We too need to restrict the use of smartphones and social media platforms. Our current fragmented framework must be replaced with a firm, uniform Central legislation to ensure effective protection for every child. To safeguard the goals of the National Education Policy (NEP 2020), I urge the Government to issue an urgent Central Directive declaring all Kindergarten to 10 (K-10) schools a 'Smartphone-Free Zone.' To address parental safety concerns, the Government should promote replacing smartphones with basic, voice-call-only feature phones ('flip phones') on campus. This is a practical and scalable solution for India. We must act decisively and immediately to protect our children from this invisible epidemic and restore focus to our classrooms. I urge the Government to look into it.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by hon. Member, Shri Lahar Singh Siroya: Dr. Sasmit Patra (Odisha), Shrimati Rajathi (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shri Madan Rathore (Rajasthan), and Shri Niranjan Bishi (Odisha).

Shri Neeraj Dangi.

Concern over disorganized system of marking Maximum Retail Price (MRP) on goods and consumer products

श्री नीरज डांगी (राजस्थान): मैं सरकार का ध्यान देश में वस्तुओं एवं उपभोक्ता उत्पादों पर अंकित अधिकतम खुदरा मूल्य (MRP) प्रणाली की अव्यवस्थित, भ्रामक एवं उपभोक्ता विरोधी

Contents Page

स्थिति की ओर आकर्षित करना चाहूंगा। वर्तमान में अनेक कंपनियाँ उत्पादों पर वास्तविक लागत से कहीं अधिक MRP अंकित करती हैं और बाद में भारी छूट प्रदर्शित कर बिक्री करती हैं। इससे उपभोक्ता यह समझने में असमर्थ रहता है कि वस्तु का वास्तविक एवं उचित मूल्य क्या है। यह प्रवृत्ति उपभोक्ता संरक्षण अधिनियम, 2019 में निहित निष्पक्ष व्यापार, पारदर्शिता एवं उपभोक्ता हितों की रक्षा की भावना के विपरीत है। एक ही श्रेणी के उत्पादों में MRP का अत्यधिक अंतर पाया जाना, 40-50 प्रतिशत तक की छूट दिखाकर उपभोक्ताओं को भ्रमित करना, उत्पाद की लागत, कर एवं मुनाफे की वास्तविक जानकारी का अभाव तथा ऑनलाइन एवं ऑफलाइन कीमतों में असंतुलन इस प्रणाली की गंभीर खामियों को उजागर करते हैं। इस अव्यवस्था के कारण बाज़ार में भ्रामक विपणन को बढ़ावा मिल रहा है तथा उपभोक्ता आर्थिक रूप से शोषित हो रहा है। MRP प्रणाली को युक्तिसंगत बनाना देश के करोड़ों उपभोक्ताओं के हित में अत्यंत आवश्यक है, जिससे मूल्य पारदर्शिता सुनिश्चित हो सके और कृत्रिम छूट की प्रवृत्ति पर प्रभावी नियंत्रण स्थापित हो सके, अतः सरकार से अनुरोध है कि MRP निर्धारण में पारदर्शिता हेतु स्पष्ट नियम बनाए जाएँ, विशेषकर आवश्यक वस्तुओं हेतु मुनाफे की अधिकतम सीमा निर्धारित की जाए, पैकेजिंग पर 'Effective Price Range' अंकित करना अनिवार्य किया जाए तथा उपभोक्ता मामलों के विभाग इस प्रणाली की नियमित समीक्षा कर, उल्लंघन की स्थिति में कठोर कार्रवाई सुनिश्चित करे।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Neeraj Dangi: Shri Niranjan Bishi (Odisha), Shri A.A. Rahim (Kerala), Shri P. P. Suneer (Kerala), Shri Chandrakant Damodar Handore (Maharashtra), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Shrimati Rajani Ashokrao Patil (Maharashtra), Shrimati Rajathi (Tamil Nadu), Shrimati Jebi Mather Hisham (Kerala) and Shrimati Phulo Devi Netam (Chhattisgarh).

Now, Shri Mayankkumar Nayak.

Demand for a Commission for persons with disabilities

श्री मयंककुमार नायक (गुजरात): महोदय, मैं एक अत्यंत महत्वपूर्ण विषय की ओर सरकार का ध्यान आकर्षित करना चाहता हूँ। हमारे देश में जो नागरिक शारीरिक रूप से पूर्ण नहीं हैं, उन्हें आदरणीय प्रधान मंत्री जी ने संवेदनापूर्वक दिव्यांग का सम्मानजनक नाम दिया है। यह केवल एक शब्द परिवर्तन नहीं, बल्कि उनके आत्मसम्मान और गरिमा को बढ़ाने वाला राष्ट्रीय संकल्प है। सरकार निरंतर दिव्यांगजन के हितों, उनके स्वास्थ्य, शिक्षा, रोजगार और विशेषकर मेडिकल ट्रांसपोर्टेशन जैसी आवश्यक सुविधाओं को सुदृढ़ करने के लिए कार्य कर रही है। इसके बावजूद, देशभर में दिव्यांगजन को एक समान अधिकार, सुरक्षा और सम्मानजनक जीवन सुनिश्चित करने हेतु एक राष्ट्रीय स्तर पर दिव्यांग आयोग की अत्यंत आवश्यकता अनुभव की जा रही है। जैसे अनुसूचित जाति, जनजाति, महिलाएँ और बाल अधिकारों के लिए पृथक आयोग हैं, वैसे ही दिव्यांगजन के अधिकारों की रक्षा, निगरानी और नीति-निर्माण में उनकी आवाज को सशक्त करने

Contents Page

हेतु राष्ट्रीय दिव्यांग आयोग का गठन समय की माँग है। साथ ही, इसी आधार पर प्रत्येक राज्य में भी राज्य दिव्यांग आयोग स्थापित किए जाएँ, जिससे स्थानीय स्तर पर उनके मुद्दों का त्वरित समाधान हो सके। अतः सरकार से विनम्र आग्रह है कि इस दिशा में आवश्यक कदम उठाने की कृपा करें।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Mayankkumar Nayak: Shri Niranjan Bishi (Odisha), Shri Madan Rathore (Rajasthan), Shri R. Girirajan (Tamili Nadu) and Dr. Sasmit Patra (Odisha).

Shri Sanjay Kumar Jha; not present. Now, Shri Kartikeya Sharma.

Concern over rail connectivity in the Kalka region

श्री कार्तिकेय शर्मा (हरियाणा): महोदय, मैं लाखों यात्रियों से जुड़ी एक अत्यंत आवश्यक रेल सुविधा का विषय सरकार के समक्ष रखना चाहता हूँ। कोरोना काल में उस समय की परिस्थितियों को देखते हुए कालका-बाड़मेर एक्सप्रेस को बंद किया गया था। किन्हीं कारणों से यह ट्रेन अब तक पुनः प्रारंभ नहीं हो सकी है। यह ट्रेन कालका, चंडीगढ़ और हिमाचल क्षेत्र को राजस्थान के प्रमुख शहरों से जोड़ने वाली एकमात्र सीधी रेल सेवा थी। इस ट्रेन के बंद होने से कालका और आसपास के क्षेत्रों के लोगों को भारी कठिनाइयों का सामना करना पड़ रहा है। इसका सबसे गम्भीर प्रभाव बुजुर्गों और उन मरीजों पर पड़ा है, जिन्हें इलाज के लिए बीकानेर या चंडीगढ़ के बड़े अस्पतालों में जाना पड़ता है। बार-बार ट्रेन बदलने से उन्हें शारीरिक और मानसिक परेशानी होती है। मध्यम वर्ग, विद्यार्थियों, नौकरीपेशा लोगों और छोटे व्यापारियों के लिए भी यात्रा का खर्च और समय दोनों बढ़ गया है। इसके अतिरिक्त, इस क्षेत्र में हिमालयन क्वीन, पश्चिम एक्सप्रेस और कालका से अमृतसर तक चलने वाली अमृतसर मेल जैसी अन्य महत्वपूर्ण ट्रेनों को भी फिर से शुरू किया जाना अत्यंत आवश्यक है। मजबूरी में लोग निजी वाहनों या बसों से यात्रा कर रहे हैं, जिससे आर्थिक बोझ और सड़क दुर्घटनाओं का खतरा बढ़ रहा है। अतः मैं सरकार से विनम्र निवेदन करता हूँ कि जनहित में तथा क्षेत्रीय संपर्क की मजबूती के लिए इन ट्रेनों को शीघ्र बहाल किया जाए।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Kartikeya Sharma: Shrimati Rajathi (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri Madan Rathore (Rajasthan), Shri A. A. Rahim (Kerala) and Dr. Sasmit Patra (Odisha).

Contents Page

Demand for integration of nutritious breakfast into the PM-POSHAN Scheme

SHRIMATI RAJATHI (Tamil Nadu): Hon. Vice-Chairman Sir, I bring to the Government's attention a critical recommendation of integrating the provision of a nutritious breakfast, in addition to the midday meal in Government schools. Research consistently shows that morning hours are the most productive for learning. However, a significant portion of students from economically marginalized backgrounds arrive at school on an empty stomach. This severely impacts their concentration and academic outcomes. While States, like Tamil Nadu, have successfully launched the Chief Minister's Breakfast Scheme, benefiting lakhs of students, which shows marked improvement in attendance and health, many other States are unable to scale such initiatives due to financial constraints.

In view of the fact that India still faces high rates of child wasting and stunting, this would be a necessary investment in our human capital. I, therefore, urge the Government to formally include breakfast in the Pradhan Mantri Poshan Shakti Nirman Scheme, provide a dedicated Budget for this expansion to support States, and provide kitchen infrastructure in Government schools to ensure safe and hygienic preparation of two meals per day. School meals twice a day would ensure that hunger does not stop children from learning and staying healthy. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special mentioned raised by the hon. Member, Shrimati Rajathi: Shri P. P. Sumeer (Kerala), Shri Niranjan Bishi (Odisha), Shri Meda Raghunadha Reddy (Andhra Pradesh), Shri Golla Baburao (Andhra Pradesh), Dr. Sasmit Patra (Odisha), Shri A.A. Rahim (Kerala), Shri P. Wilson (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Dr. V. Sivadasan (Kerala), and Shrimati Hisham Mather (Kerala).

Now, Shri Brijlal.

Need for tapping of Geo Thermal power

SHRI BRIJLAL (Uttar Pradesh): Mr. Vice-Chairman, Sir, my subject pertains to need for tapping geothermal power. The Prime Minister's vision for a clean and green energy *atmanirbharta* by 2040 encompasses several key areas. Energy security involves diversifying energy sources, boosting domestic production of alternative fuels like hydrogen, biofuels, solar, wind, hydro, and geothermal energy, and reducing dependence on imported oil and gas. Geothermal power is a new addition to it.

Geothermal energy is heat from the earth's interior generated by radioactive decay. India has 381 thermally anomalous sites identified by the Geological Survey of India with the potential to generate 10,600 megawatts of energy, enough to power 10 million households. ONGC is leading India's first geothermal power project in Puga Valley, Ladakh, with the aim of generating 1 megawatt of power in the initial phase. The pilot project, located at 14,000 feet, is also the world's highest geothermal power plant. The project will involve drilling two wells, each reaching 1,000 metres deep, to tap into the geothermal reservoir.

Key projects includes a 20 kilowatt pilot plant in Manuguru, Telangana, Dirang in North-East, and ONGC's 1 megawatt power project in Puga Valley, Ladakh. Ladakh has the potential to be a commercial-scale 2,000 megawatt project in the future. Since Himachal Pradesh, Uttarakhand, Jammu and Kashmir, and North-East have many known geothermal energy spots, we should tap these sources of energy, which are non-polluting, carbon-free, and sustainable. The project is expected to provide electricity and be a great help to the forces deployed in remote and inhospitable terrains. I urge the Government to look into this matter. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special mentioned raised by the hon. Member, Shri Brijlal: Dr. Sasmit Patra (Odisha) and Shri R. Girirajan (Tamil Nadu).

Now, Shrimati Rajani Ashokrao Patil.

Concern over rising water pollution in India

श्रीमती रजनी अशोकराव पाटिल (महाराष्ट्र): महोदय, मैं देश के एक गंभीर लेकिन उपेक्षित मुद्दे की ओर सरकार का ध्यान आकर्षित करना चाहती हूं। यह मुद्दा है भारत में बढ़ता हुआ जल प्रदूषण। यह केवल पर्यावरण का विषय नहीं है, बल्कि जन स्वास्थ्य, सामाजिक न्याय और गरीब की गरिमा से सीधे जुड़ा हुआ मुद्दा है। आज देश की करोड़ों जनता जिस पानी को पीने के लिए मजबूर है, वही पानी धीरे-धीरे जहर बनता जा रहा है। सरकारी आंकड़ों के अनुसार गंगा, यमुना, गोदावरी और कावेरी जैसी प्रमुख नदियां गंभीर रूप से प्रदूषित हैं।

हम नदियों की पूजा तो करते हैं, लेकिन उन्हीं को सीवेज और औद्योगिक कचरे में डुबा देते हैं। दिल्ली की यमुना का सफेद झाग इस भयावह सच्चाई को उजागर करता है। दूषित पानी से फैलने वाली बीमारियाँ आज भी लाखों लोगों को प्रभावित कर रही हैं। डायरिया, पीलिया और टाइफाइड जैसी बीमारियाँ गरीब बस्तियों और ग्रामीण क्षेत्रों में आम हैं। इनका सबसे अधिक असर बच्चों और महिलाओं के ऊपर पड़ता है। नालों का गंदा पानी आज भी बिना उपचार नदियों में छोड़ा जाता है, उद्योगों पर निगरानी कमजोर है और प्रदूषण फैलाने वालों पर कार्रवाई बेहद

सीमित है। मैं सरकार से आग्रह करती हूँ कि जल प्रदूषण को राष्ट्रीय प्राथमिकता बना कर तत्काल ठोस कार्रवाई की जाए। धन्यवाद।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shrimati Rajani Ashokrao Patil: Shri P. P. Suneer (Kerala), Dr. Sasmit Patra (Odisha), Shrimati Rajathi (Tamil Nadu), Shri A. A. Rahim (Kerala), Shri P. Wilson (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Chandrakant Damodar Handore (Maharashtra), Shrimati Jebi Mather Hisham (Kerala), Dr. V. Sivadasan (Kerala) and Shri Neeraj Dangi (Rajasthan).

Thank you.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The House stands adjourned to meet at 11.00 a.m. on Tuesday, the 3rd February, 2026.

The House then adjourned at thirty-one minutes past six of the clock till eleven of the clock on Tuesday, the 3rd February, 2026.

Contents Page

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)